

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPLE BENCH, NEW DELHI****OA. NO. 1035/2024****IN THE MATTER OF:**

SK Pandey

...Applicant

Versus

State of U.P. And Ors.

...Respondents

NDOH: 19.09.2025

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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**REPLY / OBJECTIONS ON BEHALF OF THE PROJECT PROPONENT
TO THE REPORT OF THE JOINT COMMITTEE DATED 09.12.2024.**

MOST RESPECTFULLY SHOWETH:

1. The present Reply/ Objections is being filed on behalf of the Respondent No. 5/ Project Proponent by Mr. R.K. Agarwal S/o Late Sh. Babu Banarasi Das, who is the Authorised Representative of the Project Proponent vide Board Resolution dated 14.07.2025 in response to findings and observations made in the Report of the Joint Committee comprising of CPCB, District Magistrate, Lucknow, UPPCB constituted by this Hon'ble Tribunal vide order dated 07.11.2024. True copy of Board Resolution dated 14.07.2025 authorising Mr. R.K. Agarwal to represent the Project Proponent is annexed herewith as **ANNEXURE R-5/1**. The Joint Committee conducted the inspection on 29.11.2024 and 02.12.2024.
2. M/s Viraj Construction Pvt. Ltd. (herein after referred to as "Respondent no. 5") is a private limited company registered under the Companies Act, 1956. The Respondent No. 5 company is engaged in the development, construction of group housing societies, commercial complexes, and other real estate projects. It is stated that the Respondent no. 5 company has successfully delivered various real estate projects in the city of Lucknow. The Respondent No. 5 company

is developing an integrated township under the supervision of Lucknow Development Authority in Village Sarai Seikh, Semra and district- Lucknow under the name and style of BBD Green City, Faizabad Road, Lucknow and “Sun Breeze Apartment I” is a part and parcel of the said township.

3. The project Sun Breeze Apartment I, BBD Green City, Lucknow, developed by the Respondent No. 5 has been registered with the U.P. Real Estate Regulatory Authority and the Respondent No. 5 is following the directions of the competent authority under the Real Estate Regulatory Authority as well as Lucknow Development Authority under whose supervision the present project is being developed.
4. It is pertinent to mention herein that the project - Sun Breeze I Apartments, developed by M/s Viraj Constructions Pvt. Ltd Lucknow has also been granted a completion certificate on 30.12.2021 by the Lucknow Development Authority.
5. In the present case Mr. S.K. Pandey who is one of the residents of Flat no. P3, Tower-5, Sun breeze 1 Apartment BBD Green City, Lucknow had made a complaint before this Hon’ble Tribunal by way of filing a letter petition dated 08.01.2024 alleging that Respondent no. 5 is not complying with certain environmental laws.
6. At the outset, it is submitted that the Project Proponent is in compliance with all the major requisites/permissions. The Project Proponent has at all times endeavoured to act with a sense of responsibility towards environmental protection and sustainable development. Necessary statutory consents and authorisations under the Water (Prevention and Control of Pollution) Act, 1974, the Air

(Prevention and Control of Pollution) Act, 1981, and allied legislations have been duly obtained and are being scrupulously complied with.

7. In order to ensure proper treatment and disposal of sewage, the Project Proponent has already initiated the process of establishing a modern Sewage Treatment Plant (STP) having a capacity of 1000 KLD and the work is in progress. Similarly, the requisite infrastructure for rainwater harvesting as well as solar lights is under active implementation and shall be completed in accordance with the approved environmental management plan. Solid waste management practices have been put in place in conformity with applicable norms, and the Project Proponent is committed to strengthening the same as the project progresses.
8. Alongside, extensive efforts are being made for plantation, green belt development and landscaping within the project area so as to improve air quality and augment biodiversity. Regular monitoring of air emissions, noise levels and effluent quality is being carried out to ensure compliance with prescribed standards. Periodic environmental audits and close engagement with regulatory authorities are being maintained, and sustainable technologies are being adopted to minimise the ecological footprint of the project.
9. It is submitted that the complainant/applicant herein has made unsubstantiated and vague allegations without any basis or valid supporting documents. The complainant/applicant has deliberately attempted to twist the facts and circumstances in the present matter with the aim to misguide this Hon'ble Tribunal. It is further submitted that nothing contained in the Joint Committee Report dated 9.12.2024 ought to be admitted. Further, the Project Proponent seeks

liberty of this Hon'ble Tribunal to file additional submissions and/or response as may be deemed necessary, at a later stage.

10. The present reply is not a para-wise reply and the Project Proponent seeks liberty to file the same at a later stage if the need so arises.

11. It is submitted that these ongoing and proposed measures clearly reflect the bona fide commitment of the Project Proponent towards compliance with environmental laws and their conscientious approach to balance developmental needs with ecological safeguards

- A bare perusal of the Joint Committee report shows that the Project Proponent was granted the Environmental Clearance for M/s Viraj Township on 22.11.2012 and subsequently renewed the same on 12.09.2018. It was further observed that a temporary STP having a capacity of 250 KLD was installed in the basement of Tower 11/12. Further, analysis of STP outlet samples indicated that, on the day of CPCB's joint visit, treated effluent met discharge norms as per MoEF&CC and NGT standards.

- In addition to this, it was also observed that the Project Proponent has requisite NOCs for a total of two borewell respectively dated 17.07.2023, valid from 09.05.2023 to 08.05.2028 from the Ground Water Department for extraction of ground water for supply to Sun Breeze-I Apartment. Furthermore, the annual permission is for extraction of 76650m³.

PRELIMINARY SUBMISSIONS:

A. FORUM SHOPPING DONE BY THE COMPLAINANT/APPLICANT

1. At the outset, it is most respectfully submitted that the Complainant/Applicant, Shri Sandip Kumar Pandey, has adopted a

pattern of instituting multiple proceedings in different fora on substantially the same set of allegations and grievances. It is on record that the Complainant/Applicant has already invoked the jurisdiction of the U.P. Real Estate Regulatory Authority by filing Complaint Case No. LKO162/07/97525/2022 dated 21.07.2022, wherein he sought reliefs pertaining to possession, interest on alleged delay, compensation for purported substandard work, and claims relating to incomplete amenities. Not only this, but the Complainant/Applicant also again approached the very same authority by filing Complaint Case No. LKO162/08/98913/2022 dated 25.08.2022, styling himself as Secretary of an unrecognized Residents' Welfare Association, and sought directions for conducting a structural safety audit of the entire project.

2. The Complainant/Applicant, having already availed remedies under the Real Estate (Regulation and Development) Act, 2016, thereafter chose to agitate parallel claims before the Hon'ble High Court of Judicature at Allahabad by instituting a writ petition, and has once again approached this Hon'ble Tribunal raising overlapping issues. Such multiplicity of proceedings is a classic instance of *forum shopping* and has been consistently deprecated by various Courts as an abuse of process. The Complainant/Applicant, instead of pursuing remedies in one competent forum, is engaged in parallel and repetitive litigations, thereby burdening multiple judicial fora and subjecting the answering Respondent to undue harassment.
3. It is submitted that the complainant/applicant in the present O.A. is a black mailer who has instituted multiple litigations against the Project Proponent before various forums. Moreover, the present complaint is tainted with malafide intention which is clear from the

history of the cases between the complainant/applicant and the Project Proponent that this Hon'ble Tribunal must lay down guidelines and law with respect to whether such Applications/ complainants can approach this Hon'ble Tribunal to settle personal scores and if they do, such Applications/ complaints ought to be rejected with exemplary costs. Such proceedings under the NGT Act must not be allowed to be misused by persons such as the present Applicant/ complainant.

4. It is most respectfully submitted that the present complaint is a continuation of the Complainant/Applicant's personal vendetta against the answering Respondent, Viraj Constructions. The Complainant/Applicant, Shri Sandip Kumar Pandey, has consistently engaged in vexatious litigation by filing multiple complaints and such conduct, coupled with his self-proclaimed and disputed role as "Secretary" of an unrecognized Residents' Welfare Association, clearly demonstrates that his intent is not to safeguard public or environmental interest but to perpetuate a campaign of harassment against the Respondent arising out of personal enmity. This pattern of repeated, overlapping, and parallel litigation constitutes a clear abuse of the process of law and is nothing but an attempt to misuse judicial fora to settle personal scores with the Respondent.
5. It is submitted that the Applicant/ Complainant has filed the present complaint in retaliation to the fact that the Project Proponent is not willing to recognise the Applicant/ Complainant as the Secretary of the RWA of Group Housing – 4 of the township.

REPLY ON MERITS:

The Project Proponent's response to the key observations of the Joint Committee is as follows:

A. STP:**Committee Observation:**

The Joint Committee observed that the Project Proponent has installed a single STP having a capacity of 250 KLD in the basement of Tower No. 11/12 which is not as per LDA approved revised layout plan of the Township.

Response:

It is respectfully submitted that the STP having a capacity of 250 KLD is a temporary solution till the time the main STP having a capacity of 1000KLD is constructed (which will gradually be taken upto 5 MLD requirement proportionate to the increase in occupancy). Further, the Project Proponent informed the Joint Committee that the abovementioned STP is only an interim arrangement till the time the permanent STP as per the approved layout plan is constructed. It is further submitted that the Joint Committee found the above said STP operational and the analysis result of STP outlet sample revealed that all parameters were meeting the STP Discharge Standards as per MoEF&CC notification no. 843 dated 13.10.2017. It is further submitted that the Project Proponent is in the process of constructing an STP having a capacity of 1000KLD as per the LDA approved revised plan. A Work Order No. VCPL/Site/50/BCG/15 dated 04.03.2024 for construction of an STP having a capacity of 1000KLD has been issued. The same shall be constructed in a modular setup of 500 KLD each, in accordance with the norms prescribed by the UPPCB. The construction of the aforesaid STP will be completed within a period of six months hence. True copy of Work Order No. VCPL/Site/50/BCG/15 dated 04.03.2024 for construction of an STP having a capacity of 1000KLD along with flow diagram is annexed herewith as **ANNEXURE R-5/2 (Colly)**.

The permanent STP could not be taken up earlier since the requisite drainage infrastructure for conveying sewage to the designated site was not in place. The Project Proponent has finalised the layout and has issued a Work Order No. VCPL/SITE-50/01 dated 01.04.2025 in favour of M/s PS Developers. True copy of Work Order No. VCPL/SITE-50/01 dated 01.04.2025 in favour of M/s PS Developers for the construction of drainage pertaining to the STP along with a flow diagram is annexed herewith as **ANNEXURE R-5/3 (Colly)**. Further, the Project Proponent hereby undertakes to increase the capacity of the permanent STP as and when the occupancy of the township increases. Ultimately the Project Proponent has to construct STP having a capacity of 5MLD.

B. STP of 250KLD is Insufficient

Committee Observation:

The Joint Committee observed that the current STP of 250 KLD is insufficient

Response:

The Project Proponent, apprehending the increasing occupancy in the Township, had begun constructing another temporary STP having a capacity of 250 KLD in the basement of Tower 5/6. A Work Order No. VCPL/SBS1/0158 dated 17.03.2023 was issued in favour of M/s Shine Water Experts for construction of STP having a capacity of 250 KLD. True copy of Work Order No. VCPL/SBS1/0158 dated 17.03.2023 issued in favour of M/s Shine Water Experts for the construction of STP having a capacity of 250 KLD is annexed herewith as **ANNEXURE R-5/4**.

However, it is pertinent to submit that the Complainant/Applicant and other residents filed complaints via email dated 11.03.2023 and 16.03.2023 before the Lucknow Development Authority alleging that the Project Proponent is engaging in re-barring of the columns thereby affecting the structural integrity of the Tower. Consequently, the construction of the said STP of 250 KLD was halted due to protest of the residents and the Project Proponent was directed by the Lucknow Development Authority to submit a certified report from a structural engineer vide letter dated 23.03.2023. True copy of the letter dated 23.03.2023 issued by the Lucknow Development Authority directing the Project Proponent to submit a certified structural report along with its true translated version is annexed herewith as **ANNEXURE R-5/5**.

Subsequently, the Project Proponent consulted Span Structures for the purpose of conducting structural audit of columns with re-barring. Inspection was conducted on 08.04.2023 and Rebound Hammer Test as well as Ultra Sonic Pulse Velocity Test were conducted. Subsequently, Span Structures vide letter dated 19.04.2023 certified that the structure is safe and stable. True copy of letter dated 19.04.2023 issued by Span Structures to the Project Proponent certifying the safety of the structure is annexed herewith as **ANNEXURE R-5/6**.

However, to the shock and utter disappointment of the Project Proponent, the Lucknow Development Authority, without considering the aforementioned certified report, issued a show cause notice dated 13.05.2024 alleging construction of the STP was in violation of the LDA-approved revised layout plan. True copy of show cause notice dated 13.05.2024 issued by Lucknow Development Authority to the Project Proponent with respect to construction of STP having a

capacity of 250 KLD along with its true translated version is annexed herewith as **ANNEXURE R-5/7**. In light of the above, the construction of the second STP of 250 KLD was halted and could not be completed. Be that as it may, an STP of 1000 KLD capacity is now being commissioned in terms of the Work Order annexed hereinabove.

C. REFUSAL OF CTO FOR STP

Committee Observation:

The Joint Committee observed that the Project Proponent does not have the requisite Consent to Operate from UPPCB to operate the STP having a capacity of 250 KLD.

Response:

It is submitted that the Project Proponent was granted CTO/CCA with respect to the STP of 250 KLD dated 25.04.2023 which was valid up to 31.12.2023. True copy of CCA granted by the UPPCB to the Project Proponent dated 25.04.2023 is annexed herewith as **ANNEXURE R-5/8**. Consequently, the Project Proponent duly applied for the renewal of the same dated 30.12.2023. However, the said renewal application dated 30.12.2023 was rejected by the UPPCB vide letter dated 17.02.2024. Consequently, the Project Proponent again applied for the CCA/CTO on 17.10.2024, however, the UPPCB has again rejected the same vide letter dated 01.04.2025 citing, amongst other grounds, the pendency of the present Application as well as of O.A. 34/2024 titled as Lal Bachan Rai vs. State of Uttar Pradesh and Ors. True copy of rejection letter dated 01.04.2025 issued by the UPPCB to the Project Proponent rejecting CCA/CTO citing the adjudication of the present Application is annexed herewith as **ANNEXURE R-5/9**. It is respectfully submitted that the pendency of a case before any forum cannot be the basis of rejecting the requisite CTO/CCA and the same

is liable to be set aside as it is against the Principles of Natural Justice. It is respectfully submitted that subsequent to the rejection of the aforesaid application, the Project Proponent has once again applied for Consent to Operate (CTO) on 13.08.2025 before the Uttar Pradesh Pollution Control Board. The said application is presently pending consideration before the competent authority. True copy of application dated 13.08.2025 by the Project Proponent to the Uttar Pradesh Pollution Control Board for grant of CTO is annexed herewith as **ANNEXURE R-5/10**.

D. ENERGY METER OF STP

Committee Observation:

The Joint Committee observed that the Energy meter of the existing STP of 250 KLD was not installed.

Response:

The Project Proponent, in compliance of the abovementioned observation, had issued a Work Order No. VCPL/SBS1S/0075 dated 04.08.2025 in favour of M/s Zomec India Pvt. Ltd. for the supply and installation of energy meter for existing STP of 250 KLD. The installation of the energy meter for the existing STP of 250 KLD is complete. True copy of Work Order No. VCPL/SBS1S/0075 dated 04.08.2025 in favour of M/s Zomec India Pvt. Ltd. for supply and installation of energy meter for existing STP of 250 KLD along with photographs is annexed herewith as **ANNEXURE R-5/11 (Colly)**.

E. NATURAL DRAIN

Committee Observation:

The Joint Committee observed that a natural drain is connected to the township and there might be a possibility of discharge of untreated sewage from the township.

Response:

It is respectfully submitted that the Project Proponent had laid down the said drain at the time of construction of the project for dewatering and drainage of excess water during monsoon as a contingency in case of heavy rain fall/ thunderstorm. During the inspection, the Project Proponent informed the Joint Committee that the same was not connected to the STP. It is further submitted that there is no likelihood of the Project Proponent discharging untreated sewage through the said natural drain. It is specifically denied that any sewage is being discharged through the said drain.

F. USE OF TREATED WATER

Committee Observation:

The Joint Committee observed that there was no provision for reuse of treated water for toilet flushing purposes.

Response:

The Project Proponent, informed the Joint Committee at the time of inspection that the treated water is being used for the purposes of horticulture in green belt area. The treated water could not be used for flushing purposes because the construction of the drainage system connecting the main STP of 1000 KLD is underway. The Project Proponent has already at the time of construction of the township, laid down dual pipelines for the purpose of reusing treated water for flushing. True copy of layout plan for dual plumbing of 2bhk and 3bhk units for reusing treated water are annexed herewith as **ANNEXURE**

R-5/12 (Colly). It is submitted that the Project Proponent is fully committed in ensuring that upon completion of the said drainage work, the treated water shall be effectively utilised for flushing purposes.

G. DG SETS

Committee Observation:

The Joint Committee observed that the DG Sets do not have sufficient vent height for emission.

Response:

The Project Proponent had duly started to raise the vent heights of the DG Sets as per the standards. However, it is pertinent to mention that the residents including the Complainant/Applicant herein obstructed the same because it would affect the view of their respective units. It is respectfully submitted that the Project Proponent issued a Work Order No. VCPL/SBS1/0182 dated 15.05.2025 in favour of M/s Gauri Enterprises. True copy of Work Order No. VCPL/SBS1/0182 dated 15.05.2025 in favour of M/s Gauri Enterprises for increasing the vent heights of DG Sets is annexed herewith as **ANNEXURE R-5/13**. It is submitted that the same will be completed within three months hence.

H. ELECTROMAGNETIC FLOW METERS FOR EXTRACTION OF GROUND WATER

Committee's Observation:

The Joint Committee observed that the Project Proponent had not installed electromagnetic flow meters for extraction of Ground Water.

Response:

It is respectfully submitted that the Project Proponent had issued a Work Order No. VCPL/SBS1S/0074 dated 04.08.2025 in favour of

M/s UPC Instruments Pvt. Ltd for the supply and installation of electromagnetic flow meters on the bore wells used for the abstraction of ground water. It is further submitted that the installation of the same is complete. True copy of Work Order No. VCPL/SBS1S/0074 dated 04.08.2025 in favour of M/s UPC Instruments Pvt. Ltd for supply and installation of two electromagnetic flow meters along with photographs of the installed electromagnetic flow meters are annexed herewith as **ANNEXURE R-5/14 (Colly)**.

I. FIRE NOC

Committee Observation:

The Joint Committee observed that the Project Proponent lacked the requisite Fire NOC.

Response:

The Project Proponent denies the abovementioned observation as the Project Proponent had duly applied for and was granted Fire NOC dated 26.03.2021 with respect to Towers No. 1, 2, 3 and 4. Further, the Project Proponent was granted NOC dated 26.10.2024 with respect to Towers No. 5, 6, 7 and 8. Further, the Project Proponent was granted NOC dated 20.06.2023 with respect to Towers No. 9, 10, 11 and 12. True copy of Fire NOC dated 26.03.2021 with respect to Towers No. 1, 2, 3 and 4; Fire NOC dated 26.10.2024 with respect to Towers No. 5, 6, 7 and 8 and NOC dated 20.06.2023 with respect to Towers No. 9, 10, 11 and 12 issued by the Fire Department to the Project Proponent along with their true translated versions are annexed herewith as **ANNEXURE R-5/15 Colly**).

J. SOLAR POWER

Committee's Observation:

The Joint Committee observed that there were no solar lights in non-compliance of EC conditions.

Response:

It is respectfully submitted that in compliance with the EC conditions, the Project Proponent has purchased solar lights from M/s D & M Enterprises vide Purchase Order No. BGC/PO/25-26/3 dated 06.08.2025 and has duly installed the same. True copy of Purchase Order No. BGC/PO/25-26/3 dated 06.08.2025 along with photographs of installation is annexed herewith as **ANNEXURE R-5/16 (Colly)**.

K. RAIN WATER HARVESTING SYSTEM:

Committee's Observation:

The Joint Committee upon inspection observed that the Rain Water Harvesting System is not constructed.

Response:

It is respectfully submitted that as per Heading 'D: Other Conditions (Applicable for all cases)' Clause (i) of the CGWA Guidelines/Criteria for Evaluation of Proposals/Requests for Ground Water Abstraction, mandatory clause on Rain Water Harvesting may be relaxed in case of water logged/shallow level (< 5m BGL during pre-monsoon) areas. Hence as per the above-mentioned clause, the Project Proponent may not develop the rain water harvesting system in case the pre monsoon water table is within 5 m. True Copy of Guidelines/Criteria for Evaluation of Proposals/Requests for Ground Water Abstraction of the CGWA is annexed herewith as **ANNEXURE R-5/17**.

In order to ascertain the same, the Project Proponent got the soil report at the time of construction in the month of February, 2012 and as per the result, the Ground Water table was at 5.00 metres below ground level with respect to Bore Hole No. 7 and the Ground Water table was at 3.50 metres below ground level with respect to Bore Hole No. 10. True copy of the soil test report conducted in the month of February, 2012 is annexed herewith as **ANNEXURE R-5/18**. Therefore, applying the abovementioned relaxation of the Guidelines of CGWA, the Project Proponent was not required to construct a Rain Water Harvesting System. However, the Project Proponent, again, in the year 2024 got the soil investigation conducted from 23.08.2024 to 26.08.2024 wherein 4 boreholes of diameter 150mm were made to ascertain the ground water level. As per the soil report, the Water Table was observed at a depth of 6.40 metre to 7.50 metre below ground level thereby making the Project Proponent illegible qua the above-mentioned relaxation from developing Rain Water Harvesting System. True copy of the soil test report conducted from 23.08.2024 to 26.06.2024 is annexed herewith as **ANNEXURE R-5/19**.

Subsequently, the Project Proponent issued a Work Order No. VCPL/Site50/BCG/0029 dated 01.04.2025 in favour of M/s Bantair India Private Limited for the construction of Rain Water Harvesting Systems across the township and the construction of the same is complete. True copy of Work Order No. VCPL/Site50/BCG/0029 dated 01.04.2025 issued in favour of M/s Bantair India Private Limited for the construction of Rain Water Harvesting System is annexed herewith as **ANNEXURE R-5/20**.

L. GREEN BELT DEVELOPMENT

Committee's Observation:

The Joint Committee observed that the Green Belt area is less than 10 percent and recommended the Project Proponent to ensure the development of green belt area as per the conditions of EC as well as approved site map of township.

Response:

It is respectfully submitted that the observation with respect to green belt area is wrong and hence denied. As per Rule 2.2.1 of the Development Authority Building Construction and Development Bye-Laws, 2008 (as amended in 2011/2016), the requirement of reserving 15 percent area for the development of green belt is with respect to the entire township and not every part of the project. Further, the abovementioned Rule also exempts from reserving land for green belt/parks in every Group Housing scheme in case 15 percent land has already been reserved for green belt development qua the layout plan for the entire township. True copy of the Development Authority Building Construction and Development Bye-Laws, 2008 (as amended in 2011/2016) along with its true translated version is annexed herewith as **ANNEXURE R-5/21**.

It is further submitted that the abovementioned rules have been amended by the Model Building Construction and Development Byelaws and Model Zoning Regulations for Development Authorities of Uttar Pradesh, 2025. However, Rule 3.1.2 Clause (iii) has not been amended. True copy of Model Building Construction and Development Byelaws and Model Zoning Regulations for Development Authorities of Uttar Pradesh, 2025 are annexed herewith as **ANNEXURE R-5/22**.

M. SOLID WASTE MANAGEMENT

Committee's Observation:

During the inspection, an allegation was made that there was no system of Solid Waste Management in the Township. Pursuant to this allegation, the Joint Committee observed that there were bins installed around the project for collection of Municipal Solid Waste in Towers.

Response:

The Project Proponent further conveyed to the Committee that the Solid Waste Management is taken care of by the Lucknow Nagar Nigam. Invoices raised by the Lucknow Nagar Nigam for Solid Waste Management for the month of June 2024, August 2024 and September 2024 are already annexed with the Joint Committee Report dated 9.12.2024 as Annexure XII. It is further submitted that the Project Proponent has also built compost pits to convert organic waste into manure. True copy of invoices raised by the Lucknow Nagar Nigam for Solid Waste Management for the month of January 2025, February 2025, March 2025 and April 2025 along with photographs are annexed herewith as **ANNEXURE R-5/23 (Colly)**.

N. ENVIRONMENTAL COMPENSATION OF RS. 51,00,000/- (RUPEES FIFTY-ONE LACS ONLY) IMPOSED BY UPPCB

Committee's Observation:

The Joint Committee observed that UPPCB had imposed an Environmental Compensation of Rs. 51,00,000/- (Rupees Fifty-one lacs only) for non-compliance of STP treated discharge.

Response:

In this regard, it is pertinent to mention that the Allahabad High Court of Judicature vide judgement and final order dated 29.07.2025 in "*M/s Viraj Construction Pvt. Ltd. through Authorised Signatory, Shri Ravindra Kumar Aggarwal vs. State of Uttar Pradesh through Additional Chief*

Secretary, Department of Environment, Forest and Climate Change and Ors." (WRIT-C No. 4283/2025) set aside the abovementioned environmental compensation of Rs. 51,00,000/ (Rs. Fifty-one lacs only). True copy of final judgment and order dated 29.07.2025 in "*M/s Viraj Construction Pvt. Ltd. through Authorised Signatory, Shri Ravindra Kumar Aggarwal vs. State of Uttar Pradesh through Additional Chief Secretary, Department of Environment, Forest and Climate Change and Ors.*" (WRIT-C No. 4283/2025) is annexed herewith as **ANNEXURE R-5/24**.

PRAYER

In the above-mentioned facts and circumstances, it is most humbly prayed that this Hon'ble Tribunal may be pleased to:

- a. Take the present Reply / Objections on behalf of the Project Proponent on record; and
- b. Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.



RESPONDENT NO. 5

THROUGH



VSA LEGAL
 ADVOCATES FOR THE RESPONDENT NO. 5
 32, GROUND FLOOR
 UDAY PARK, SOUTH EXTENSION PART - II
 NEW DELHI - 110049
 Email: office@vsalegal.in
 Mob: +91 9971704062

Lucknow

Date:16.09.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPLE BENCH, NEW DELHI
OA. NO. 1035/2024**



IN THE MATTER OF:

SK Pandey

...Applicant

Versus

State Of U.P. And Ors.

...Respondents

AFFIDAVIT

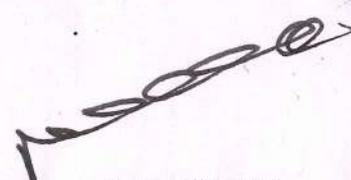
I, R. K. Agarwal S/o Late Babu Banarasi Das aged about 71 years R/o House No. 55, Babu Banarasi Das Bhawan, Purana Quila, Lucknow, Uttar Pradesh - 226001 presently at Lucknow, do hereby solemnly affirm and state on oath as under: -

1. That I am the Authorised Representative for Respondent No. 5, M/s Viraj Construction Pvt. Ltd. in the above-mentioned matter and as such I am well conversant with the facts and circumstances of the case and hence I am competent to swear and sign the present Affidavit.
2. That the accompanying reply has been drafted as per my instructions by my counsel and I have read the contents thereof and I understand the same.
3. That the Annexure enclosed with the Reply are true and correct copies of their respective originals.
4. That the contents of the aforesaid Reply are true and correct to the best of my knowledge and belief, no part of it is false and no material has been concealed therefrom.

Sworn and Verified
Before me

16/09/2025

R. C. VERMA
Adv. & Notary
Lucknow U.P. India
Regd 31/64/2000

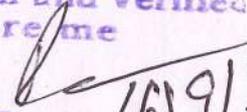

DEPONENT

VERIFICATION

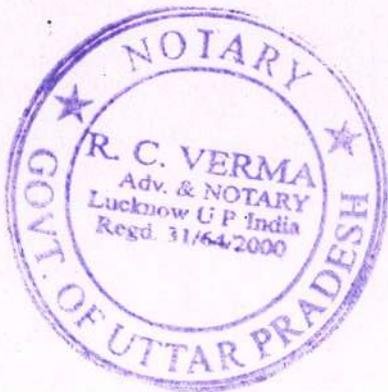
Verified at Lucknow on this 16th day of September, 2025 that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and no material has been concealed therefrom.


DEPONENT

Sworn and Verified
Before me


16/9/2025

R. C. VERMA
Adv. & Notary
Lucknow U.P India
Regd 31/64/2000




I identify the deponent/executor
who has/has signed/put T. I. before me

ANNEXURE R-5/1

EXTRACTS FROM THE MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF M/S VIRAJ CONSTRUCTIONS PVT. LTD. HELD AT ITS REGISTERED OFFICE AT 55, PURANA QILA, LUCKNOW ON 14.07.2025 AT 4:00 P.M.

RESOLVED that Sri Ravindra Kumar Agarwal (R.K. Agarwal), son of late Babu Banarasi Das, Director of the Company, be and is hereby authorized for and on behalf of the company to sign, swear and file the response(s) on behalf of the company to the findings and observations made in the report of the joint committee, reply, written statement, objections, affidavit(s), application(s), vakalatnama(s) etc. before the Hon'ble National Greens Tribunal, CPCB, UPPCB in all the cases, application(s), petition(s) against the company and to file all document(s), pleading(s), affidavit(s), written submission(s), application(s), memorandum(s), vakalatnama(s), petition(s) for and in the name of the company and to act and to appear and represent for and on behalf of the company in the Hon'ble Supreme Court / High Courts / National Greens Tribunal / UPPCB / any Court of law / quasi-judicial authorities / administrative authorities etc. and to take necessary steps and actions related with the said purpose.

CERTIFIED TO BE TRUE COPY

(R. K. Agarwal)
DIRECTOR



Work order No- VCPL/Site 50/BCG/15

Dated:04/3/2024

Excel World

Sector 13 near pani ki tanki Piprauli Road,GIDA,Gorakhpur 273001

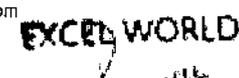
ANNEXURE R-5/2 (Colly)

SCHEDULE OF QUANTITIES FOR SEWAGE TREATMENT PLANT

PROJECT: BBD GREEN CITY AT LUCKNOW

S.No	DESCRIPTION	QTY	UNIT	RATE UNIT (Rs.)	AMOUNT (Rs.)
1	SEWAGE TREATMENT PLANT				
	Design, engineering, supplying, installation, testing and commissioning of aerobic Sewage Treatment Plant based on MBBR Technology process with an diffuser system with total effluent handling capacity of 1000 m ³ per day in two modules of 500 KLD each. The raw effluent collection/ equalization sump with screen shall be a part of the STP. The STP shall be designed as water retaining structure in RCC structure as required by the manufacturer's design.				
	Note - The Equalization Tanks shall be constructed below ground level, while all other tanks and equipment shall be installed above ground				
	The plant shall be complete with a control electrical power and control panel, fully pre-sets, start and stop all above and control systems with PLC and equipment including all instrumentation, water level, leveler and other devices. All the equipment piping, pumps, blowers and electrical shall be housed in a structure to be provided at the site. Also include fence, gate, panel, vent low pipe, etc. as per design.				
	Material of the work shall be as per design, standards and approved materials.				
	The plant shall be complete with a control electrical power and control panel, fully pre-sets, start and stop all above and control systems with PLC and equipment including all instrumentation, water level, leveler and other devices.				
	The RCC work will be done by the client as per the design submitted by the vendor including lighting, ventilation of STP plant room, walk ways, drain channel, MH covers, gratings, ramps, etc. The entire civil work will be done as per 1000 KLD in two modules of 500 KLD each as per the design submitted by the vendor, but the pumps and equipments will be provided only for present requirement of 500 KLD.				

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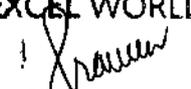
SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
	<p>BASIC DATA ON INFLUENT RAW WASTE WATER</p> <p>BOD₅ : 300 mg/lit pH : 6.0 - 8.5 Oil / Grease : upto 50 mg/lit Inflow time : 24 HRS Peak factor : 3 Temperature : Ambient</p>				
	<p>TREATED EFFLUENT WASTE WATER QUALITY</p> <p>As stipulated by State Pollution Control Board (PCB), the treated effluent quality shall be within the following values for various parameters, for both present and future.</p> <p>BOD₅ : < 10 mg/lit (for balance water discharge into external municipal system) pH : 6.5 - 8.5 Oil / Grease : < 10 mg/lit Total Nitrogen as TN : 10 mg/lit Total Phosphorous as TP : 1 mg/lit Colour : Colourless Odor : Aseptic which means not septic and no foul odour Temperature °C : Ambient</p>				
	<p>The STP shall be designed based on the attached details and parameters. The capacities of various tanks and pumps are guidelines to the vendor. The contractor has to submit detailed calculations of system and equipment he proposes to install.</p>				
	<p>Technical support while taking Approval from pollution board at initial & various other stages of works including preparation of report / drawings as per pollution board requirement, arrangement of raw sewage for testing & commissioning. Contractor shall include the cost of all chemicals consumed during testing & commissioning and the cost of such items of works which are not explicitly mentioned above, but are mandatory to have pollution board approval. (All relevant fee for PCB Approval shall be paid by client).</p>				
	<p>The STP should follow all the concern Indian and Local norms.</p>				
	<p>The contractor shall have to submit detailed civil GA drawings (Plan & Section), P & I diagram, schematic diagram and shop drawings of the plant indicating all sleeves etc for the various component and additional component if so required for the complete working of the STP also indicating all components in plant room required for present & future expansion. The drawings will have to submit for approval before start of work.</p>				
	<p>The scope of work includes design, drawings, coordinating during construction, erection, commissioning, trial run and obtaining test results of sewage treatment plant with electrical, mechanical, piping and controls.</p>				

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DR.

SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
	The work is required to be carried out on a turnkey basis covering a guarantee of satisfactory performance as per the standards laid for a minimum of One year.				
	The contractor will be solely responsible for smooth running of the sewage treatment plant and overall functioning of STP. In case it is found in the later stage that some additional fixtures / equipment are required to be added in order to achieve desired quality, the contractor would be liable to provide without any extra charges.				
	Ventilation of the plant room / tanks including exhaust fans, ducts etc. shall be coordinated with the Ventilation Consultant.				
	The vendor must also comply with all specifications as detailed below: - 1. All Pumps: BEE 4-star rated Pumps (or) Minimum 70% efficiency for Pumps of capacity greater than 3 HP and ISI certified pumps for others 2. All Motors: BEE 4-star rated Motors (or) Minimum 85% efficiency for Motors of capacity greater than 3 HP and ISI certified motors for others. 3. Install Energy meter for STP Energy Consumption.				
	The STP shall consist of following units but not limited to these unit as may be required by the manufacturer's design to achieve the desired quality parameters in treated effluent.				
	ASSOCIATED CIVIL WORK (Client Scope)				
a	Bar Screen chamber suitable for 2 nos. bar screen with suitable lifting arrangements complete as required.				
b	Oil / Grease removal chamber complete in all respect.				
c	Raw sewage Collection cum Equalization tank for housing of submersible sewage lifting pumps. Provision for aeration of sump will be kept with adequate numbers of coarse air bubble air diffusers to avoid any smell and sedimentation problems. (Capacity : 2 chambers of min. 135 KL effective volume each)				
d	Anoxic tank with all required inlet, outlet & other necessary provisions (Capacity : 2 chambers of min. 45 KL effective volume each)				
e	MBBR tanks with air diffusion provision & all required inlet, outlet & other necessary provisions. (Capacity : 4 chambers of min. 60 KL effective volume each) (Note:- min. 4 m effective depth to be considered for Tanks while making STP shop drawing).				
f	Secondary settling tank (clarifier) (Tube Settler / Lamella Settler) having hopper bottom, baffle wall, outlet launders with arrangement of lifting sludge from the bottom complete as required. (Capacity : 2 chamber of min. 16 sq meter surface area after baffle wall each) (Note:- min. 2.5 m SWD to be considered for Tanks while making STP shop drawing).				

SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
g	Filter Feed Tank with suitable inlets, outlets, drain, overflow facility complete as required. (Capacity : 1 chamber of min. 125 KL effective volume)				
h	Sludge thickener cum digester (Sludge Holding tank) with provision of inlet, outlet, drain, overflow, supernatant withdrawal arrangement with provision of air diffusers for aeration. (Capacity : 1 chamber of min. 110 KL effective volume)				
i	Treated water storage tank to collect treated water with inlet, outlet, drain, overflow facility complete. (Capacity : 2 chambers of min. 100 KL effective volume each)				
j	Stairs, railing, sheds, foot rests, manhole covers, maintenance platform, equipments foundation etc is the scope of Civil Contractor.				
	ELECTRO MECHANICAL WORKS				
	Supply, installation, testing and commissioning of following electro mechanical works and equipments -				
a	2 nos. S.S. 304 bar screen having 10 mm opening of suitable size with suitable lifting arrangements complete as required.	2	Nos.	5,000	10,000
b	1 no. belt type mechanical oil separator of suitable capacity. (Make : Premier / Universal)	1	Nos.	32,750	32,750
c	2 nos. Submersible Mixer along with motor of suitable capacity or as required for Anoxic Tank. The submersible mixer shall be suitable for 415±10% volts 3 Phase AC supply. (Make : Sulzer / Ebara / Xylem / CRI)	1	Nos.	36,200	36,200
	(Note:- At present, STP contractor shall quote/supply 1 no. mixer as per 1st module. Balance 1 No. mixer shall be supplied at the time of future expansion of plant.)				
d	Air diffuser system with Twin type rotary air blowers capable of delivering min. 450 cum/hr (each) of free air at 0.5 kg/cm ² driven through "V" belt or directly coupled through flexible coupling to a TEFC motor of suitable HP Suitable for 415 + 10% volts, 3 phase, 50 cycles A/C supply complete with diffusers, valves & air distribution grid complete as required. Qty : 3 nos (2W+1S) (Air Blower make : Kay / Everest / Usha / Beta)	2	Nos.	194,300	388,600
	(Note:- At present, STP contractor shall quote/supply 2 nos. Air Blower as per 1st module. Balance 1 No. Air Blower shall be supplied at the time of future expansion of plant.)				

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SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
e	Non clog type air dispersion system capable of handling desired cfm of air. Air dispersion grid shall be assembled in modular form so that they can be replaced/ repaired easily from platform at the top. Air dispersion system shall be provided coarse air bubble type diffusers for raw sewage equalization tank & sludge holding tank and fine bubble type diffusers for MBBR Tanks. (Make : EDI / Thermax / Geo Miller / Micro / ITT System / Envirotech / Norton / Rehau / MM Aqua)	1	Lot	32,500	32,500
	(Note:- At present, STP contractor shall quote/supply 1 Lot of Air Diffusion System as per 1st module. Balance 1 Lot of Air Diffusion System shall be supplied at the time of future expansion of plant.)				
f	Non clogging type submersible raw sewage pumps for transfer of raw sewage to anoxic tank capable of handling solids minimum 50 mm, in CI casing and impeller, SS shaft, IP 68, Class F / B insulation, mechanical seal complete with all accessories, motor of required capacity, pressure gauge on delivery line with isolation valve etc. complete in all respect with level controller (with wiring) to control the level of sump automatically. Flow rate : 21 Cu M / Hr at 10 meter head. Qty : 4 nos (2W+2S) (Note:- At present, STP contractor shall quote/supply the 2 nos. pumps as per 1st Module. 2 Nos. pump shall be supplied at the time of future expansion of plant.) (Pump Make : Grundfos / Wilo / Xylem / KSB / Ebara / Lubi)	2	Nos.	35,000	70,000
g	Non clogging type horizontal centrifugal Sludge transfer / disposal / recirculation pumps capable of handling solids upto 8 mm, having C.I. casing, C.I. impeller, SS shaft, chrome steel shaft sleeve, IP 44, Class B insulation, mechanical seal complete with all accessories, motor of required capacity, Pressure gauge on delivery line with isolation valve etc complete in all respect. Flow rate : 17 Cu M / Hr at 10 meter head. Qty : 3 nos (2W+1S) (Note:- At present, STP contractor shall quote/supply the 2 nos. pumps as per 1st Module. 1 No. pump shall be supplied at the time of future expansion of plant.) (Make : Kirlosker / Wilo / Lubi)	2	Nos.	32,500	65,000
h	Non clogging type horizontal centrifugal Sludge recirculation pumps (between MBBR tank to Anoxic Tank) capable of handling solids upto 8 mm, having C.I. casing, C.I. impeller, SS shaft, chrome steel shaft sleeve, IP 44, Class B insulation, mechanical seal complete with all accessories, motor of required capacity, Pressure gauge on delivery line with isolation valve etc complete in all respect. Flow rate : 63 Cu M / Hr at 10 meter head. Qty : 3 nos (2W+1S) (Note:- At present, STP contractor shall quote/supply the 2 nos. pumps as per 1st Module. 1 No. pump shall be supplied at the time of future expansion of plant.) (Make : Kirlosker / Wilo / Lubi)	2	Nos.	47,500	95,000

EXCEL WORLD
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SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
i	Non clogging type horizontal centrifugal Centrifuge Feed Pumps of suitable capacity and head, capable of handling solids upto 8 mm, having C.I. casing, C.I. impeller, SS shaft, chrome steel shaft sleeve, IP 44, Class B insulation, mechanical seal complete with all accessories, motor of required capacity, Pressure gauge on delivery line with isolation valve etc complete in all respect. Qty : 3 nos (2W+1S) (Note:- At present, STP contractor shall quote/supply the 2 nos. pumps as per 1st Module. 1 No. pump shall be supplied at the time of future expansion of plant.) (Make : Kirlosker / Wilo / Lubi)	2	Nos.	36,700	73,400
j	Providing, fixing, testing and commissioning of Basket type Centrifuge of 600 mm dia (Qty: 2 sets), bowl in SS 304 complete with all required spares & fittings, dosing system, electric motor of suitable kw & RPM suitable for 415 (+/-) 10%, 50 Hz operation complete in all respects. (Note:- At present, STP contractor shall quote/supply the 1 no. centrifuge as per 1st Module. Balance 1 No. centrifuge shall be supplied at the time of future expansion of plant.) (Make : Apollo / AB Engineers / Ex Them)	1	Set	105,900	105,900
k	Providing, fixing, testing and commissioning of single stage, horizontal, centrifugal, 2 pole, 50 HZ, AC, monoblock pumps (as per IS : 9079) incorporating C.I. casing and frame, stainless steel shaft, bronze / SS impeller, TEFC induction motor directly coupled to the pump, IP44 protection, class B insulated, C.I. body, hydraulically and dynamically balanced to give vibration free operation, with mechanical seal arrangement, fixed on a base plate with suitable vibration eliminator pads complete with PCC foundation, bolts grouted in CC blocks of 1:2:4, suitably rated DOL / star-delta starter fixed inside main electrical panel complete with level controller, necessary wiring, pressure gauge on the delivery side and strainer on suction side, including non-return valve and isolating valves on suction and delivering sides as required, including suction and delivery headers complete in all respects. (Pump make : Kirloskar / Grundfos / Wilo / Xylem / Ebara / Lubi)				
	Filter Feed Pumps - 3 nos (2W+1S), having discharge : 31000 lit/hr (each) at 30 meter head	2	Nos.	39,700	79,400
	(Note:- At present, STP contractor shall quote/supply the 2 nos. pumps as per 1st Module. 1 No. pump shall be supplied at the time of future expansion of plant.)				
l	Supply, installation, testing & commissioning of Random Media for attached growth process (MBBR Technology) MOC = Polypropylene with UV stabilized, Shape = Cylindrical type, Size = dia-22mm & height-20mm, Color = Black, Bulk specific surface area = 500 sq.mtr / cum.mtr., Void ratio = 80, PSA / TSA Ration = 95%, Density gm/cc = 0.95-0.97 gm/cc, Specific weight (Kg/m2 of surface area) = 0.30 kg/m2, No. of pieces = 75000 pieces/cum. (MBBR media make : Cooldeck / MM Aqua) (Note: - Vendor should submit the Data Sheet of media & certificate (issued by the media manufacturer) and also the media quantity should be checked before installation)	36	m3	9,250	333,000

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SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
	(Note:- At present, STP contractor shall quote/supply 1 lot of MBBR media (36 m3) as per 1st Module. 2nd lot of media (36 m3) shall be supplied at the time of future expansion of plant.)				
m	Supply, installation, testing and commissioning of PVC tube deck settling media to be installed in secondary settling tank. Maximum continuous operating temperature = 55°C in water, Vertical Height - 750 mm, Cross Sectional area = 120mm x 44mm, Hydraulic Radius = 1.5 cm, Thickness = 1.00 mm ± 0.2mm, Color = Black, Surface area = 11 m2/m3, Surface finish = Smooth, Fitting of Tube = Easy to fit with a tongue & groove arrangement, Angle of Inclination - 60° slope, Shape - Hexagonal Chevron (Tube settler media make : Cooldeck / MM Aqua) (Note: - Vendor should submit the Data Sheet of media & certificate (issued by the media manufacturer) and also the media quantity should be checked before installation)	12	m3	6,430	77,160
	(Note:- At present, STP contractor shall quote/supply 1 lot of Tubedeck media (12 m3) as per 1st Module. 2nd lot of media (12 m3) shall be supplied at the time of future expansion of plant.)				
n	Supply, installation & testing and commissioning of vertical floor mounted mild steel Epoxy pressure type Multi Grade filter of suitable size for required flow and head, provided with an inlet distributor. The vessel is painted externally and internally with epoxy paint with primer with frontal piping & valves, back wash system & filter media etc. complete with standard fittings like cover, pressure gauge at inlet & outlet, sampling cock, rinse drain valve, air vent valve with piping, bolts, nuts & rubber gaskets.				
	Flow rate = 31 M ³ / hr at 16 hrs operation				
	Vessel Dia = 1600 mm				
	HOS = Min. 1800 mm				
	Filtration rate = 16 M ³ /M ² /Hr				
	Shell / Dish thickness = 6 / 8 mm				
	Working pressure = 3.5 Kg/Sq.cm.				
	Test pressure = 5.5 Kg/Sq.cm.				
	Qty. = 2 Sets (1 present + 1 future)	1	Set	275,000	275,000
	(Note:- At present, STP contractor shall quote/supply the 1 set of Multigrade Filter as per 1st Module. 1 set of Filter shall be supplied at the time of future expansion of plant.)				
o	Supply, installation & testing and commissioning of vertical floor mounted mild steel Epoxy pressure type Activated carbon filter of suitable size for required flow and head, provided with an inlet distributor. The vessel is painted externally and internally with epoxy paint with primer with frontal piping & valves, back wash system & filter media etc. complete with standard fittings like cover, pressure gauge at inlet & outlet, sampling cock, rinse drain valve, air vent valve with piping, bolts, nuts & rubber gaskets.				
	Flow rate = 31 M ³ / hr at 16 hrs operation				
	Vessel Dia = 1600 mm				

SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
	HOS = Min. 1800 mm				
	Filtration rate = 15 M ³ /M ² /Hr				
	Shell / Dish thickness = 6 / 8 mm				
	Working pressure = 3.5 Kg/Sq.cm.				
	Test pressure = 5.5 Kg/Sq.cm.				
	Qty. = 2 Sets (1 present + 1 future)	1	Set	322,000	322,000
	(Note:- At present, STP contractor shall quote/supply the 1 set of Activated Carbon Filter as per 1st Module. 1 set of Filter shall be supplied at the time of future expansion of plant.)				
p	Supply, installation, testing and commissioning of electronic metering type diaphragm, constant flow dosing pump (2 nos.) for alum dosing complete with accessories like tubing, connectors, Non return valves and dosing complete with accessories like tubing, connectors, Non return valves and dosing tank of HDPE Sintex make of suitable capacity with lid etc. Capacity -0 to 12 LPH. Foot valve with strainer on pump suction assembly. Tank level switch fitted in pump suction assembly which gives indication when liquid falls below a certain level. (Make – Asia LMI / Emec Italy / Toshcon)	1	Set	20,000	20,000
	(Note:- At present, STP contractor shall quote/supply 1 set of Dosing System as per 1st phase of installation. Balance 1 set of doser shall be supplied at the time of second phase of expansion to final capacity.)				
q	Supply, installation, testing & commissioning of Ozonator (2 Set) to treat 31000 lph water by each ozonator suitable for waste water application. The system should be complete consisting of Ozone Generator, Oxygen Generator, Air Compressor, Water Chilling System, Ozone Diffusers, Pipeline & fittings, Central Control Panel etc with Re-circulation based Ozone mixing system comprising of Re-circulation Pump, Ventury Injector, Static Mixer etc complete in all respect. (Make : Creative / Ozonics / Oraipl)				
	Capacity = 160 grms / hr	1	Set	265,000	265,000
	(Note:- At present, STP contractor shall quote/supply 1 nos. Ozonator as per 1st phase of installation. Balance 1 No. of Ozonator shall be supplied at the time of second phase of expansion to final capacity.)				
r	Providing and fixing all piping (as described below) and isolation control Ball / butterfly valves (Min. PN 16) of required sizes and numbers with all accessories, fittings, supports, clamps, double flanged flexicon rubber expansion joint with rubber gasket as per system pressure, nuts, bolts, washers, puddle flanges for all tanks, other flanges, NRV's, flow control valves, flow measurement device, SS 304 screen strainers at suction of clear water pumps, for making the system complete in all respects with anti corrosive protection.				

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SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
	Butterfly Valve : Cast Iron Wafer type butterfly valves (PN 16) as per IS:13095, with SS disc, SS shaft, SS seating rings, SS internal fastening, EPDM seat, CS external nuts-bolts (MAKE : IVC / Audco / Advance / Kirloskar / Sant / Castle / SKS)				
	Check Valve : Cast Iron body dual plate wafer type check valve (NRV) (PN 16) with SS disc, SS stem, EPDM seat, spring & pin, SS stem, SS internal fastening, CS external fastening (MAKE : IVC / Audco / Advance / Kirloskar / Sant / Castle / SKS)				
	PVC Flexible Braided Hose Pipe : Submerged piping for raw sewage transfer pumps.				
	MS Epoxy coated (Class 'C') : Air grid piping (non submerged) (Make : Jindal / Prakash Surya)				
	uPVC (Sch 40) : All other piping within STP Unit. (Make : Astral / Ashirwad / Supreme / Prince)				
	The various pipe sizes should be selected that the maximum velocity in any pipe should not exceed 1.50 mps.	1	Lot	380,000	380,000
	(Note:- At present, STP contractor shall quote/supply 1st lot of piping, valves & related accessories as per 1st Module. Balance lot of pipe & fittings shall be supplied at the time of future expansion of plant.)				
s	Supply Installation, testing & commissioning of Electrical Control Panel suitable for 415 V, 3 Phase, 4 wires, 50Hz, fabricated out of 16 SWG CRCA sheet steel, IP52, wall / floor mounting type. The sheet steel shall undergo minimum nine tank treatment followed by finishing powder coating of min 60 micron thickness. The board includes removable gland plates, cable glands, including connection with outgoing feeders complete in all respect. The outgoing from the panel shall be suitable for all equipments, various pumps, blowers with suitable capacity star delta / DOL starters, plant lighting, ventilation, treated water transfer pumps etc. Adequate size cable alley shall be provided for each cable bending & termination.				
	(Panel Make : Advance / Adlec / Ambit / Tricolite / Vidyut control / RST / Dynamic, Swithgear & accessories make : ABB / Schnieder / L&T / Seimens)				
	The incoming MCCB shall be of Four Pole microprocessor based with inbuilt O/L & S/C release with E/F protection and all Outgoings MCCB's shall be of Three Pole thermal-magnetic based with inbuilt O/L & S/C release. All outgoing MCB's shall be C type with 10 KA breaking capacity.				
	All MCCB's shall be of min Ics = 25 KA breaking capacity, Ics = 100% Icu, with rotary handle & pad locking arrangement, with adjustable O/L & S/C trip setting as per load requirement. All TP MCCB shall be with solid isolable neutral link. The breaking capacity specified is Ics value.				

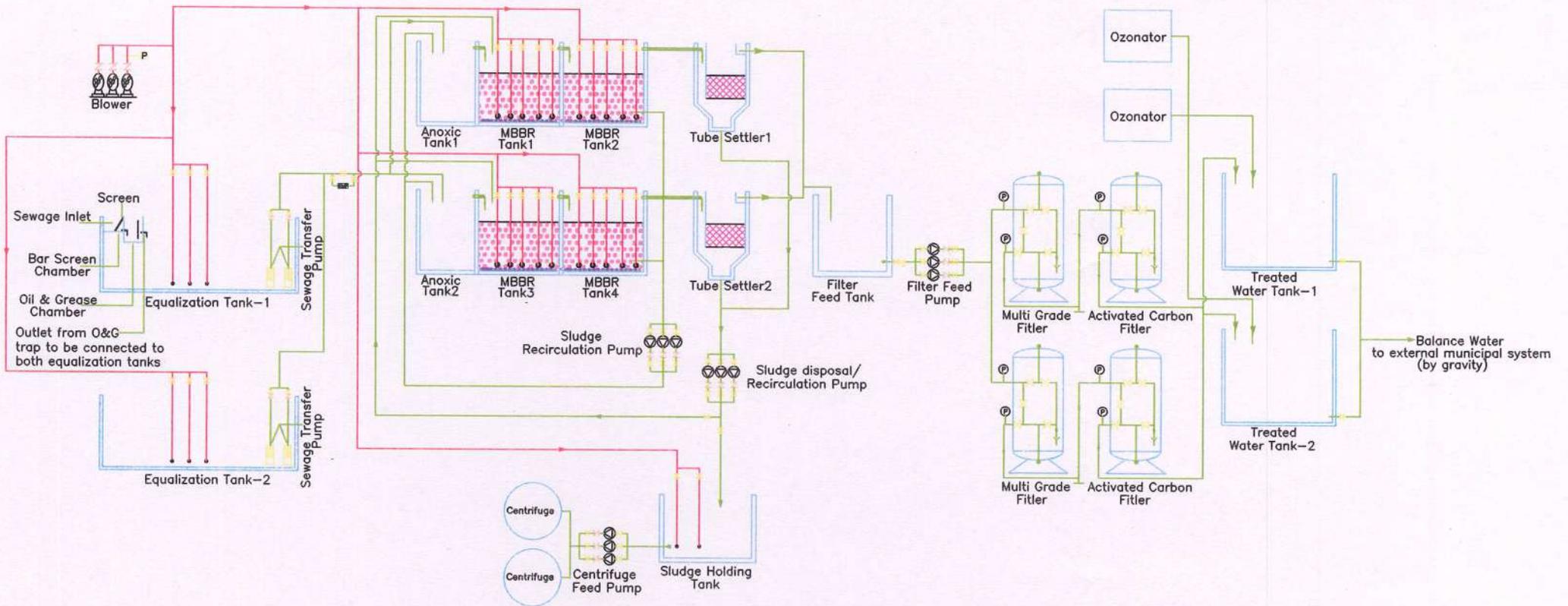
SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
	Cyclic timers will be provided for all type of pumps for alternate working of stand by pumps.				
	BUS BAR of suitable current rating at 500 Volts, 3 phase 50 HZ TPN high conductivity electrolytic Aluminium bus bar with conductivity on min 57 to 58% of suitable length, insulated by heat shrinkable sleeves. The current density of bus bar shall be minimum 1.00 sq mm / amp.				
	The above board shall be complete with 3 nos. phase indicating lights, flush mounted Ammeter, Voltmeter, CT's, PT's, selector switches, protective fuses etc. at Incomer with all inter connections by min. 1.5 sq.mm. Copper wires.				
	All electrical items as required to operate the system automatically/ manually and also include in his rates all water level controller for automatic operation of pumps, Digital type level indicator with magnetic SS level probes for Filter feed tank & Treated Water Storage Tank, electrical wiring, armoured aluminium power cables and copper control cables between panel to various pumps & equipments, cable terminations, double compression glands, earthing wire till main panel, GI perforated cable trays to carry power and control cables from panel to various equipments including supports, with all accessories complete as required. Only main power supply cable and main earth connection upto the STP panel shall be provided by the owner.				
	KWHR meter with RS 485 communication port, CT's with accuracy class 1.0 will be provided in recycle water transfer pump feeders for energy consumption record.				
	The following pumps shall be controlled by the panel : (The ampere rating will be as per the final selection of equipment)				
	(a) Raw Sewage Pumps - 4 Nos.				
	(b) Air Blowers - 3 Nos.				
	(c) Sludge Disposal Pumps - 3 Nos.				
	(d) Sludge Recirculation Pumps - 3 Nos.				
	(e) Oil Separator - 1 No.				
	(f) Submersible Mixer - 2 Nos.				
	(g) Centrifuge Feed Pumps - 3 Nos.				
	(h) Centrifuge - 2 Nos.				
	(i) Filter Feed Pumps - 3 Nos.				
	(j) Ozonator - 2 Nos.				
	(k) Doser - 4 Nos.				
	(l) Plant room lighting and power Feeders - 6 no 10 / 20 amp SP MCB.				
	(m) STP Ventilation Feeders - 2 no 63 amp TP MCCB				

SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
	(n) Spare Feeders - 4 nos 40 amp FP MCB and 2 no 25 amp SP MCB	1	Set	325,000	325,000
t	Supply of heavy class hot dipped galvanized puddle flanges fabricated from MS Pipes as required to be provided (in the structural slab and wall) of various diameters. Puddle flanges shall be provided for all the structural component of the STP. The installation of the puddle flanges shall be carried out by the Civil Contractor in accordance to the Civil GA drawings (to be prepared by the STP contractor) at the required levels and position, under the supervision of the civil contractor (Note: - Upto 150 mm dia Pipe C Class Pipe to be considered and above 150 mm dia pipe thickness to be considered as per IS : 3589).	1	Lot	25,000	25,000
u	Supply, Installation, testing & commissioning of electro-magnetic type flow meter to be installed at raw sewage pump outlet line. (Make - Forbes Marshall / ABB)	1	Set	185,000	185,000
v	Supply, Installation, testing & commissioning of online monitoring system comprising of following:				
	Analyzer type : Cabnit type & multiparameter				
	Measuring principal : a) COD/BOD/TSS : UV light absorption (scan between 180nm and 800nm) b) pH : External sensor.				
	Measuring range : a) COD : 0-1000 mg/l b) BOD : 0-1000 mg/l c) TSS : 0-1000 mg/l d) pH : 0-14				
	Operating pressure : 0.3 to 1 bars				
	Operating temperature : 0-80°C				
	Encloser protection : IP 65				
	Communication : a) RS 485 for communication b) USB Port for USB communication				
	Memory : Upto 16 GB with date & time				
	Display : 8.5" TFT screen 16/9 (LED backlight)				
	Power supply : 10-240 VAC (50-60 Hz) or 24 VDC				
	Calibration requirement : a) Zero calibration : An auto zero is performed at every cleaning cycle b) Span : Factory calibrated				
	Online monitoring system shall include all instrument, fitting & accessories to make the system function. (Make - Forbes Marshall / Xylem)	1	Set	575,000	575,000
	TOTAL COST OF THE SEWAGE TREATMENT PLANT				3,770,910

SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
II	OPERATION, MAINTENANCE & A.M.C COST OF STP				
a	OPERATION & MAINTENANCE COST OF STP (after trial run & handing over (within DLP)				
	Annual cost of operation and maintenance of STP (to operate the entire STP under available load conditions on round the clock basis), so as to ensure and maintain desired parameters of treated sewage. The cost will include - Operator charges, cost of consumables, disposal of un wanted end products / sludge, cleaning and day to day maintenance of the plants.				
	During the DLP period the contractor has to undertake certified Laboratory testing and sampling of treated effluent every month of all parameters as mentioned. In case Laboratory Test Report do not reflect desired result, all necessary action followed by laboratory testing till satisfactory result will be the responsibility of the contractor.				
	Moreover pH, TSS & COD parameters should be checked & logged by the Vendor on daily basis.				
	To provide services of contractors expert operating personal comprising of :				
	i) One Plant operator per shift in three shifts.				
	ii) Company's back up services of senior engineers experts for any major problems and advice and helper for operator assistants, as and when required				
	iii) All tools, equipment and testing devices to be provided by the contractor.	1	Job	60,000	60,000
	(Note : The vendor has to follow the minimum wages rules, PF, ESIC, insurance etc as per the labour laws of Govt of India)				
b	OPERATION, MAINTENANCE & A.M.C COST OF STP (after DLP)				
	Annual cost of operation and maintenance of STP (as detailed above in Operation & Maintenance subhead)				
	Cost of Operation, Maintenance & A.M.C after defect liability period of one year.(Client may award the work to the contractor after defect liability period of one year).The AMC rate should include cost of all labour , material Consumables etc. This rate will remain fixed for the period of 3 years after DLP. (Client may award the work to the contractor at a later stage if deemed necessary).				
	For first year (after DLP)	1	Job	120,000	120,000
	For second year(after DLP)	1	Job	200,000	200,000
	For third year (after DLP)	1	Job	250,000	250,000
	TOTAL OF OPERATION, MAINTENANCE & AMC COST OF STP				630,000

SNo	DESCRIPTION	QTY	UNIT	RATE / UNIT (Rs.)	AMOUNT (Rs.)
SUMMARY OF COST					
I	SEWAGE TREATMENT PLANT				3,770,910
II	OPERATION, MAINTENANCE & AMC COST OF STP				630,000
	GRAND TOTAL (Rs.)				4,400,910

EXCEL WORLD
Signature
 PROPRIETOR



- LEGEND :**
- VALVE
 - NON RETURN VALVE
 - STRAINER
 - DIFFUSER
 - ELECTRO-MAGNETIC FLOW METER
 - PRESSURE GAUGE
 - WATER METER

SEWAGE TREATMENT PLANT CAPACITY = 1000 KLD
(to be installed in 2 modules of 500 KLD each)

:	:	:
rev. no.	date	revision

project
BBD Green City
At Lucknow

title
Schematic Flow Diagram
Sewage Treatment Plant

drg. no.
BBD / STP-01

date
05-02-2024

scale
N.T.S.

released for
Tender

drawn by
Shikha Kalra

ckd by
Anand Havelia

architects

SAA

SIKKA ASSOCIATES ARCHITECTS

services consultant

cespl

Cespl Consultants Pvt. Ltd.

B - 67, Sector - 67, Noida - 201 301
Tel : (0120) 3225400 / 3225401
e mail : mail@cespl.in, website : www.cespl.in



Viraj Constructions Pvt. Ltd.

An ISO 9001:2015 (QMS), 14001:2015 (EMS), 45001:2018 (OH&S) Certified Company
CIN : U45201UP2005PTC030895

ANNEXURE R-5/3 (Colly)

WORK ORDER

Work Order No-VCPL/SITE-50/01

Name of Project- BBD GREEN CITY

Description of work -External Sewerage & Drainage Work PH-I

Name of Vendor-M/s PS Developers

H.O No .54 Gadia

Dundpurwa,Barabanki

Uttar Pradesh-225003

Mobile -7897687916

GST-09ACIPV71155QZZL

Dated-1/4/2025

Dear Sir,

With reference to your offer and subsequent, We are pleased to place work order on you for the following works as per the following terms & Conditions.

Annexure-A

Sl. No.	Description	Unit	Quantity	Rate	Amount
SEWERAGE SYSTEM					
1	Earth work in excavation by mechanical means (Hydraulic Excavator) including dressing of sides and ramming of bottoms, as per desired depth shown in drawing & design including getting out the excavated soil and stack in proper location as per direction of Engineer-In-Charge. The rates are also inclusive of the cost/ hire charges/ fuel charges of all machineries, tool & plants, labor.	Cum	5582.61	142.50	795,521.93
2	Backfilling of available soil/excavated earth in trench over area in layers not exceeding 20 cm in depth and consolidating each deposited layer's by mechanically with all lead complete in all respect as direction of Engineer -In-Charge	Cum	5017.48	85.50	428,994.54
3	Providing and laying Jointing & Testing commissioning of non-pressure NP2/NP3 class RCC pipes with collars jointed with stiff mixture of cement mortar in the proportion of 1:2 (1 cement : 2 Coarse sand) including testing of joints etc. complete in all respect.				
a)	300mm dia RCC pipe	Rmt	475.00	422.75	200,806.25
b)	400mm dia RCC Pipe	Rmt	712.00	446.50	317,908.00
c)	500mm dia RCC Pipe	Rmt		551.00	
3.1	Full round houching of around RCC pipe (1:4:8) at crossing with stiff jointing by using sutli ,shuttering(with material), curing etc as per direction of In-charge. (Wherever required)	Metre			
	300mm dia RCC pipe	Rmt	397.00	266.00	105,602.00
	400mm dia RCC Pipe	Rmt	76.62	294.50	22,563.41
	500mm dia RCC Pipe	Rmt			
4	Providing and laying of Cement Concrete 1:4:8 mix (1cement : 4 coarse sand : 8 graded stone aggregate 40 mm nominal size) in bed of RCC pipes including the cost of centering and shuttering as per standard detail drawing & design.	Cum	205.89	425.00	87,503.25
5	Constructing Circular masonry manhole of 560mm internal dia of top with 1st class brick cement mortar 1:4 (1 cement : 4 coarse sand) 150mm thick PCC foundation concrete 1:4:8 mix (1 cement : 4 coarse sand: 8 graded stone aggregate 40 mm nominal size) inside and outside plastering 12 mm thick with cement mortar 1:3 (1 cement : 3 coarse sand) finished with a floating coat of neat cement inside and rough plaster on outside and making channels in cement concrete 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) , in cluding cost of 250mm RCC top slab & fixing of CI /MS /PVC frame & cover plate, neatly finished complete as per standard design, including excavation ,refilling and disposal of surplus earth. (Size of manhole at bottom 900mm with depth 1000mm) Rate are inclusive of all material-cement ,coarse sand,bricks,manhole cover HD-20 ,rugs ,outer frame etc. complete in all respect as per direction of Engineer-In-Charge.	EACH	4.00	11295.00	45,180.00
5.1	Extra over item no. 5 above for depth exceeding/ decreasing , beyond/below 1000mm for per meter depth extra	RMT	3.14	4497.30	14,121.52

PS DEVELOPERS

Proprietor

Corp. Office : BBD Viraj Towers, Vibhuti Khand, Shaheed Path, Gomti Nagar, Lucknow-226 010. Tel.: 0522-6659500-502; Fax: 0522-6659501; Email: admin@virajconstructions.co.in
Regd. Office : 55, Babu Banarasi Das Nagar (Purana Quila), Lucknow-226001. Tel.: 0522-6196100; Web.: www.virajconstructions.com

Work Order No-VCPL/SITE-50/01

Dated-1/4/2025

6	Constructing Circular masonry manhole of 560mm internal dia of top with 1st class brick cement mortar 1:4 (1 cement : 4 coarse sand) 150mm thick PCC foundation concrete 1:4:8 mix (1 cement: 4 coarse sand: 8 graded stone aggregate 40 mm nominal size) inside and outside plastering 12 mm thick with cement mortar 1:3 (1 cement : 3 coarse sand) finished with a floating coat of neat cement inside and rough plaster on outside and making channels in cement concrete 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) , in cluding cost of 250mm RCC top slab & fixing of CI /MS /PVC frame & cover plate, nearly finished complete as per standard design, including excavation ,refilling and disposal of surplus earth. (Size of manhole at bottom 1200mm with depth 1650mm) Rate are inclusive of all material-cement ,coarse sand,bricks,manhole cover HD-20 ,rugs ,outer frame itc. complete in all respect as per direction of Engineer-In-Charge.	EACH	7.00	21118.50	147,829.50
6.1	Extra over item no. 6 above for depth exceeding/ decreasing , beyond/below 1650mm for per meter depth extra	RMT	1.58	7025.00	11,099.50
7	Constructing Circular masonry manhole of 560mm internal dia of top with 1st class brick cement mortar 1:4 (1 cement : 4 coarse sand) 150mm thick PCC foundation concrete 1:4:8 mix (1 cement: 4 coarse sand: 8 graded stone aggregate 40 mm nominal size) inside and outside plastering 12 mm thick with cement mortar 1:3 (1 cement : 3 coarse sand) finished with a floating coat of neat cement inside and rough plaster on outside and making channels in cement concrete 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) , in cluding cost of 250mm RCC top slab & fixing of CI /MS /PVC frame & cover plate, nearly finished complete as per standard design, including excavation ,refilling and disposal of surplus earth. (Size of manhole at bottom 1200mm with depth 3000mm) Rate are inclusive of all material-cement ,coarse sand,bricks,manhole cover HD-20 ,rugs ,outer frame itc. complete in all respect as per direction of Engineer-In-Charge.	EACH	11.00	40500.00	445,500.00
7.1	Extra over item no. 7 above for depth exceeding/ decreasing , beyond/below 3000mm for per meter depth extra	RMT	10.00	11692.00	116,920.00
8	Constructing Circular masonry manhole of 560mm internal dia of top with 1st class brick cement mortar 1:4 (1 cement : 4 coarse sand) 150mm thick PCC foundation concrete 1:4:8 mix (1 cement: 4 coarse sand: 8 graded stone aggregate 40 mm nominal size) inside and outside plastering 12 mm thick with cement mortar 1:3 (1 cement : 3 coarse sand) finished with a floating coat of neat cement inside and rough plaster on outside and making channels in cement concrete 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) , in cluding cost of 250mm RCC top slab & fixing of CI /MS /PVC frame & cover plate, nearly finished complete as per standard design, including excavation ,refilling and disposal of surplus earth. (Size of manhole at bottom 1500mm with depth 3000mm) Rate are inclusive of all material-cement ,coarse sand,bricks,manhole cover HD-20 ,rugs ,outer frame itc. complete in all respect as per direction of Engineer-In-Charge.	Each	20.00	57387.50	1,147,750.00
8.1	Extra over item no.8 above for depth exceeding/ decreasing , beyond/below 3000mm for per meter depth extra	Rmt	8.54	26837.00	229,187.98
Total amount of Sewerage system					4,116,487.88
Drainage System					
1	Earth work in excavation by mechanical means (Hydraulic Excavator) including dressing of sides and ramming of bottoms, as per desire depth shown in drawing & design including getting out the excavated soil and stack in proper location as per direction of Engineer-In-Charge. The rates are also inclusive of the cost/ hire charges/ fuel charges of all machineries, tool & plants, labor.	Cum	7855.51	142.50	1,119,410.18
2	Backfilling of available soil/excavated earth in trench over area in alyer's not exceeding 20 cm in depth and consolidating each deposited layer's by mechancially with all lead complete in all respect as direction of Engineer -In-Charge	Cum	6374.44	85.50	545,014.62
3	Providing and laying, jointing & Testing commissioning of non-pressure NP2/NP3 class RCC pipes with collars jointed with stiff mixture of cement mortar in the proportion of 1:2 (1 cement : 2 Coarse sand) including testing of joints etc. complete in all respect.				
a)	400mm dia RCC Pipe	Rmt	194.00	446.50	86,621.00
b)	450mm dia RCC Pipe	Rmt	271.00	475.00	146,775.00
c)	500mm dia RCC Pipe	Rmt	339.00	580.00	157,180.00
e)	600mm dia RCC Pipe	Rmt	358.00	641.25	229,567.50
f)	700mm dia RCC Pipe	Rmt	339.00	688.75	233,486.25

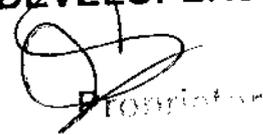
Work Order No-VCPL/SITE-50/01

Dated-1/4/2025

g)	900mm dia RCC Pipe	Rmt	458.00	810.00	370,980.00
h)	1000mm dia RCC Pipe	Rmt		845.50	
3.1	Full round houching of pipe' colour RCC (1:4:8) at croosing every joint with stiff jointing by using sutli and shuttering(with material) ,curring as per direction of In-charge.(Wherever required)	Metre			
	400mm dia RCC Pipe	Rmt	23.11	294.50	6,805.90
	450mm dia RCC Pipe	Rmt		346.75	
	500mm dia RCC Pipe	Rmt	98.91	346.75	34,297.04
	600mm dia RCC Pipe	Rmt	125.20	370.00	46,324.00
	700mm dia RCC Pipe	Rmt		403.75	
	900mm dia RCC Pipe	Rmt	281.34	446.50	125,618.31
4	Providing and laying of cement concrete 1:4:8 mix (1cement : 4 coarse sand : 8 graded stone aggregate 40 mm nominal size) in bed of RCC pipes including the cost of centering and shuttering as per standard detail drawing & design.	Cum	477.91	425.00	203,111.75
5	Constructing Circular masonry manhole of 560mm internal dia of top with 1st class brick cement mortar 1:4 (1 cement : 4 coarse sand) 150mm thick PCC foundation concrete 1:4:8 mix (1 cement: 4 coarse sand: 8 graded stone aggregate 40 mm nominal size) inside and outside plastering 12 mm thick with cement mortar 1:3 (1 cement : 3 coarse sand) finished with a floating coat of neat cement inside and rough plaster on outside and making channels in cement concrete 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) , in cluding cost of 250mm RCC top slab & fixing of CI /MS /PVC frame & cover plate, neatly finished complete as per standard design, including excavation ,refilling and disposal of surplus earth. (Size of manhole at bottom900mm with depth 1000mm) Rate are inclusive of all material-cement ,coarse sand,bricks,manhole cover HD-20 ,rugs ,outer frame itc. complete in all respect as per direction of Engineer-In-Charge.	EACH	21.00	11295.00	237,195.00
5.1	Extra over item no. 5 above for depth exceeding/ decreasing , beyond/below 1000mm for per meter depth extra	RMT	11.13	4497.30	50,054.95
6	Constructing Circular masonry manhole of 560mm internal dia of top with 1st class brick cement mortar 1:4 (1 cement : 4 coarse sand) 150mm thick PCC foundation concrete 1:4:8 mix (1 cement: 4 coarse sand: 8 graded stone aggregate 40 mm nominal size) inside and outside plastering 12 mm thick with cement mortar 1:3 (1 cement : 3 coarse sand) finished with a floating coat of neat cement inside and rough plaster on outside and making channels in cement concrete 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) , in cluding cost of 250mm RCC top slab & fixing of CI /MS /PVC frame & cover plate, neatly finished complete as per standard design, including excavation ,refilling and disposal of surplus earth. (Size of manhole at bottom1200mm with depth 1650mm) Rate are inclusive of all material-cement ,coarse sand,bricks,manhole cover HD-20 ,rugs ,outer frame itc. complete in all respect as per direction of Engineer-In-Charge.	EACH	10.00	21118.00	211,180.00
6.1	Extra over item no. 6 above for depth exceeding/ decreasing , beyond/below 1650mm for per meter depth extra	RMT	5.00	7025.00	35,125.00
5	Constructing Circular masonry manhole of 560mm internal dia of top with 1st class brick cement mortar 1:4 (1 cement : 4 coarse sand) 150mm PCC foundation concrete 1:4:8 mix (1 cement: 4 coarse sand: 8 graded stone aggregate 40 mm nominal size) inside and outside plastering 12 mm thick with cement mortar 1:3 (1 cement : 3 coarse sand) finished with a floating coat of neat cement inside and rough plaster on outside and making channels in cement concrete 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) , in cluding cost of 250mm RCC top slab & fixing of CI /MS /PVC frame & cover plate, neatly finished complete as per standard design, including excavation ,refilling and disposal of surplus earth. (Size of manhole at bottom 1200mm with depth 3000mm) Rate are inclusive of all material-cement ,coarse sand,bricks,manhole cover HD-20 ,rugs ,outer frame itc. complete in all respect as per direction of Engineer-In-Charge.	Each	31.00	40500.00	1,255,500.00
5.1	Extra depth on item no. 5 above for per meter	Rmt	30.00	92.00	350,760.00

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P S DEVELOPERS



Proprietor

Work Order No-VCPL/SITE-50/01

Dated-1/4/2025

6	Constructing Circular masonry manhole of 560mm internal dia of top with 1st class brick cement mortar 1:4 (1 cement : 4 coarse sand) 150mm PCC foundation concrete 1:4:8 mix (1 cement: 4 coarse sand: 8 graded stone aggregate 40 mm nominal size) inside and outside plastering 12 mm thick with cement mortar 1:3 (1 cement : 3 coarse sand) finished with a floating coat of neat cement inside and rough plaster on outside and making channels in cement concrete 1:2:4 mix (1 cement : 2 coarse sand : 4 graded stone aggregate 20 mm nominal size) , in cluding cost of 250mm RCC top slab & fixing of CI /MS /PVC frame & cover plate, neatly finished complete as per standard design, including excavation ,refilling and disposal of surplus earth. (Size of manhole at bottom 1500mm with depth 3000mm) Rate are inclusive of all material-cement ,coarse sand,bricks,manhole cover IID-20 ,rugs ,outer frame itc. complete in all respect as per direction of Engineer-In-Charge.	EACH	38.00	52500.00	1,995,000.00
6.1	Extra depth on item no. 6 above for per meter	RMT	31.00	26837.00	831,947.00
Total amount of Drainage system					8,271,953.49

A)	Term & Conditions :
1	Quantity & quality shall be verified as per the actual work as per site.
2	Required testing as per norms shall be done on site .
3	RCC Pipes & RMC for PCC sulpied By company, rest material ,labour ,T& P in Contractor Scope.
4	Electricity ,Water (One Point) supply shall be liability of Client
5	GST shall be paid extra as applicable.
6	TDS shall be deducted as per norms.
7	Time for completion shall be 45 Days from thc date of issue of the work order.
8	Reconciliation should be submitted by contractor on each R.A bill, without it bill should not be received.
9	Contractor shall be follow all prevelling labour compliance & submit all releivent document to each RA Bills.
10	This order may be terminated at any time at the discretion by Client
11	All safety measure should be adopted by Contractor during the entire work. Any mishappening during the work is sole responsibility of contractor
12	Retention money shall be deducted @5% from each R.A bill. It will be released after 6 months of completion of work.
13	Site-In-Charge & Contact No. -Mr. Rajiv Bagga (9236027398, 9958480787)

Please sign duplicate copy of this letter as a token of your acceptance.

Thanking You

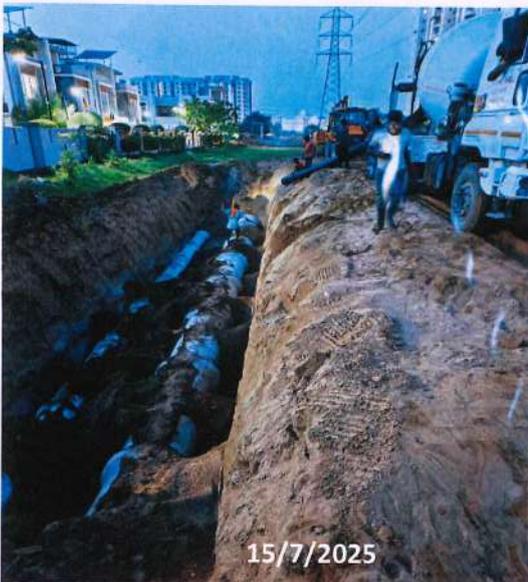
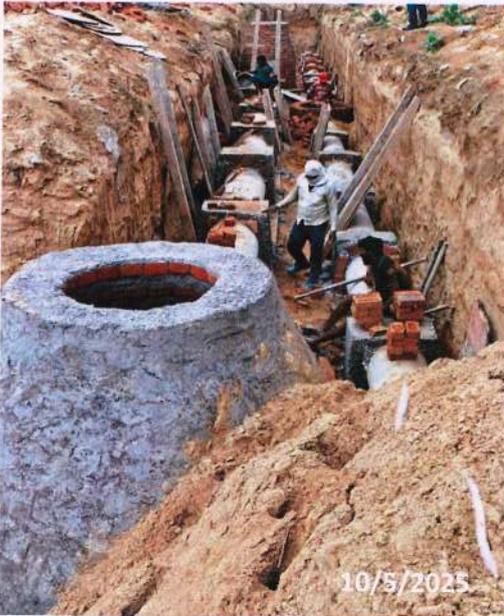
Authorized Signatory

P S DEVELOPERS

Proprietor
Proprietor

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External Sewerage & Drainage Work Phase-I



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Viraj Constructions Pvt. Ltd.

BBD Viraj Towers, Vibhuti Khand, Shaheed Path, Gomti Nagar, Lucknow

Phone: 0522-6659500 | Email: info@virajconstructions.co.in

CIN: U45201UP2005PTC030895

ANNEXURE R-5/4

Work Order

Work Order No: VCPL/SBS1/0158
 M/s Shine Water Experts
 Mobile No. : 9336045174
 Email Id: shinewaterexperts@gmail.com
 Address: 7/53, Vikas Nagar, Lucknow
 State: Uttar Pradesh
 GSTIN: 09BFWP67284P1ZC
 PAN: 8FWPB7284P

Work Order Date: 17 Mar 2023
 Date of Startings: 17 Mar 2023
 Project: Sun Breeze SBA 1
 Address: BBD Green City, Faizabad Road, Lucknow
 State: Uttar Pradesh
 GSTIN: 09AAACCV2888C1Z5

Subject:- Work Order for supply installation testing and commissioning of STP 250 KLD Unit-II at Sun Breeze-I BBD Green City

Attention:- Mr. Bhagal

Dear Sir,

With reference to the discussion and final negotiations as agreed we are pleased to inform you that your offer for the above project has been accepted.

Details of the work are as below:-

SR.NO.	ITEM CODE	NAME	DESCRIPTION	UOM	QTY.	RATE	AMOUNT	TOTAL AMOUNT
1	STP002	STP250KLD	<p>Supply Installation Testing & Commissioning of STP 250 KLD</p> <p>Specifications :</p> <p>Capacity : 250 KLD</p> <p>Inlet Water Quality :</p> <p>Ph : 3.5 to 8.5 TSS : 250-300 Mg./Lts. BOD : 150-200 Mg./Lts. COD : 400-600 Mg./Lts.</p> <p>Outlet Water Quality :</p> <p>Ph : 6.5 to 7.5 TSS < 5 Mg./Lts. BOD < 10 Mg./Lts. COD < 30 Mg./Lts. Make : Shine Water</p> <p>SITC of 250 KLD STP with Equalization Tank in Civil (RCC Equalization Tank in VCPL Scope) List of Equipment & Technical Details as Under :</p> <p>1. Bar Screen Chamber & OGT (Done by VCPL in RCC) :</p> <p>Size : 2 x 1 x 1 Mtr. Qty. : 1 No. Capacity : 1 Cum. MOC : RCC</p> <p>2. Bar Screen 10 mm :</p> <p>Size : 500 x 500 MM Qty. : 1 Nos. Capacity : 1 Cum. MOC : MSEP/ SS Make : Fabricated</p> <p>3. Collection/Equalization Tank (Done By VCPL in RCC) :</p> <p>Size : As per site Qty. : 1 No. Capacity : 85 Cum. MOC : RCC</p> <p>4. STP Feed Pump 1 HP :</p> <p>Head : 10 Mtr Size : 20 MM Solid Handling Qty : 2 Nos. (1W + 1S) Capacity : 12 Cum/Hr. MOC : SS Make : Grundfos/Lubl/ Wilo</p> <p>5. STP Prefab Tank with Lamella Settler & MBBR Media :</p> <p>Size : Rectangular As per site Qty. : 1 Capacity : 6 Cum. MOC : MSEP</p>	Nos	1,000	4183470.000	4183470	4183470

SR.NO.	ITEM CODE	NAME	DESCRIPTION	UOM	QTY.	RATE	AMOUNT	TOTAL AMOUNT
			Make : 4 MM MS Sheet with 2 coats paint					
			6. Air Blowers : Qty. : 2 Nos. Capacity : 300 Cum./Hr Make : Aakash/Evares/ Beta					
			7. Clarified Water Storage Tank : Size : As per site Qty. : 1 No. Capacity : 30 Cum. MOC : MSEP Make : 4 MM MS Sheet with 2 coats paint					
			8. Chlorine Dosing Pump : Head : 3 Kg/Sqcm. Qty. : 1 No. Capacity : 0-3 LHP MOC : PP Make : Ion-Exchange					
			9. Dosing Tank : Size : As per site Qty. : 1 No. Capacity : 100 Lts MOC : HDPE Make : Fabricated					
			10. Filter Feed Pump Horizontal Centrifugal : Head : 3.5 Kg./Sqcm Qty. : 2 Nos. (1W+1S) Capacity : 32 Cum./Hr MOC : CI Make : Kirloskar					
			11. MGF(Multi Graded Sand Filter) : Media Depth : 915 MM & Velocity : 18 M/Hr Media : Multi Graded Sand Size : 1600 x 1500 MM Qty. : 1 No. Flow Rate : 20 Cum/Hr MOC : MSEP(Vessel) Make : Fabricated					
			12. ACF(Activated Carbon Filter) Media Depth : 915 MM & Velocity : 18 M/hr Media : Multi Graded Sand & Pressure : 3.5 Kg/Sqcm. Size : 1600 x 1500 MM Qty. : 1 No. Flow Rate : 20 Cum/Hr MOC : MSEP (Vessel) Make : Fabricated					
			13. Sludge Holding Tank Size : As per site Qty. : As required Capacity : 10 Cum. MOC : MSEP Make : 4 MM MS Sheet with 2 coats paint					
			14. Sludge Transfer Pump to Centrifuge Qty. : 1 No. Capacity : 3 Cum./Hr. Make : W&L/Lubi/ Rolo/Kirloskar					
			15. Centrifuge (Bucket Type) Size : 20 inch Qty. : As required Make : Universal					
			16. Electrical Panel : Qty. : 1 Lot Make : L&T/Havells/Schneider					
			17. Flow Meter(Magnetic with totalizer) : Qty : As required Make : H-Guru					
			18. Treated Effluent Storage Tank : Size : As per site Qty. : 1 No. Capacity : 30 Cum. MOC : MSEP Make : 4 MM MS Sheet (with 2 coats paint)					

SR.NO.	ITEM CODE	NAME	DESCRIPTION	UOM	QTY.	RATE	AMOUNT	TOTAL AMOUNT
			19. Booster Pump for Lifting Treated water to gradara area & outside drain : Head : 60 Mtr. Qty. : 2 Nos. Capacity : 20 Cum./Hr Make : Kirloskar/Lubl					
			20. UV System Size : As per site Qty. : 1 Set Capacity : 30 Cum./Hr MOC : SS Make : Alfa					
			21. Interconnecting Piping Size : As per site Qty. : 1 Lots MOC : PVC/PVC/MS Make : Astra/Supreme/Jindal					
			22. Pressure Gauge & Level Switch Qty. : 1 Set Make : H-Guni					
						Total		4183470

Contract Value:- Total contract value for this work shall be Rs. Rs. 41,83,470/- (Forty One Lakh Eighty Three Thousand Four Hundred Seventy Rupees Only). The Total amount mentioned is firm inclusive of all levies, men, materials, transportation, loading, unloading, consumables, lead, lift, royalty, insurance, labour welfare etc.,. It is implied that you are strictly following all the statutory requirements and paying all the taxes & duties applicable to you, as imposed by the local & central government. We shall not reimburse any taxes even in any future time, towards this contract, as it is deemed to be included in your price.

Applicable Tax

SR. NO.	TAX	TAX(%)
1	GST 18%	18,000

Term & Conditions

1. As under

- 1.1 Loading/Unloading : Inclusive
- 1.2 Items You will use approved only.
- 1.3 The work shall be carried out as per directive of GM/PM Incharge. Quality may vary as per scope of work decided at site
- 1.4 The Contractor will be responsible for any type of damages during the work at site.
- 1.5 Your rate will remain firm for the period of work.
- 1.6 Cost of theft of material will be deducted from contractors R/A Bills.
- 1.7 You will be responsible for all liabilities of compensation for any accident takes place at site
- 1.8 The Contractor will be terminated at any time and any stage if he will not doing work properly/timely.
- 1.9 The work is to be executed adopting all engineering practice with sound technique.
- 1.10 The work should be checked and certified by the project-in-charge. Item used by you at site should be entered in our stock register.
- 1.11 All safety pre-cautions and safety measures should be adopted at site while executing the work. Any violation will attract penalty on you
- 1.12 Site Incharge will ensure that all material/ equipment supplied by you Check and entered in Stock register.
- 1.13 You will have to comply with all the regulations related to EPF and ESF departments , in case of any liability imposed on us duo to your non-compliance of any EPF/ESF regulation, the same will be have to be made good by you.
- 1.14 Only GST Invoice will be entertained.
- 1.15 Payment : 25% Advance, 25% against PI, 40% on delivery of material & 10% after installation and handing over
- 1.16 Service Engineer Visit : 12 Routine visit per year & 4 SOS visit per year and training will be provided by vendor on FOC basis
- 1.17 Vendor will provide on FOC basis one month consumable items and operation.
- 1.18 All Tools & tackles required for installation/erection of lift shall be responsibility of the vendor
- 1.19 Period Of Completion : Within 8-10 weeks
- 1.20 Warranty : 24 Months from the date Installation

For Virej Constructions Pvt. Ltd.

A. D. Grist
Authorized Signatory

21/3/23

Accepted By

For Shine Water Experts



कार्यालय लखनऊ विकास प्राधिकरण

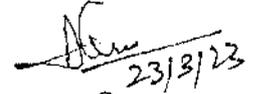
प्रेषक : सहायक अभियन्ता, (प्र०) जोन-1 लखनऊ विकास प्राधिकरण, विपिन खण्ड, गोमती नगर, लखनऊ।	सेवा में, मेसर्स विराज कान्स०, बी०बी०डी० ग्रीन सिटी, फ़ैजाबाद रोड, लखनऊ
पत्र संख्या 834/AEP/2023	दिनांक 13/03/23

—: विषय :-

rediffmail के माध्यम से प्राप्त के शिकायती पत्र दिनांक 11.03.2023 एवं दिनांक 16.03.2023 के सम्बन्ध में।

महोदय,

कृपया rediffmail के माध्यम से दिनांक 11.03.2023 एवं दिनांक 16.03.2023 को शिकायती पत्र के क्रम में प्रश्नगत स्थल का निरीक्षण कराया गया। प्रश्नगत स्थल पर बेसमेन्ट में कॉलम को रीबारिंग करके एस०टी०पी० टैंक का निर्माण कार्य प्रारम्भ कराया जा रहा था, जिसे तत्काल बन्द करा दिया गया एवं स्थल पर विराज कान्स० के प्रतिनिधि उपस्थित थे, उनको यह निर्देश दिये गये कि जो कार्य उनके द्वारा किया जा रहा था, उसके कारण भवन के स्ट्रक्चर के शेपटी के सम्बन्ध में स्ट्रक्चरल इंजीनियर से प्रमाण-पत्र, पत्र प्राप्ति के 01 सप्ताह के अन्दर प्राधिकरण में प्रस्तुत करें, जिससे शिकायकर्ता को सूचित किया जा सके।


23/3/23

सहायक अभियन्ता,
प्रवर्तन, जोन-1

Office of the Lucknow Development Authority

From: Assistant Engineer (Enforcement), Zone-1 Lucknow Development Authority, Vipin Khand, Gomti Nagar, Lucknow. Letter No. 834/1511-55-01	To, M/s Viraj Cons., BBD Green City, Faizabad Road, Lucknow Date: 23/03/2023
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Subject: Regarding the complaint letters dated 11.03.2023 and
16.03.2023 received through rediffmail.

Sir,

In reference to the complaint letters dated 11.03.2023 and 16.03.2023 received through rediffmail, the site in question was inspected. At the site, the construction work of an STP tank was being initiated in the basement by rebarring a column, which was stopped immediately. A representative of Viraj Cons. was present at the site, who was instructed to submit a certificate from a structural engineer to the Authority regarding the safety of the building's structure due to the work that was being undertaken. This is to be submitted within 01 week of the receipt of this letter, so that the complainant can be informed.

23/3/23 Assistant Engineer, Enforcement, Zone-1



SPAN STRUCTURES

[CONSULTING STRUCTURAL ENGINEERS & RETRO FITTING CONSULTANTS]
AN ISO 9001: 2008 CERTIFIED COMPANY

To

Date 19-04-2023

The Project Manager

Sunbreeze -1, BBD Green City

Viraj Construction Pvt. Ltd. Lucknow, UP

Dear Sir,

This refer to your letter No. Nill dated 25th March 2023 regarding Structural Audit of Columns **JC1, JC2 & JC3** for Under Construction of STP Tank in Basement of the Tower T5 & T6 with Re- baring in above mentioned Columns..

Myself and Our Technical Team visited the site on 8th April 2023 for physical observation and we got following tests done on questioned columns

1. Rebound Hammer Test
2. Ultra sonic Pulse Velocity Test (UPV)

Above test are conducted by **M/s Arun Soil Lab Pvt. Ltd** (Geo tech & Material testing Consultants) Indra Nagar , Lucknow and report Submitted on 15th April 23. The Columns of Towers are designed and Constructed in Concrete mix. M-35

As per result of test Compressive strength of Concrete is of range 44.0 to 57.0 N/sq mm and Concrete is also of good & excellent quality Therefore, In my Opinion Re baring in above mentioned Column is not compromising the strength & Stability of structure.

Thus , The building in structure is completely safe and stable in all respect for the purpose for which it is intended .

Encl : - Test report from M/s Arun Soil Lab Ltd.

SPAN STRUCTURES

(Er Omkar Verma)

Er. Omkar Verma
B. Tech. (Civil), M. Tech. (Str) Hons, FIE
Chartered Engineer
(Consulting Structural & Retrofitting Consultants)

Fellow F-1262633
The Institute of Engineers (India)
8, Gokhale Marg, Kolkata WB. 700020

Address-8/14, Indira Nagar, Lucknow, U.P. 226011

8/14, INDIRA NAGAR, LUCKNOW, U.P. Tel.: 0522-4049199, +91 9335903324

Email : spanstructures@gmail.com | Website : www.spanstructures.in

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न्यायालय सक्षम प्राधिकारी

लखनऊ विकास प्राधिकरण।

6, जगदीश चन्द्र बोस मार्ग, लालबाग, लखनऊ उत्तर प्रदेश।

प्रपत्र- (घ)

(कृपया विनियम 8 देखिये)

कारण बताओ नोटिस

ANNEXURE R-5/7

दिनांक:- 13/05/2024

वाद संख्या:- LDA/ANI/2024/0001588

प्रेषण दिनांक 13/05/2024

प्रेषण संख्या LDA/DSP/0002823

लखनऊ विकास प्राधिकरण बनाम भेसर्स विराज कान्स0 प्रा0लि0 (बी0बी0डी0 ग्रीन सिटी)

भूखण्ड सं0 सेमरा, फैजाबाद रोड, ख0सं0-89, 260, 261, 262, 263, 273, 274, 275 एवं 277, शाहपुर एवं सरायशेख, सननीज-1 अपार्टमेंट, Lucknow-226028, Mobile No-NA

उत्तर प्रदेश नगर योजना और विकास अधिनियम 1973 की धारा-27 की उपधारा (1) के अधीन नोटिस :

उत्तर प्रदेश नगर योजना और विकास अधिनियम 1973 की धारा-14 एवं धारा-15 के आदेशानुसार विकास प्राधिकरण की अनुज्ञा प्राप्त किए बिना खसरा संख्या-89, 260, 261, 262, 263, 273, 274, 275 एवं 277, ग्राम-सेमरा, शाहपुर एवं सरायशेख, सननीज-1 अपार्टमेंट थाना-बी0बी0डी0, फैजाबाद रोड, लखनऊ पर स्थित भवन का जिसमें

1- पक्ष द्वारा स्थल पर स्वीकृत मानचित्र परमिट संख्या-42693 दिनांक 25.05.2015 के विरूद्ध बेसमेंट में लगभग 130.00 वर्गमी0 क्षेत्रफल में एस0टी0पी0 निर्मित किया गया है तथा लगभग 100.00 वर्गमी0 क्षेत्रफल में एस0टी0पी0 निर्माणाधीन है।

2- स्थल का फोटोग्राफ संलग्न है।

3- उक्त निर्माण के विरूद्ध उ0प्र0 नगर नियोजन एवं विकास अधिनियम-1973 यथा संशोधित-1997 की धारा 27(1) एवं 28(1) के अन्तर्गत कार्यवाही प्रस्तावित है।

है।

अतएव आपसे यह अपेक्षा की जाती है कि सक्षम प्राधिकारी विकास प्राधिकरण लखनऊ कार्यालय में दिनांक 25/05/2024 को साय 03 बजे यह बताएं कि पूर्वोक्त निर्माण कान्सद्रक्शन को गिरा देने का आदेश क्यों न दिया जाए।

आप स्वयं अथवा अपने यथाविधि प्राधिकृत अधिकर्ता द्वारा उपस्थिति हो सकते हैं और लिखित बयान भी दे सकते हैं।

टिप्पणी :- आपका ध्यान उक्त अधिनियम की धारा 26 (1) की ओर भी दिलाया जाता है जिसके अधीन आप उक्त अधिनियम की धारा 14 के तहत विकास प्राधिकरण की अनुज्ञा के बिना निर्माण कार्य करने के लिए अर्थ दण्ड के भागी हो सकते हैं। जो 50,000/- रु० (रूपया 50 हजार) तक हो सकता है और जारी रहने वाले अपराध की दशा में, अतिरिक्त जुर्माना जो उस प्रत्येक दिन के लिए, जिसके दौरान ऐसा अपराध उसके अपराध के प्रथम बार कारित किए जाने हेतु के लिए दोष सिद्ध ठहराया जाने के बाद, जारी हो रु० - 2,500/- तक हो सकेगा, दंडनीय होगा।

सक्षम प्राधिकारी

लखनऊ विकास प्राधिकरण।

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Court of the Competent Authority

Lucknow Development Authority

6, Jagdish Chandra Bose Marg, Lalbagh, Lucknow, Uttar
Pradesh.

Form - (D)

(See Regulation 8 of the Uttar Pradesh Urban Planning and
Development Act)

Show Cause Notice

Date: 13/05/2024

Dispatch Date: 13/05/2024

Case Number: LDA/ANI/2024/0001588

Dispatch Number: LDA/OSP/0002823

Lucknow Development Authority Versus M/s Viraj Kant
Construction Pvt. Ltd. (BBB Green City)

Plot No. Semra, Faizabad Road, Khasra No.- 89, 260, 261, 262,
263, 273, 274, 275 & 277, Shahpur and Sarai Sheikh, Sunbreeze-
1 Apartment, Lucknow - 226028, Mobile No-NA

Notice under Sub-section (1) of Section 27 of the Uttar Pradesh Urban Planning and Development Act, 1973:

Whereas, without obtaining the permission of the Development Authority as required by Section 14 and Section 15 of the Uttar Pradesh Urban Planning and Development Act, 1973, at the building located on Khasra No.- 89, 260, 261, 262, 263, 273, 274, 275 & 277, Village- Semra, Shahpur and Sarai Sheikh, Sunbreeze-1 Apartment, Police Station- BBB, Faizabad Road, Lucknow:

1. Contrary to the approved map permit number 42693 dated 25.05.2015, an STP (Sewage Treatment Plant) has been constructed in the basement covering an area of approximately 130.00 square meters, and another STP is under construction in an area of approximately 100.00 square meters.
2. A photograph of the site is attached.
3. Action is proposed against the said construction under Section 27(1) and 28(1) of the U.P. Urban Planning and Development Act, 1973 (as amended in 1997).

Therefore, you are hereby required to appear before the Competent Authority at the Lucknow Development Authority office on 25/05/2024 at 03:00 PM to show cause as to why an order should not be issued for the demolition of the aforesaid construction.

You may appear in person or through a duly authorized agent and may also submit a written statement.

Note: Your attention is also drawn to Section 26 (1) of the said Act, under which you may be liable for a penalty for carrying out construction work without the permission of the Development Authority under Section 14 of the said Act. The penalty can be up to ₹ 50,000/- (Rupees Fifty Thousand), and in the case of a continuing offense, an additional fine of up to ₹ 2,500/- may be imposed for each day during which such offense continues after the conviction for the first commission of the offense.

-Sd- Competent Authority

Lucknow Development Authority

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

177917/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2023**Date: 25/04/2023****To,****M/s****MS VIRAJ CONSTRUCTION PVT LTD****Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P.****Application Id-
19893505**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MS VIRAJ CONSTRUCTION PVT LTD** located at **Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS VIRAJ CONSTRUCTION PVT LTD** granted for the period from **25/04/2023 to 31/12/2023** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Group Housing Project	NA	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	250 KLD	STP	Horticulture

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
--------------	------------------	-----------------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5-9.0
2	BOD (mg/L)	20 mg/l
3	TSS (mg/L)	50 mg/l
4	Fecal Coliform (MPN/100ml)	1000 MPN/100ml

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	750 KVA DG set	Diesel	1	Particulate Matter	as per norms
2	365 KVA DG set	Diesel	1	Particulate Matter	as per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for M/s Viraj Construction Pvt. Ltd., Sunbreeze-1 at BBD Green City, village-Shahpur, Sarai Sheikh and Semra, District- Lucknow for township T1 to T12 Tower, Basement G+14, Swimming pool, Club, Building and Residential Flats-776.

2. The PP shall ensure to obtain NOC in case of any changes, enhancement etc. in the proposed capacity/area of the project.
3. The unit shall ensure to operate and maintained Sewage Treated Plant (250 KLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment , Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc.
4. The PP shall comply with the conditions of Environmental Clearance issued by SEIAA.
5. The unit shall ensure to comply the conditions mentioned in CTE dated 08.02.2012 issued by the Board.
6. The PP shall ensure to submit treated water analysis report conducted by any NABL accredited lab shall be submitted on quarterly basis.
7. The unit shall ensure to obtain permission from U.P. State Ground Water Department for withdrawal of ground water within 03 months and submit it to the Board.
8. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
9. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
10. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
11. The unit shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)
12. The PP shall ensure that treated waste water recycle, reused for cooling of DG sets and gardening maximum.
13. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.
14. Noise and emission level from the DG sets installed of 750 KVA and 365 KVA capacities shall be within the prescribed norms.
15. The unit shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.
16. The project proponent shall ensure to install in house solid waste processing facility.

17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

RAM
KARAN
**Chief Environmental Officer,
Circle-5, UPPCB.**

Digitally signed by
RAM KARAN
Date: 2023.05.11
19:03:52 +05'30'

Copy to:

Regional Officer, UPPCB, Lucknow.

RAM
KARAN
**Chief Environmental Officer,
Circle-5, UPPCB.**

Digitally signed by
RAM KARAN
Date: 2023.05.11
19:04:29 +05'30'



UTTAR PRADESH POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED

Application Id : 28671665

Ref No. -

Dated : 01/04/2025

224211/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2024

To ,

M/S RAVINDRA KUMAR AGRAWAL

MS VIRAJ CONSTRUCTION PVT LTD

Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow,

U.P.

LUCKNOW

Sub : Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 21/02/2025 and received on 21/02/2025 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 17/03/2025 . Your consent application is hereby refused due to following reason.

Reasons :-

The unit has applied for obtaining CTO dated 21.02.2025. The following are the reason of CTO refusal :

1. A query has been raised to the unit on dated 26.02.2025. The unit has not submitted reply of the query.
2. Earlier RO officials has inspected the unit on dated 05.02.2025 and the sample of treated water generated from the outlet of STP installed in the unit and effluent discharged from the Hume pipe was collected by the officials and submitted to the Central Lab, UPPCB for analysis. As per analysis report the parameters of effluent are beyond the prescribed standard. Show cause notice issued by the Board to the unit vide letter no. H 24075/C-5/Consent-450/25 dated 11.02.2025, is currently effective.
3. A case is pending against the unit in Hon'ble NGT in O.A. no. 1035/2024 SK Pandey vs State of UP and O.A. no. 34/2024 LB Rai vs State of UP.

Therefore it is not possible to process the CTO application. In such circumstances the CTO application is hereby refused.

Further it is also informed that after the rejection of the consent application form of the industry and project under the Acts, when the application is received again through the online Nivesh Mitra portal, then the consent fee of one year from the consent fee deposited earlier will be forfeited and the consent fee of the remaining years will be adjusted as the consent renewal fee for the next years and only the initial fee of the first year will be deposited for obtaining the consent (water/air).

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016.

This order is issued with the approval of competent authority.

Rajendra Singh
(Authorized Signatory)
Digitally signed by Rajendra Singh
Date: 2025.04.01 14:36:48 +05'30'

Rajendra Singh
Chief Environmental Officer, Circle-5

Copy To -

Regional Officer, UPPCB, Lucknow.

Rajendra Singh
Digitally signed by Rajendra Singh
Date: 2025.04.01
Rajendra Singh
Chief Environmental Officer, Circle-5
(Authorized Signatory)

ANNEXURE R-5/10

FORM II

[See paragraphs 11 (2) and 12 (1)]

APPLICATION FOR CONSENT TO OPERATE AN INDUSTRIAL PLANT, UNDER SECTION 25 OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND UNDER SECTION 21 OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981

From

MS VIRAJ CONSTRUCTION PVT LTD, Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P.

Lucknow,

Bakshi Ka Talab,

LUCKNOW

To

The Member Secretary

Uttar Pradesh State Pollution Control Board/Committee

T.C.12V, Vibhuti Khand, Gomti Nagar,

Lucknow(226010).

Sir,

I/ We hereby apply for Consent to operate an industrial plant or renewal of consent under section 25 of the Water (prevention & control of pollution) act, 1974 (6 of 1974) or for amended product, operation or process, or treatment and discharge of sewage / trade effluent and under section 21 of the Air (prevention & control of pollution) act, 1981 (14 of 1981) or for amended product, operation or process, or treatment and emission or continuation of emission of air pollutants.

from a land / premises owned by M/s. _____

at location _____

as per the details given below:

TO BE FILLED BY APPLICANT

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MS VIRAJ CONSTRUCTION PVT LTD, Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P., 33302424

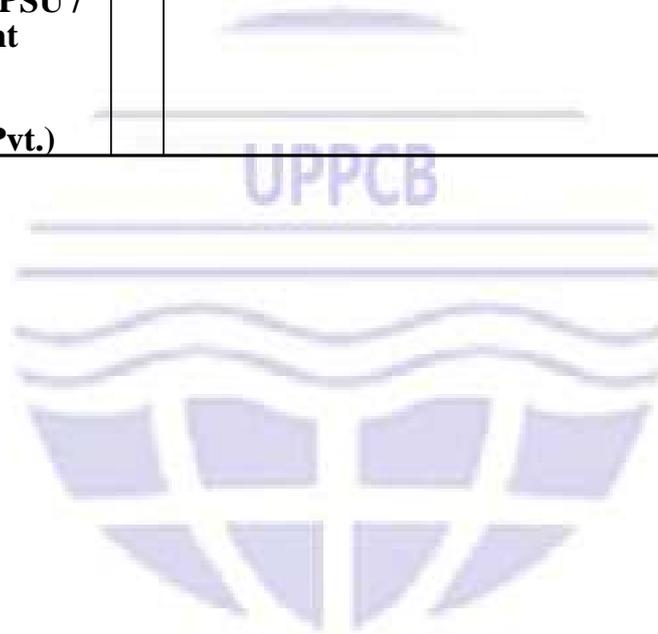
Page 1

PART A: GENERAL

S. No.	Required Details	:	
1.0	Project Details		
1.1	Name of the Project / Industry / TSDF	:	MS VIRAJ CONSTRUCTION PVT LTD
1.2	Project Proposal	:	Renew
1.3	Details of Environment Clearance	:	NA
1.4	Address of the Site / Unit	:	Plot / Survey No : Sunbreeze-1 at BBD Green City, village-Shahpur, Sarai Sheikh and Semra, District-Lucknow, U.P.
		:	Village : Lucknow
		:	Tehsil : Bakshi Ka Talab
		:	District : LUCKNOW
		:	State / UT : Uttar Pradesh
		:	Pin code :
2.0	Details of Applicant / Occupier		
2.1	Name of the Applicant / Occupier	:	RAVINDRA KUMAR AGRAWAL
2.2	Designation	:	
2.3	Nationality of the Occupier	:	India
2.4	Correspondence Address	:	Plot / Survey No / Street Name : TCG/1 A V/3, Vibhuti Khand, Gomti Nagar, Lucknow
		:	Village / Town / City : Lucknow
		:	Tehsil / Taluk :
		:	District : LUCKNOW
		:	State / UT :
		:	Pin code : 226010
2.5	Contact Details of Plant Head with: Alternate details	:	Name & Designation : 1.
		:	e-mail address : 1. sanjay.tripathi@virajconstructions.co.in
		:	Landline Number : 1. -
		:	Mobile Number : 1. 9140995247

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3.0	Legal Status of the Company	
3.1	Individual / Proprietary concern / Partnership firm / Joint family concern / Private Limited Company / Public Limited Company / Foreign Company / Limited Liability Partnership. Note: Registration Number and Authority shall be mentioned.	: Private Limited Company
3.2	Central Govt. / State Govt. / Central PSU / State PSU / Joint Venture (Pvt. + Govt.), (Govt. + Govt.), (Pvt. + Pvt.)	: Private Limited



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MS VIRAJ CONSTRUCTION PVT LTD, Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P., 33302424

4.0	Location of the Project /Industry/Activity:		
4.1	Location	:	
4.2	Bounded Latitudes (North)(8 digit after decimal	:	26°52'53.82"N
4.3	Bounded Longitudes (East)(8digit after decimal	:	81° 3'22.14"E
4.4	Located in Eco-Sensitive Zone of Protected Area, Coastal Regulation Zone, Biosphere, Reservoir, Forests, Mangroves, Rivers, Archeological monuments, Critically Polluted Area, Non-attainment Cities, Polluted River Stretch, Hill stations (altitude > 600M), Major towns and Cities	:	Major towns and Cities
4.5	Survey of India Topo Sheet Number	:	G44J1
4.6	Land details (as per Panchayat, Tehsil, District)	:	Owned/Leased : Owned
		:	Total Area in Ha :
		:	a) Non-Forest in Ha :
		:	b) Forest in Ha :
		:	Annual Lease Value, in case of Leased in Rs. :
		:	Buildup Area in Sq. M. :
		:	Green Belt cover in % of total area :
4.7	Extent of Land in Sq. m	:	Own-Agricultural :
		:	Industrial :
		:	Converted :
		:	Industrial Area :
		:	a) Applied and not allotted :
		:	b) Applied and allotted :
		:	c). Leased :

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5.0	Category & Classification of the Project/Industry/Activity :						
5.1	Category of Industry (Red, Orange, and Green)	:	Category	:	ORANGE		
			Pollution Index	:	136		
5.2	Industrial Sector/Type	:	Building and construction project more than 20,000 sq. m built up area				
5.3	Grossly Polluting/17Category/ Others	:	No				
5.4	Scale of Industry based on Capital Investment (Micro/ Small /Medium /Large))	:	Total Capital Investment (Rs.)	:	0.9		
			Scale/Classification	:	small		
5.5	Products / By-Products: Manufacturing capacity (TPD/TPA)	:	Products/ By-products	:	Capacity		
			Group Housing Sunbreeze – 1	:	0		
			NA	:	0		
5.6	Raw Materials / Chemicals Consumption for manufacturing capacity (TPD & TPA)	:	Raw Materials	:	Consumption		
			NA	:	NA		
5.7	Brief manufacturing Process with process flow chart and Material Balance, Advantage of Technology etc.	:	Not Attached				
5.8	Date / Expected date of commencement of production	:	5/4/2023				
5.9	Number of people to be employed	:	50				
5.10	Industry Shifts/ Weekly off	:	Shifts(I/II/III) & in Hours	:	III		
			Weekly off in days	:	0		
5.11	Use of Hazardous Chemicals as per MSHIC Rules	:	S. No	Chemicals	HS Code	Storage capacity	Daily consumption
5.12	Insurance under PLI Act,1991	:					

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PART B: WASTE WATER ASPECTS

6.0		Water Consumption and Wastewater Generation			
6.1	Source of Water	:	[Ground Water (within premises)]		
6.2	Authority Granting permission & Quantity permitted	:	Authority:	[Uttar Pradesh Ground Water Department]	
			Quantity:	[420 KLD]	
6.3	Water Consumption (KLD) for manufacturing capacity	:			
6.4	Water Usage for manufacturing capacity	:	Purpose	: KLD	
6.5	Wastewater Generation (KLD) for manufacturing process	:			
	Wastewater from various sources	:	Purpose	: KLD	
			Domestic	: 200	
6.6	Wastewater Treatment Systems	:	Type of Effluent	KLD Treatment System	
6.7	Details Sewage Treatment Plant(s)	:	S. No.	Capacity of STPs	KLD
			1	STP 250 KLD	250.0
	Mode of disposal of treated effluent	:	Reused and municipal sewer		
6.8	Details Effluent Treatment Plant(s)	:	S. No.	Capacity of ETPs	KLD
	Mode of disposal of treated effluent	:	MBBR		
6.9	Capacity of treated effluent sump / guard pond, if any	:	195		
6.10	Schematic diagram of the treatment scheme with inlet/outlet characteristics of each Unit operation/process	:	Attached		
6.11	Quality of Effluent before & after treatment (at the final outlets) in respect of pH, SS, TDS and constituting major ions, BOD/COD, Oil & Grease, and relevant metals and nutrients as per the process/standards. (Attach analysis report of untreated and treated effluent from the EPA recognized Lab) Note: For proposed unit furnish expected characteristics of the effluent	:	Not Attached		
6.12	Name of River/Creek/Estuary/Drain (owner of sewer)/Sea/Land connected to ETP	:	NA		

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6.13	Details of Solid Wastes separately for 'Hazardous' and 'Other' wastes covered under H&OW Rules, 2016 and other solid wastes not covered under H&OW Rules, 2016,including their management system	:	582 Ton/ Annum (managed as per the solid waste management rule 2026)
6.14	Details of treatment-performance and environmental-compliance monitoring and reporting system	:	Complied
6.15	Any relevant information not covered in the above items	:	NA



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PART C: AIR EMISSION ASPECTS

(Information required in case of industrial establishments having chimneys)

7.0 AIR EMISSION ASPECTS

7.1	Fuel Consumption per Hour and TPD for manufacturing capacity	:	S. No	Fuel	Quantity	Ash%	S%
			1	Diesel	120	0	0
7.2	Details of Stack (Process, fuel, D.G): a. Number of stacks and vents with height and diameter(m) b. Quality and quantity of stack emissions from each stack and vent c. Major industrial processes / sources of fugitive emission d. Brief account of air pollution control units to deal with the emission						
Stack	Attached to	Fuel	Height (m)	Diameter (m)	Pollutants	Control system	Port Hole & Platform
1	DG Set	HSD	6	0.15	PM, SO _x NO _x	Others	NA
2	DG Set	HSD	6	0.15	PM, SO _x mNO _x	Others	NA
7.3	D.G. Sets	:	S. No	KVA	Acoustic status	Height (m)	
			1	750	Yes	3	
			2	365	Yes	3	
7.4	Quality of source emission (before treatment/ control) and after treatment/ controlled emission (at stacks/vents) in respect of PM, SO₂, NO_x, and other relevant air pollutants as per the process/standards. (Attach analysis reports of stack emissions from the EPA recognized Lab)		: Not Attached				
	Note: For proposed unit furnish expected characteristics of the emissions						
7.5	Odorous compounds, if any and control measures provided		:				
7.6	Details of treatment/control performance and environmental compliance monitoring and reporting system		:				
7.7	Any relevant information not covered in the above items		:				

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PART D:HAZARDOUS WASTE ASPECTS

(Information required in case of industrial establishments generating Hazardous Waste)

8.0 Hazardous Waste Management

8.1	Process generating Hazardous waste	:	S. No	Process	Clause of Schedule I	Quantity/ Annum
8.2	Consent / Authorization Required for	:	S. No	Activity	Please tick	
			1	Generation	<input checked="" type="checkbox"/>	
			2	Collection		
			3	Storage		
			4	Transportation		
			5	Reception		
			6	Reuse		
			7	Recycling		
			8	Recovery		
			9	Pre-processing		
			10	Co-processing		
			11	Utilization		
			12	Treatment		
			13	Disposal		
			14	Incineration		
8.3	Technical Capabilities / Facilities	:	S. No	Capabilities	:	
8.4	Nature (Characteristics of wastes) and quantity of waste	:	a) Handled per annum:	0		
			b) Stored at any time:	0		
8.5	Mode of Management / Disposal of above Wastes	:	S. No	Disposal	Please tick	
			1.	Secured storage within industrial unit		
			2.	Utilization with in the plants (if not, please provide details of utilization)		
			3.	Common TSDF		
				Within the State		
				Outside the State		
			4.	Others		
8.6	Arrangement for transportation of H.W. to actual users / TSDF	:				
8.7	Details of the environmental safeguards and environmental facilities provided for safe handling of all the wastes;	:				

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8.8	Hazardous and other wastes Generated as per these rules from storage of hazardous Chemicals as defined under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.	:	
8.9	For Treatment, storage and disposal facility (TSDF) operators	:	<p>1. Please provide details of the facility including:</p> <p>a) Location of site with layout map : Not Attached</p> <p>b) Safe storage of the waste and storage capacity :</p> <p>c) Treatment processes and their capacities:</p> <p>d) Secured landfills:</p> <p>e) Incineration, if any:</p> <p>f) Leachate collection and treatment system:</p> <p>g) Firefighting systems:</p> <p>h) Environmental management plan including monitoring:</p> <p>i) Arrangement for transportation of waste from generators:</p> <p>2. Please provide details of any other activities undertaken at the TSDF site:</p>

Note:

1. In case of renewal of authorization, previous authorization numbers and dates and provide copies of annual returns of last three years including the compliance reports with respect to the conditions of Prior Environmental Clearance, wherever applicable.
2. Provide copy of the Emergency Response Plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB. Such ERP shall comprise the following, but not limited to:
 - Containing and controlling incidents so as to minimise the effects and to limit danger to the persons, environment and property;
 - Implementing the measures necessary to protect persons and the environment;
 - Description of the actions which should be taken to control the conditions at events and to limit their consequences, including a description of the safety equipment and resources available;
 - Arrangements for training staff in the duties which they are expected to perform;
 - Arrangements for informing concerned authorities and emergency services; and
 - Arrangements for providing assistance with off-site mitigatory action.
3. Provide undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste.

8.10	For Recyclers or pre-processors or co-processors or users of hazardous or other wastes)	:	a) Nature and quantity of different wastes received per annum from domestic sources or imported or both	:	
			b) Installed capacity as per registration issued by the District Industries Centre or any other authorized Government agency.	:	Not Attached
			c) Provide details of secured storage of wastes including the storage capacity.	:	
			d) Process description including process flow sheet indicating equipment details, inputs and outputs (input wastes, chemicals, products, by-products, waste generated, emissions, waste water, etc.).	:	Not Attached
			e) Provide details of end users of products or by-products.	:	
			f) Provide details of pollution control systems such as Effluent Treatment Plant, scrubbers, etc. including mode of disposal of waste	:	
			g) Provide details of occupational health and safety measures:	:	
			h) Has the facility been set up as per Central Pollution Control Board guidelines? If yes, provide a report on the compliance with the guidelines.	:	
			i) Arrangements for transportation of waste to the facility:	:	
8.11	Any relevant information not Covered in the above items	:			

PART E: PAYMENT DETAILS

9.0 Payment Details

9.1	Payment Mode	:	Online
9.2	Transaction Details in case of online	:	Payment will be done On Single Window Portal
9.3	Draft details in case of offline	:	Amount(Rs):
			Draft No:
			In favour of:
			Bank Name:
			Date:
9.4	Amount of Fee paid	:	Rs.40.0

DECLARATION

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MS VIRAJ CONSTRUCTION PVT LTD, Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P., 33302424

a. I/We declare that the above furnished information is true and correct to the best of my/our knowledge. I/We am/ are aware that furnishing any wrong information is punishable under Section 38(f) of the Air (Prevention & Control of Pollution) Act, 1981, Section 42(f) of the Water (Prevention & Control of Pollution) Act, 1974

b. I / We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. in quality and quantity; a fresh application for Consent shall be made and until the grant of fresh Consent is granted, no change shall be made. I/ We am/are aware that the violations of Section 21 attract penal provisions under the relevant provisions of the Air (Prevention & Control of Pollution) Act, 1981, the violations of Section 25 attract penal provisions under the relevant provisions of the Water (Prevention & Control of Pollution) Act, 1974

c. I / We herewith submit an affidavit on the basis of which consent to Operate will be issued to me/us and I/ We will be held responsible under Section 39 of the Air (Prevention & Control of Pollution) Act, 1981/under Section 45(A) of the Water (Prevention & Control of Pollution) Act, 1974 for any misleading / wrong representation.

d. I / We undertake to furnish any other information within one month of its being called by the State Board.

Date: 2025-08-13

Place: Lucknow

Name & Signature of the Occupier/

Authorized Signatory

RAVINDRA KUMAR AGRAWAL

Mandatory Documents to be enclosed for grant of Consent to Operate:

1. Licenses / Certificates:

(a) Legal Status of Company:

- i. Partnership / Proprietary / Company etc.; or
- ii. SSI / MSME Certificate (Udyog Aadhar) / Memorandum of Entrepreneurship, if applicable;

(b) Location of the Project:

- i. Industrial Area: Allotment letter from the respective Industrial Area Development Board /Corporation / Land Possession Certificate; or
- ii. Other than Industrial Area: Registered Land Deed / Land Conversion Certificate from concerned Authority / Rent (or) Lease Agreement in case of the property is on rent / lease;

(c) Mining Project: Mineral Mining Lease permission granted by the Department of Mines SS & Geology, if applicable;

(d) Environmental Clearance issued by the competent authority

(e) Investment: Chartered Accountant Certificate about proposed Capital Investment.

2. Technical Details:

- i. Environmental Impact Assessment Report, submitted to SEIAA of State Govt or Govt of India
- ii. Project report comprising manufacturing process ,raw materials, wastewater generation from various activity, effluent treatment plant, Fuel used, Sources of emission and air pollution control devices proposed

"This is computer generated document from OCMMMS by UPPCB"

MS VIRAJ CONSTRUCTION PVT LTD,Sunbreeze-1 at BBD Green City, village- Shahpur,Sarai Sheikh and Semra, District- Lucknow, U.P.,33302424

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3. Compliance report of the consent to establish / consent to operate for expansion and renewal, as applicable.

Document List-

SchematicDiagramOfTreatmentScheme

Final NOC BW-1

Final NOC BW-2

STP Design

Balance sheet Or CA Certificate



"This is computer generated document from OCMMS by UPPCB"

MS VIRAJ CONSTRUCTION PVT LTD, Sunbreeze-1 at BBD Green City, village- Shahpur, Sarai Sheikh and Semra, District- Lucknow, U.P., 33302424

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Viraj Constructions Pvt. Ltd.

TCG/1A-V3, BBD Viraj Tower, Vibhuti Khand, Gomti Nagar, Lucknow - 226010
Phone: 0522-6659500 | Email: info@virajconstructions.co.in
CIN: U45201UP2005PTC030895

ANNEXURE R-5/11 (Colly)

Work Order	
Work Order No: VCPL/SBS15/0075 M/s Zomec India Pvt. Ltd. Mobile No. : 9044301993 Email Id: Address: P.No. -116, Daktar Colony Shahpur, Chinhut, Lucknow-226028, Lucknow State: Uttar Pradesh GSTIN: 09AABCZ4826F1Z6 PAN: AABCZ4826F	Work Order Date: 04 Aug 2025 Date of Starting: 04 Aug 2025 Project: 951 - SBA 1 Address: BBD Green City, Faizabad Road, Lucknow State: Uttar Pradesh GSTIN: 09AACCV2888C125

Subject:- Work order for supply and installation of energy meter in Sun Breeze-I STP

Attention:- Mr. Vipin Kushwaha

Dear Sir,

With reference to the discussion and final negotiations as agreed we are pleased to inform you that your offer for the above project has been accepted.

Details of the work are as below:-

SR.NO.	ITEM CODE	NAME	DESCRIPTION	UOM	QTY.	AVG. RATE	AMOUNT
1	EM.01	Energy Meter	Supply of energy meter MFM meter CL1 Make : Elmeasure Model : LG6430	Nos	1.000	2250.000	2250
2	EM.02	Installation	Installation charge	Nos	1.000	750.000	750
							3000

Contract Value:- Total contract value for this work shall be Rs. Rs. 3,000 /- (Three Thousand Rupees Only.) . The Total amount mentioned is firm inclusive of all levies, men, materials, transportation, loading, unloading, consumables, lead, lift, royalty, insurance, labour welfare etc... It is implied that you are strictly following all the statutory requirements and paying all the taxes & duties applicable to you, as imposed by the local & central government. We shall not reimburse any taxes even in any future time, towards this contract, as it is deemed to be included in your price.

Retention Money: -
0.00 %

Release Of Retention: -

Release Retention amount after 1 Month from completion of work.

When 100.00 % of total amount is received then all Retention amount will be deduct.

Applicable Tax

SR. NO.	TAX	TAX(%)
1	GST 18%	18.000

Term & Conditions

- As agreed
 - Freight : F.O.R at site
 - GST : Extra @18% & Only GST invoice will be entertained.
 - Payment : 100% after completion of work
 - Period of Completion : Within 3-5 days
 - Contact Person : Mr. Anuj Pachauri (7388899920)
 - Ref. No. 1075
- Warranty: 18 Months

For Viraj Constructions Pvt. Ltd.

Authorized Signatory



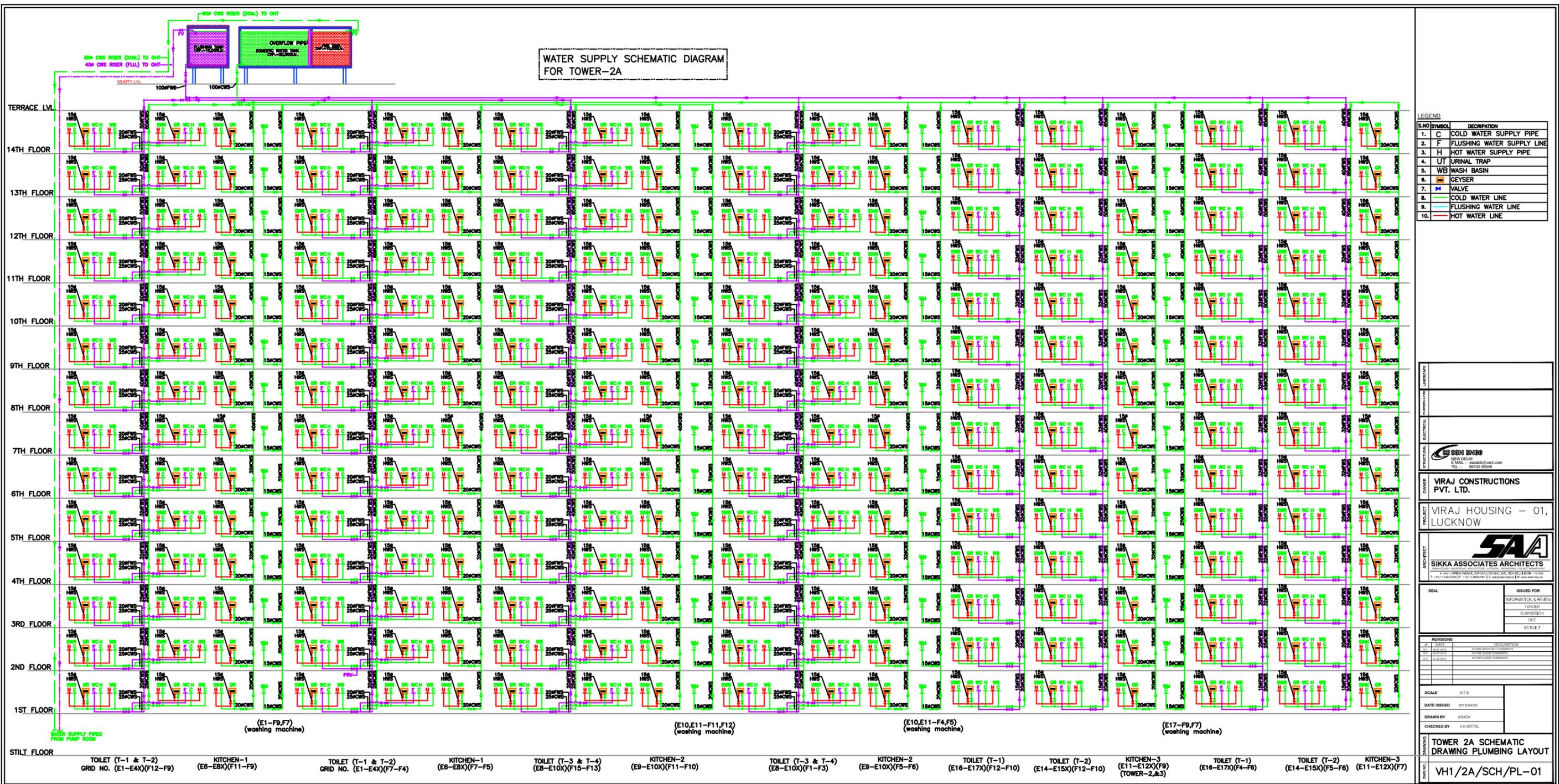
Accepted By

Accepted
For Zomec India Pvt. Ltd.





ANNEXURE R-5/12 (Colly)



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WATER SUPPLY SCHEMATIC DIAGRAM FOR TOWER-3A



LEGEND

S.NO	SYMBOL	DESCRIPTION
1.	C	COLD WATER SUPPLY LINE
2.	F	FLUSHING WATER SUPPLY LINE
3.	UT	URINAL TRAP
4.	WB	WASH BASIN
5.	GR	GEYSER
6.	Valve	VALVE
7.	Blue line	COLD WATER LINE
8.	Red line	FLUSHING WATER LINE
9.	Green line	HOTE WATER LINE

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LANDSCAPE													
ELECTRICAL													
OWNER: VIRAJ CONSTRUCTIONS PVT. LTD.													
PROJECT: VIRAJ HOUSING - 01, LUCKNOW													
SEAL	ISSUED FOR: INFORMATION & REVIEW												
	TENDER												
	SUBMISSION												
	GPC												
	AS BUILT												
<table border="1"> <thead> <tr> <th>#</th> <th>DATE</th> <th>DESCRIPTION</th> </tr> </thead> <tbody> <tr> <td>R-1</td> <td>01/11/2015</td> <td>AS PER ARCHITECT COMMENTS</td> </tr> <tr> <td>R-2</td> <td>01/12/2015</td> <td>AS PER ARCHITECT COMMENTS</td> </tr> <tr> <td>R-3</td> <td>01/03/2016</td> <td>AS PER ARCHITECT COMMENTS</td> </tr> </tbody> </table>		#	DATE	DESCRIPTION	R-1	01/11/2015	AS PER ARCHITECT COMMENTS	R-2	01/12/2015	AS PER ARCHITECT COMMENTS	R-3	01/03/2016	AS PER ARCHITECT COMMENTS
#	DATE	DESCRIPTION											
R-1	01/11/2015	AS PER ARCHITECT COMMENTS											
R-2	01/12/2015	AS PER ARCHITECT COMMENTS											
R-3	01/03/2016	AS PER ARCHITECT COMMENTS											
SCALE: N.T.S.													
DATE ISSUED: 2015/04/22													
DRAWN BY: ASHOK RABBIT													
CHECKED BY: V.K.MITTA													
DRAWING: TOWER-3A SCHEMATIC DRAWING PLUMBING LAYOUT													
DWS NO: VH1/3A/SCH/PL-01													



Constructions

Viraj Constructions Pvt. Ltd.

TCG/1A-V3, BBD Viraj Tower, Vibhuti Khand, Gomti Nagar, Lucknow - 226010

Phone:0522-6659500|| Email:info@virajconstructions.co.in

CIN:U45201UP2005PTC030895

Work Order

Work Order No: VCPL/SBS1/0182
M/s Gauri Enterprises
Mobile No. : 8853694954
Email Id: ashmitkumar2502@gmail.com
Address: 0, Laulaj, Chinhat, Lucknow
State: Uttar Pradesh
GSTIN: 09MAAPK9144B1ZM
PAN: MAAPK9144B

Work Order Date: 15 May 2025
Date of Starting: 15 May 2025
Project: Sun Breeze SBA 1
Address: BBD Green City, Faizabad Road, Lucknow
State: Uttar Pradesh
GSTIN: 09AACCV2888C1Z5

Subject:- Work Order for Exhaust Piping work for DG Set

Attention:- Mr. Ashmit

Dear Sir,

With reference to the discussion and final negotiations as agreed we are pleased to inform you that your offer for the above project has been accepted.

Details of the work are as below:-

SR.NO.	ITEM CODE	NAME	DESCRIPTION	UOM	QTY.	AVG. RATE	AMOUNT
1	1.....	Exhaust Piping Work	250 MM DIA EXHAUST PIPEING Supply/xing and fabrication of 250 mm dia 4.85 mm thick pipe with all required attachment (Butt Elbow,Flenges,Packing sheet,Nut Bolt,fashnuts etc.)	Mtr	140.000	5000.000	700000
2	2.....	Exhaust Piping Work	INSULATION OF EXHAUST PIPE 250 mm dia pipe covered with glass/rock wool and Cladd with Aluminium sheet as required with all accessories	Mtr	140.000	3500.000	490000
3	3.....	Exhaust Piping Work	IRON FOR PIPE SUPPORT	Kgs	2000.000	130.000	260000
4	4.....	Exhaust Piping Work	EXPANSION BELLOW	Nos	3.000	12000.000	36000
5	5.....	Exhaust Piping Work	EXHAUST PIPING OF 200 MM DIA PIPE (365 KVA DG)Supply/xing and fabrication of 200 mm Dia B class MS pipe of 4.85 mm thickness (Appolo/ Jindal)covered with glass/rock wool of 48 Kg density and 50 mm thick cladd with Aluminium sheet of 24 gauge(Hindalco) as required with all accessories required(Elbow, enges,nut bolt,fashnuts etc.)	RMT	70.000	6500.000	455000
6	6.....	Exhaust Piping Work	Crane Charges	Job	1.000	40000.000	40000
							1981000

Contract Value:- Total contract value for this work shall be Rs. **Rs. 19,81,000 /-** (**Nineteen Lakh Eighty One Thousand Rupees Only.**) . The Total amount mentioned is firm inclusive of all levis, men, materials, transportation, loading, unloading, consumables, lead, lift, royalty, insurance, labour welfare etc.,. It is implied that you are strictly following all the statutory requirements and paying all the taxes & duties applicable to you, as imposed by the local & central government. We shall not reimburse any taxes even in any future time, towards this contract, as it is deemed to be included in your price.

Scope of Work:-

Work Order in

Advance:-

80.00 %

Retention Money: -

0.00 % of the value of work bills will be retained from each bill.

Release Of Retention: -

100% Retention money will be released against completion. If Contractor literally leaves the company, retention amount to be held with company.

Release Retention amount after **1 Month** from completion of work.When **100.00** % of total amount is received then all advance and Retention amount will be deduct.**Applicable Tax**

SR. NO.	TAX	TAX(%)
1	GST 18%	18.000

Term & Conditions

1. As under

- 1.1 Loading/Unloading : Inclusive
- 1.2 Items You will use approved only.
- 1.3 The work shall be carried out as per directive of GM/PM Incharge.
- 1.4 The Contractor will be responsible for any type of damages during the work at site.
- 1.5 Contract rate will remain firm for the period of work.
- 1.6 Cost of theft of material will be deducted from contractors R/A Bills.
- 1.7 Contractor will be responsible for all liabilities of compensation for any accident takes place at site
- 1.8 The Contract will be cancelled at any time and any stage if contractor does not do work properly/timely.
- 1.9 The work is to be executed adopting all engineering practice with sound technique.
- 1.10 The work should be checked and certified by the project-in-charge. Item used by you at site should be entered in our stock register.
- 1.11 All safety pre-cautions and safety measures should be adopted at site while executing the work. Any violation will attract penalty on you
- 1.12 Site Incharge will ensure that all material/ equipment supplied by you Check and entered in Stock register.
- 1.13 Contractor will have to comply with all the regulations related to EPF and ESI departments , In case of any liability imposed on us due to your non-compliance of any EPF/ESI regulation, the same will be have to be made good by you.
- 1.14 Only GST invoice will be entertained.
- 1.15 Payment Terms : 50% Advance for material along with PO, 30% after material delivered at site and balance payment after the completion of work

2. Freight : FOR at site

For Viraj Constructions Pvt. Ltd.

Authorized Signatory

Accepted By

For Gauri Enterprises



Constructions

Viraj Constructions Pvt. Ltd.

TCG/1A-V3, BBD Viraj Tower, Vibhuti Khand, Gomti Nagar, Lucknow - 226010

Phone:0522-6659500|| Email:info@virajconstructions.co.in

CIN:U45201UP2005PTC030895

ANNEXURE R-5/14 (Colly)

Work Order

Work Order No: VCPL/SBS1S/0074

M/s UPC Instruments Pvt. Ltd.

Mobile No. : 9896430031

Email Id: ajit@unitechmeter.com

Address: Shop. No. 18, Toliya Market, Panipat, Haryana-132103, Panipat

State: Haryana

GSTIN: 06AACCU2524Q1Z2

PAN: AACCU2524Q

Work Order Date: 04 Aug 2025

Date of Starting: 04 Aug 2025

Project: 951 - SBA 1

Address: BBD Green City, Faizabad Road, Lucknow

State: Uttar Pradesh

GSTIN: 09AACCV2888C1Z5

Subject:- Work Order for supply & installation of electromagnetic water meter at Sun Breeze-I

Attention:- Mr. Ajit

Dear Sir,

With reference to the discussion and final negotiations as agreed we are pleased to inform you that your offer for the above project has been accepted.

Details of the work are as below:-

SR.NO.	ITEM CODE	NAME	DESCRIPTION	UOM	QTY.	AVG. RATE	AMOUNT
1	WFM.01	Water Flow Meter 100 mm	Supply of Electromagnetic Flow Meter Size : 100 mm Model : UPCS MAG-110 Make : UPC Power Supply : 85-260 VAC Lining : PTFE Display : Digital Type Output : 4-20 mA/Pulse/Rs-485 Encloser : Aluminium Dia Cast IP67 Flow Tube : SS316 Flange : MS Coil Housing : CS Electrode : SS316L Process temp. : 150 Deg. Cel. TUV SUD Certified	Nos	1.000	24000.000	24000
2	WFM.02	Water Flow Meter 50 mm	Supply of Electromagnetic Flow Meter Size : 50 mm Model : UPCS MAG-110 Make : UPC Power Supply : 85-260 VAC Lining : PTFE Display : Digital Type Output : 4-20 mA/Pulse/Rs-485 Encloser : Aluminium Dia Cast IP67 Flow Tube : SS316 Flange : MS Coil Housing : CS Electrode : SS316L	Nos	1.000	18000.000	18000

SR.NO.	ITEM CODE	NAME	DESCRIPTION	UOM	QTY.	AVG. RATE	AMOUNT
			Process temp. : 150 Deg. Cel. TUV SUD Certified				
3	WFM.03	Installation	Installation charge of electromagnetic water flow meter.	Nos	2.000	2500.000	5000
4	WFM.04	Packing Charge	Installation charge of electromagnetic water flow meter	Job	1.000	940.000	940
							47940

Contract Value:- Total contract value for this work shall be Rs. Rs. 47,940 /- (**Fourty Seven Thousand Nine Hundred Fourty Rupees Only.**) . The Total amount mentioned is firm inclusive of all levis, men, materials, transportation, loading, unloading, consumables, lead, lift, royalty, insurance, labour welfare etc.. It is implied that you are strictly following all the statutory requirements and paying all the taxes & duties applicable to you, as imposed by the local & central government. We shall not reimburse any taxes even in any future time, towards this contract, as it is deemed to be included in your price.

Advance:-

50.00 % Advance of Contract Value shall be paid and it shall be recovered from monthly RA bills on prorata basis.

Retention Money: -

0.00 %

Release Of Retention: -

Release Retention amount after 1 Month from completion of work.

When 100.00 % of total amount is received then all advance and Retention amount will be deduct.

Applicable Tax

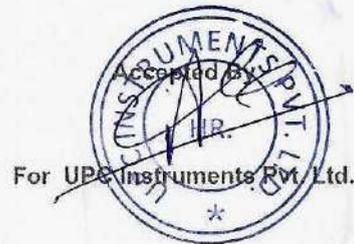
SR. NO.	TAX	TAX(%)
1	GST 18%	18.000

Term & Conditions

1. As agreed
 - 1.1 GST : Extra @18% and only GST invoice will be entertained.
 - 1.2 Payment : 50% Advance & balance before supply
 - 1.3 Contact Person : Mr. Anuj Pachauri(7388899920)
 - 1.4 Warranty : 12 Months
 - 1.5 Period of Completion : 5-7 days
 - 1.6 Approval No. 1076

For Viraj Constructions Pvt. Ltd.

Authorized Signatory



For UP Instruments Pvt. Ltd.





ANNEXURE R-5/15 (Colly)

प्रारूप-छ (संलग्नक-6)
अग्नि एवं जीवन सुरक्षा प्रमाण पत्र
(Fire & Life Safety Certificate)

यूआईडी संख्या: UPFS/2019/14345/LCK/LUCKNOW/934/CFO

दिनांक: 07-12-2019

प्रमाणित किया जाता है कि मैसर्स **VIRAJ CONSTRUCTION PVT LTD** (भवन/प्रतिष्ठान का नाम) पता **89,260,261,262,263,273,274,275,277,SEMRA,CHINHAT,SEMRA FAIZABAD ROAD CHINHAT,LUCKNOW** तहसील - **LUCKNOW** जिसमें

ब्लॉक/टावर	तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
TOWER T 1	14	1	44.95 mt.
TOWER T2	14	1	44.95 mt.
TOWER T 3	14	1	44.95 mt.
TOWER T 4	14	1	44.95 mt.

तथा प्लॉट एरिया **26066.22 sq.mt** है। भवन का अधिभोग **VIRAJ CONSTRUCTION PVT LTD** (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थायें एन0बी0सी0 एवं तत्संबंधी भारतीय मानक व्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण **अग्निशमन अधिकारी** द्वारा दिनांक **24-03-2021** को भवन स्वामी के प्रतिनिधि श्री **ANUJ SRIVASTVA 738889994** के साथ किया गया तथा भवन में अधिष्ठित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवं जीवन सुरक्षा प्रमाण पत्र (Fire & Life Safety Certificate) (एन0बी0सी0 की अधिभोग श्रेणी) **Residential** के अन्तर्गत वैधता तिथि **26-03-2021** से **25-03-2026** तक **5 वर्ष** के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन में स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा।"

Note : 01) प्रश्नगत भवन स्टिल्ट +14 तलों का निर्मित है।

निर्गत किये जाने का दिनांक: **26-03-2021**

स्थान: **LUCKNOW**

हस्ताक्षर-

निर्गमन अधिकारी-

(मुख्य अग्निशमन अधिकारी)



Digitally Signed By

(**VIJAY KUMAR SINGH**)

[546A902FE4D42A5123E8A8F277613D624EF16119]

26-03-2021

(Form-C [Annexure-6])

Fire & Life Safety Certificate

Certificate No.: UPFS/2019/14345/LCK/ LUCKNOW /
934 / CFO

Date: 07-12-2019

It is hereby certified that M/s VIRAJ
CONSTRUCTION PVT LTD (Name of
Building/Establishment) situated at Address:
89,260,261,262,263,273,274,275,277, SEMRA,
CHINHAT, SEMRA FAIZABAD ROAD, CHINHAT,
LUCKNOW, Tehsil: LUCKNOW wherein

Tower/Block	Number of Stories	Number of Basements	Height
TOWER T 1	14	1	44.95 mt.
TOWER T 2	14	1	44.95 mt.
TOWER T 3	14	1	44.95 mt.
TOWER T 4	14	1	44.95 mt.

And Plot Area 26066.22 sq. mt is present. The
occupancy of the building is by VIRAJ
CONSTRUCTION PVT LTD (Name of Building

Owner/Occupant or Company). The fire prevention and fire safety arrangements in the building are being maintained as per the provisions of the NBC (National Building Code) and the relevant Bureau of Indian Standards (IS). An inspection was carried out on 24-03-2021 by the Fire Officer along with the representative of the building owner, Mr. ANUJ SRIVASTAVA (Mobile: 738889994), and the fire and life safety systems installed in the building were found to be as per standards and in functional condition. Therefore, the said building is hereby granted a Fire & Life Safety Certificate under NBC Occupancy Category Residential, valid from 26-03-2021 to 25-03-2026 (for a period of 5 years), subject to the condition that all standards shall be adhered to, and the renewal of this certificate shall be done within the prescribed validity period. Further, it shall be your responsibility to keep all the fire safety systems installed in the building in operational condition before renewal.

“This certificate is being issued on the basis of the records and information furnished by you. In case these are found to be false, the issued certificate shall be deemed invalid.”

Note: 01) The said building is constructed as Stilt +14 Floors.

Date of Issue: 26-03-2021

Place: LUCKNOW

Seal & Signature:

Fire Officer,

LUCKNOW

Digitally Signed By

(VIJAY KUMAR SINGH)

[546A902FE4D42A5123E8A8F277613D624EF16119]

26-03-2021

प्रारूप-झ (संलग्नक-9)

अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यूआईडी संख्या: UPFS/2019/12380/LCK/LUCKNOW/795/CFO

दिनांक: 15-10-2024

प्रमाणित किया जाता है कि मैसर्स **VIRAJ CONSTRUCTIONS PVT LTD GH-4, T5 TO T8 AT BBD GREEN CITY** (भवन/ प्रतिष्ठान का नाम) पता **GH-4 KHNO-89,260,261,262,263,273,274,275,277 SEMRA, SHAHPUR SARAI SHEKH BBD GREEN CITY CHINHAT, LUCKNOW** तहसील - **LUCKNOW** जिसमें

ब्लॉक/टावर	तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
GH 4 BLOCK T5 TO T8	15	1	44.95 mt.

तथा प्लॉट एरिया **26066.22 sq.mt** है। भवन का अधिभोग **VIRAJ CONSTRUCTIONS PVT LTD GH-4, T5 TO T8 AT BBD GREEN CITY** (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएँ एन0बी0सी0 एवं तत्संबंधी भारतीय मानक व्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण **अग्निशमन अधिकारी** द्वारा दिनांक **25-10-2024** को भवन स्वामी के प्रतिनिधि श्री **ANUJ SRIVASTVA 7388899924** के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवा जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate)(एन0बी0सी0 की अधिभोग श्रेणी) **Residential** के अन्तर्गत वैधता तिथि **26-10-2024** से **25-10-2029** तक **5 वर्षों** के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन में स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

Note : अग्निशमन अधिकारी की संस्तुति आख्या के आधार पर फायर सेफ्टी सर्टिफिकेट निर्गत किया जाता है तथा इलेक्ट्रिक ऑडिट सर्टिफिकेट प्राप्त करना अनिवार्य होगा

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)
(मुख्य अग्निशमन अधिकारी)



Digitally Signed By
(MANGESH KUMAR)

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26-10-2024

निर्गत किये जाने का दिनांक : 26-10-2024
स्थान : LUCKNOW

Proforma-J (Annexure-9)

Renewal of Fire & Life Safety Certificate

UID Number: UPFS/2019/12380/LCK / LUCKNOW /
795 / CFO

Date: 15-10-2024

It is hereby certified that M/s VIRAJ CONSTRUCTIONS PVT LTD GH-4, T5 TO T8 AT BBD GREEN CITY (Name of Building/Establishment) situated at GH-4 KHNO-89, 260, 261, 262, 263, 273, 274, 275, 277 SEMRA, SHAHPUR SARAI SHEKH, BBD GREEN CITY, CHINHAT, LUCKNOW, Tehsil LUCKNOW, wherein:

Block/Tower	Number of Floors	Number of Basements	Height
GH 4 BLOCK T5 TO T8	15	1	44.95 mt.

And Plot Area 26066.22 sq. mt is present. The occupancy of the building is by VIRAJ

CONSTRUCTIONS PVT LTD GH-4, T5 TO T8 AT
BBD GREEN CITY (Name of Building
Owner/Occupant or Company). Fire prevention
and fire safety arrangements as per NBC (National
Building Code) and the relevant IS (Indian
Standards) of Bureau of Indian Standards have
been installed in the building and are being
maintained. Inspection of the building was carried
out by the Fire Officer on 25-10-2024 along with
the representative of the building owner, Mr. Anuj
Srivastava (Mobile: 7388899924), and the fire &
life safety systems installed in the building were
found to be in accordance with the prescribed
standards and in proper working condition.
Therefore, the said building is being granted
Renewal of Fire & Life Safety Certificate under the
NBC Occupancy Category Residential, valid from
26-10-2024 to 25-10-2029 (5 years), subject to the
following conditions that All standards shall be
complied with in the building, Renewal of this
certificate must be obtained again within the

prescribed validity period and Prior to renewal, it will be the responsibility of the owner/occupant to keep the installed fire safety systems functional.

Note: The Fire Safety Certificate is issued on the basis of the recommendation report of the Fire Officer, and obtaining an Electrical Audit Certificate shall be mandatory.

"This certificate is issued on the basis of the records and information provided by you. If found false, the issued certificate shall be considered invalid. This certificate does not certify ownership/occupancy of the land/building."

Date of Issue: 26-10-2024

Place: LUCKNOW

Signature

(Issuing Officer)

(Chief Fire Officer)

Digitally Signed By: (MANGESH KUMAR)

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Date: 26-10-2024

प्रारूप-झ (संलग्नक-9)

अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यूआईडी संख्या: UPFS/2023/81483/LCK/LUCKNOW/4165/CFO

दिनांक: 05-05-2023

प्रमाणित किया जाता है कि मैसर्स **VIRAJ CONSTRUCTION PVT LTD BBD GREEN CITY** (भवन/प्रतिष्ठान का नाम) पता **89,260,261,262,263,273,274,275,276,277 GH-4 SB-1,SEMRA SHAHPUR SRAI SHEKH CHINHAT AYODHYA ROAD,LUCKNOW** तहसील - **LUCKNOW** जिसमें

ब्लॉक/ टावर	तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
TOWER 9	15	1	44.95 mt.
TOWER 10	15	1	44.95 mt.
T11	15	1	44.95 mt.
TOWER 12	15	1	44.95 mt.

तथा प्लॉट एरिया **26066.22 sq.mt** है। भवन का अधिभोग **VIRAJ CONSTRUCTION PVT LTD BBD GREEN CITY** (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थायें एन0बी0सी0 एवं तत्संबंधी भारतीय मानक व्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण अग्निशमन अधिकारी द्वारा दिनांक **18-06-2023** को भवन स्वामी के प्रतिनिधि श्री **ANUJ SRIVASTAVA 7388899924** के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवा जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate)(एन0बी0सी0 की अधिभोग श्रेणी) **Residential** के अन्तर्गत वैधता तिथि **20-06-2023** से **18-06-2028** तक **5** वर्षों के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन में स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

Note : अग्निशमन अधिकारी की संस्तुति आख्या के आधार पर अनापत्ति प्रमाण पत्र निर्गत किया जाता है

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, ज़रूनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

(मुख्य अग्निशमन अधिकारी)



Digitally Signed By
(MANGESH KUMAR)

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20-06-2023

निर्गत किये जाने का दिनांक : 20-06-2023

स्थान : LUCKNOW

Proforma – J (Annexure – 9)

Renewal of Fire & Life Safety Certificate

UID Number: UPFS/2023/81483/LCK/LUCKNOW/
4165 / CFO

Date: 05-05-2023

It is hereby certified that M/s VIRAJ CONSTRUCTION PVT LTD BBD GREEN CITY (Name of Building / Establishment), address: 89, 260, 261, 262, 263, 273, 274, 275, 276, 277 GH-4 SB-1, Semra Shahpur, Srail Shekh, Chinhat, Ayodhya Road, Lucknow, Tehsil Lucknow, wherein

Building/Tower	Number of Floors	Number of Basements	Height
TOWER 9	15	1	44.95 mt.
TOWER 10	15	1	44.95 mt.
T11	15	1	44.95 mt.
TOWER 12	15	1	44.95 mt.

And the plot area is 26,066.22 sq.mt. The occupancy of the building is by VIRAJ CONSTRUCTION PVT LTD BBD GREEN CITY (Name of building owner/occupier or company). Fire prevention and fire safety arrangements in the building are being maintained by them in accordance with NBC (National Building Code) and the relevant Indian Standards of BIS (Bureau of Indian Standards).

An inspection of the building was carried out on 18-06-2023 by the Fire Officer along with the building owner's representative Mr. Anuj Srivastava (Mobile: 7388899924), and the fire and life safety arrangements installed in the building were found in accordance with the prescribed norms and in functional condition. Therefore, the said building is granted renewal of the Fire & Life Safety Certificate under NBC occupancy category Residential, valid from 20-06-2023 to 18-06-2028 (5 years), subject to the condition that all standards will be complied with in the building, and renewal of this certificate will be obtained again within

the prescribed time limit. Further, prior to renewal, it shall be your responsibility to keep the installed fire safety arrangements in operational condition.

Note: The No Objection Certificate is issued on the basis of the recommendation report of the Fire Officer.

“This certificate is issued on the basis of information furnished by you. If the same is found to be false, the issued certificate shall not be valid. This certificate does not certify ownership/occupancy of the land/building.”

Date of Issue: 20-06-2023

Place: Lucknow

Signature

(Issuing Officer)

(Chief Fire Officer)

Digitally Signed By: (MANGESH KUMAR)

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20-06-2023



Viraj Constructions Pvt. Ltd.

TCG/1A-V3, BBD Viraj Tower, Vibhuti Khand, Gomti Nagar, Lucknow - 226010
Phone: 0522-6659500 | Email: info@virajconstructions.co.in
CIN: U45201UP2005PTC030895

ANNEXURE R-5/16 (Colly)

Constructions

PURCHASE-ORDER

PO No.: BGC/PO/25-26/3	PO Date: 06 Aug 2025
M/s. D & M Enterprises Contact Person: Dimpal Srivastava Mobile No. : 8851088413[O], 9821609551[S] Email Id: dmenterprises046@gmail.com Address: Plot 20 Mahalazmi Garden, Roza Jalaipur, Sector-3 Greater Noida, Noida, Pin - 203207 State: Uttar Pradesh State Code: 09 GSTIN: 09OKBPS6116N1ZB PAN: OKBPS6116N	Project: BBD Green City [] Address: Faizabad Road, Lucknow, Pin - 226010 State: Uttar Pradesh State Code: 09 Merge Indent No.: BGC/IN/25-26/3 Indent No.: BGC/IN/25-26/3 GSTIN: 09AACCV2888C1Z5 PAN: AACCV2888C

Dear sir,

You are requested to supply the material's as per details given below along with the following terms & conditions.

S.No.	Material	Specification	Specification Code	UOM	Qty.	Rate	Amount	CGST		SGST		Final Rate	Final Amount	Remark
								Rate(%)	Amount	Rate(%)	Amount			
1	Light Fitting	Solar Street Lighting System 70 Watt	ELE/LI/6398	Nos	10.00	14750.000	147500	9.00	13275.00	9.00	13275.00	17405	174050.00	Solar Street Lighting System Led Light : 70 Watt all in one solar street light Led make : Osram & Colour : 5500-6500 K Body : Aluminium Solar Panel : 160WP mono Make : 1B Solar Battery : 60 AH/12.8V/LiFePO4(Including) Backup : 12-14 Hr. Including all driver and accessories. (Complete in one)
2	MS Pole	GI Decorative Lighting Pole 6000 MM With Arm Bracket	ELE/MS/1792	Nos	10.00	6250.000	62500	9.00	5625.00	9.00	5625.00	7375	73750.00	Decorative GI pole with Single Arm Bracket Height : 6 Mtr. Base-114 mm x 2000 mm x 3 mm Top : 76 mm x 4000 mm x 3 mm Base plate - 250 mm x 250 mm x 3 mm, Polyurethane coating, Bracket size -1000 mm Make : DM
Total(Rs.):							2,10,000		18,900		18,900		2,47,800	

Charge	Type	Amount	Final Amount
Transportation	As Per Actual		
Loading	Inclusive		
Unloading	As Per Actual		
Insurance	Inclusive		

Net Payable Amount(Rs.)

2,47,800/- (Two Lakh Fourty Seven Thousand Eight Hundred Only.)

Terms & Condition:

- * Billing Address : TCG/1A-V3, BBD Viraj Tower, Vibhuti Khand, , Gomti Nagar, Lucknow, 226010
- * Contact Person : 1. Mr. Budhi Ram (PM Electrical) (09554957806), 2. Mr. RK Shisodia (09795455884)
- * Delivery Schedule : Within 20 days
- * Delivery Address : Site 50, Marketing Office, BBD Green City, Faizabad Road, Lucknow
- * Inspection : By VCPL QA Department
- * Payment Schedule : 50% Advance, 40% Against PI & 10% after supply
- * Jurisdiction : Lucknow Court Only
- * Test Certified : Vendor will provide MTC along with each invoice.
- * PO Approval No. : 4372/Dt. 05.08.2025
- * Advance : 90.00%(Rs. 223020.00)
- * Quality : Material rejected and not shifted from the site with a period of seven days will be your responsible.
- * Other Terms 2 : 1. Warranty : 2 Years On Led Light, 5 Years on Battery & Panel
2. Installation : Supervision free of cost for commissioning & installation.

For Viraj Constructions Pvt. Ltd.

Sr. DGM Purchase

For M/s. D & M Enterprises

Accepted By

NOTE:

1. Please mention PO No. on your bill.
2. Material will be received at site on working days between 10:00 AM to 6:00 PM only.

3. Please mail order acceptance to headpurchase@virajconstructions.co.in

4. SEPARATE INVOICE TO BE RAISED AGAINST EACH PURCHASE ORDER. NO INVOICE SHOULD CONTAIN MATERIALS AGAINST SEPARATE PURCHASE ORDERS





Central Ground Water Authority, Government of India

ANNEXURE R-5/17



CENTRAL GROUND WATER AUTHORITY

(Constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986)

GUIDELINES/CRITERIA FOR EVALUATION OF PROPOSALS/ REQUESTS FOR GROUND WATER ABSTRACTION

(with effect from 15/11/ 2012)

Central Ground Water Authority
Ministry of Water Resources
Government of India

Central Ground Water Authority, Government of India

Government of India
CENTRAL GROUND WATER AUTHORITY
(Constituted under Environment Protection Act -1986)

West Block 2, Wing 3, Sector 1, R K Puram, New Delhi-110066

CGWA Guidelines

**Criteria for Evaluation of Proposals/Requests for Ground Water
 Abstraction**
(with effect from 15/11/ 2012)

ITEM	INDEX	Page
	OBJECTIVE:	1
A)	NOTIFIED AREAS:.....	2
B)	NON-NOTIFIED AREAS	4
	I Industries	
	II Infrastructure projects (SEZ, Group Housing projects, Residential townships, Hospitals, Educational Institutions, Roads, Bridges, Technology parks, Malls, Multiplex, etc.)	
	III Areas having specific depth zones Notified:	
	IV Mining and Dewatering projects	
	V Abstraction of Saline ground water by Industries/infrastructure projects	
	VI Industries using groundwater as raw material and other water intensive industries	
C)	CHANGE IN LAND USE	6
D)	OTHER CONDITIONS (Applicable for all cases):	6
E)	ISSUANCE/ RENEWAL OF NOC:	7

ANNEXURE:

Annexure I: Explanation of technical terms used

Annexure II: Undertaking to be submitted by individuals

Annexure III: List of proforma

- i. Application for permission to abstract groundwater for industrial use.
- ii. Application for permission to abstract groundwater for infrastructure projects.
- iii. Application for permission to dewater ground water .
- iv. Application for renewal of NOC to dewater ground water.

Government of India
CENTRAL GROUND WATER AUTHORITY
(Constituted under Environment Protection Act -1986)

West Block 2, Wing 3, Sector 1, R K Puram, New Delhi-110066

CGWA Guidelines

**Criteria for Evaluation of Proposals/Requests for Ground Water
 Abstraction**
(with effect from 15/11/ 2012)

OBJECTIVE

The prime objective of the guidelines for evaluation of proposals/requests for the withdrawal of ground water, is to focus on a specific part of ground water management viz. ensuring sustainability of ground water both in terms of quantity & quality and also focus on land based management of ground water resources, looking into the variations of availability of water in different climatologically regions and diverse hydrogeological conditions in various states of the country.

The annual replenishable ground water resources availability plays an important role in defining the guidelines. The latest assessment of the state wise ground water resources as on 31.03.2009 is available at the Central Ground Water Board web site (www.cgwb.gov.in). As per the ground water resource estimates of 2009, out of the **5842** assessment units (Blocks, Mandals, Talukas, districts), **802** over-exploited units, **169** critical units, **523** semi-critical units, **4277** safe units and **71** saline units have been identified across the country by Central Ground Water Board. The Annual replenishable ground water resources have been estimated as **431** Billion Cubic Metres (bcm). The Net Ground Water Availability is **396** bcm and the overall stage of ground water development of the country is **61%**. The present guidelines will follow the assessment as on GWRE 2009 till it is revised.

Central Ground Water Authority (CGWA) so far has notified **82** areas (list available at www.cgwb.gov.in/) for the purpose of regulation of ground water development. The District Administrative Heads (DC or DM) in case of Administrative Block or Taluka, or the Head of the Municipality (in case of Municipal Area) of the notified areas in the country have been appointed as 'Authorised Officers' by Central Ground Water Authority under Section 4 of the Environmental Protection Act (EPA) (1986). Regulation of Ground Water development in Notified areas is through district administrative heads assisted by Advisory Committees under the provisions of Section 4 of the EPA, 1986. All issues pertaining to granting of NOC's for ground water withdrawal, checking violations, sealing of groundwater abstraction structures, launching of prosecution against offenders, attending to complaints, etc., are to be addressed by the Authorised Officers. Explanation of technical terms used in the guideline are given in Annexure-I.

The guidelines for abstraction of ground water in Notified and Non-Notified areas for various users are given below.

A. NOTIFIED AREAS

I. Permission to abstract ground water through any energized means **will not be accorded** for any purpose other than drinking water.

II. Drinking purpose:

NOC can be accorded for construction of groundwater abstraction structures/ replacement of existing defunct well for drinking purpose only to:

- a. Government department/Agency/Undertaking entrusted with the water supply
- b. Other Government organizations/State Government Guest Houses/ Registered Housing societies
- c. Schools/ educational & State/Central Government recognized research Institutions/ Universities
- d. Hospitals

NOC for the item (b to d) will be considered only if Water Supplying Department is not providing adequate water in the area/premises. Proof for this to be produced from the concerned authority by the applicant.

Pre-conditions for grant of NOC for abstraction of ground water to categories under SI No. (a) to (d) are:

1. *Maximum diameter of the groundwater abstraction structures should be restricted to 150 mm (6 inches) only and capacity of the pump should not exceed 1 HP. In case of Government water supply agencies, housing societies, tube well size/dia & HP of prime mover can be more depending on the ground water availability and requirement.*
2. *Concurrent with the construction of groundwater abstraction structures, the organization shall undertake artificial recharge to groundwater through rain water harvesting structure in the premises within 45 days of issuance of NOC and will confirm to the Authorised Officer for verification.*
3. *Water meter installation in the abstraction structure is mandatory and confirmation of water meter installation shall be given to the Authorised Officer under intimation to the concerned Regional office of CGWB immediately after construction. The daily water meter reading should be maintained and quarterly report should be submitted to Authorised Officer.*
4. *The water from the groundwater abstraction structures will be used for drinking and domestic purposes only.*
5. *All details of the drilling like rock formations encountered, the depth and diameter of the constructed groundwater abstraction structures, type of pipes used, yield of bore well/ tube well (Fracture zones encountered/zones tapped) and ground water quality etc have to be furnished to the nodal agency authorized by district administration head within 15 days of the completion of the construction.*
6. *The permission for construction of groundwater abstraction structure would be valid for a period of six months from the date of issue of NOC.*

7. *The NOC issued would be non-transferable.*

e. For Individual households:

1. *Permission to be granted only for such cases where public water supply system does not exist. The permission shall be valid only till such time there is no public water supply provided. In that case, the abstraction structure shall be exclusively utilized for artificial recharge to groundwater or sealed.*
2. *A certificate from the water supply agency regarding non-availability of government water supply to the area/individual is to be submitted by the applicant.*
3. *The premises should have only one Groundwater abstraction structure (either existing or new) to meet the drinking and domestic requirements. No tube-well/bore-well will be constructed, if any working tube-well already exists. In case the existing well has become non-functional and is to be replaced, it should be converted into recharge well, if possible or properly sealed and no water be pumped from it. **An undertaking as per Annexure-II is to be submitted by individual.***
4. *The person(s) intending to construct new tube-well will seek permission from the Authorized officer/Advisory Committee, at least 30 days in advance along with the name and address of the drilling agency, which will undertake construction of tube-well. Authorities/Nodal Agency can ask the user to supply additional information.*
5. *The maximum diameter of the tube-well should be restricted to 110 mm (4 ½ inches) only and the capacity of the pump should not exceed 1HP. In case of deep water level the capacity/dia of the structure will be decided by the Authority based on the site specific recommendations.*
6. *Concurrent with the construction of groundwater abstraction structure, the owner of the tube-well shall undertake artificial recharge to groundwater through rainwater harvesting in the premises.*
7. *The water from the tube-well/bore-well will be used exclusively for drinking and domestic purposes only within the premises.*
8. *All details of the drilling like rock formations encountered, the depth and diameter of the constructed tube-well, (Fracture zones encountered/zones tapped) type of pipes used in tube well, yield of bore well/tube well and ground water quality etc., shall be kept for record and are to be provided at the time of inspection.*
9. *Any violation of the above conditions will attract legal action under section 15 of the Environment (Protection) Act, 1986.*

In case the notified area is de-notified subsequently, the conditions pertaining to “non-notified areas” shall be followed.

B. NON-NOTIFIED AREAS

NOC for Ground Water withdrawal will be considered for Industries/Infrastructure projects which are either NEW or under EXPANSION as per the criteria given below:

I. Industries

Category *	Recycle/Reuse (for various purposes except recharge to ground water)	Withdrawal permitted (% of proposed recharge)
Safe	Mandatory recycling and reuse of water	NOC is required for groundwater withdrawal if quantity of groundwater abstraction exceeds 100 m ³ /day. AR to groundwater to be adopted. However, Industries under B-VI have no exemption from obtaining NOC.
Semi-critical	Major and Medium industries shall recycle and reuse at least 50% of the waste water	Withdrawal may be permitted subject to undertaking of recharge** measures. The withdrawal should not exceed 200% of the recharged quantity.
Critical	Major and Medium industries should fully recycle and reuse the waste water	Withdrawal may be permitted subject to undertaking of recharge** measures. The withdrawal should not exceed 100% of the recharged quantity.
Over-exploited (except industries falling under category mentioned in B (VI).	Full utilization of recycled water and reuse of water should be mandatory	Withdrawal may be permitted subject to undertaking of recharge** measures. The withdrawal should not exceed 50% of the recharged quantity.

* The present guidelines will follow the assessment of Ground Water Resource Estimation (GWRE) 2009 till it is revised.

** The recharge should be implemented within the premises and/or preferably in the same water shed / assessment unit. Detailed Project Proposal (DPR) shall be included along with the application for NOC.

II. Infrastructure Projects

(SEZ, Group Housing projects, Residential townships, Hospitals, Educational Institutions, Roads, Bridges, Technology parks, Malls, Multiplex, etc.)

- a. Run-off from the entire project area is to be utilized for artificial recharge to ground water unless risk of contamination exists or area is water logged. The runoff from the entire premises shall be utilized for harvesting/storage also, apart from recharge.
- b. The quantum of ground water for usage other than drinking/ domestic shall not exceed 25% of total ground water abstraction in case of Housing projects/ Residential Townships.
- c. Proponents are to submit a status report stating the quantum of water required and the quantity that would be provided by the Government Water Supplying agency. This should be supported by a letter from the agency.

III. Areas Having Specific Depth Zones Notified:

- a. In areas where specific depth zones are notified, permission to withdraw groundwater can be considered based on the site specific recommendations of Regional Directorate of CGWB from the depth zones, which are not coming under the notification.

IV. Mining and Dewatering Projects

Abstraction of ground water by mining industries intersecting water table for dewatering of mine pit water, and dewatering ground water for basement construction of buildings, etc., may be permitted subject to the following conditions in addition to those already specified under Para B-I.

- a. The dewatered quantum of water is to be put to gainful use. This may include water supply and provide to water supply agencies, agriculture, dust suppression by the industry, utilization by the mining industry, utilization for artificial recharge to groundwater, etc.
- b. Piezometers for monitoring the ground water level are to be mandatorily installed within the premises and in peripheral areas. The record of water level data be maintained and to be provided periodically or whenever demanded by the regulating agency.
- c. Wherever the mines/dewatering project is situated in the coastal area special care should be taken to prevent sea water ingress. This should be supported by a technical evaluation report.
- d. In case of mining projects detailed and continuous study on the groundwater regime, including groundwater modeling should be carried out and the results should be submitted to the Regional Directorate of CGWB periodically.

V. Abstraction of Saline Ground Water by Industries/infrastructure Projects

Industries/infrastructure projects desirous of utilizing saline ground water would be permitted to extract saline groundwater. However, due care to be taken in respect of disposal of the effluents by the units so as to protect

the water bodies and the aquifers from pollution. Proposals pertaining to such cases must have a detailed project report elucidating the mechanism of handling the effluent water and its various uses. All precautions must be taken for protection of environment especially fresh water aquifers in and around the area. Large scale recharge mechanism should be adopted wherever feasible in such cases to improve the ground water conditions in the region.

VI. Industries Using Groundwater as Raw Material and other Water Intensive Industries

Industries using water as raw material/water intensive industries like packaged drinking water, mineral water industries, distilleries, breweries, soft drink manufacturing industries, textiles, paper & pulp, etc shall **not be granted NOC** for groundwater withdrawal from OE areas. In Safe, Semi-Critical & Critical areas NOC for ground water withdrawal is mandatory for these industries as per Section B-1. However, ground water withdrawal will be limited as follows:

Category	Ground water withdrawal limit
Safe	Withdrawal limited to 200% of ground water recharge
Semi-critical	Withdrawal limited to 100% of ground water recharge
Critical	Withdrawal limited to 50% of ground water recharge
Over-exploited	No permission for industries under this category

C. CHANGE IN LAND USE

Industries/ Infrastructure projects coming up in agricultural land or any other land after change in land use shall have to submit all documents endorsing the change of land use from competent authority. Withdrawal of ground water from existing abstraction structures, if any, after change in land use in the area can be done only after approval from the Central Ground Water Authority. Cases would be processed as per changed land use.

D. OTHER CONDITIONS (Applicable for all cases):

- a. Sale and supply of raw/unprocessed/untreated ground water by unauthorized agencies for commercial use is not permitted.
- b. Non-compliance of conditions mentioned in the NOC may be taken as sufficient reason for cancellation of NOC accorded/ non-renewal of NOC.
- c. Wherever State Government Authorities are in existence to manage and control ground water regimes, the Groundwater Regulation would be done by them. The State Ground Water Authority (SGWA) shall send a quarterly progress report to CGWA for records.
- d. In case of any delay in executing the project for bonafide reasons within the set time, for which NOC has been granted, the firm shall apply to CGWA for extension. CGWA may consider extension based on its merits.

- e. No application for NOC shall be entertained without proper referral letters from the statutory authority (Central and State Govt. Dept and Agencies).
- f. The referral letter shall contain verification on the quantum of water for the industry/project with detailed break up of groundwater consumption, recycle & reuse of the waste water, so that the wastage of the precious resource can be avoided. In case this is not given by the referral authority, applicant should obtain a letter from the Industries Dept/Project Sanctioning Authority on the same line.
- g. The CRZA rules and regulation shall be applicable wherever in vogue.
- h. No permission required for withdrawal of ground water from any area if withdrawal is done through non-energized means.
- i. Mandatory clause on RWH may be relaxed in case of water logged/shallow water level (< 5 m bgl during pre monsoon) areas.
- j. Relaxation in the quantity of ground water withdrawal in over-exploited areas, and/or quantity of recharge being affected by the firm can be permitted by CGWA if it feels it absolutely necessary in national interest.
- k. The artificial recharge proposals are required to be vetted by any competent authority of State/Centre.
- l. Treated water shall not be used for recharge to ground water, since it may contain heavy metals & other toxic elements. The treated waters shall be fully used by the proponent or any other agency, who can utilize it without contaminating the underlying aquifer / water bodies.
- m. NOC issued is non-transferable.

E. ISSUANCE/ RENEWAL OF NOC

- a. NOC will be accorded in non notified areas for a period of two years initially and will be renewed for a period of three years thereafter, subject to compliance of conditions mentioned in the NOC. Subsequently NOC's shall be renewed every five years subject to the compliance of the conditions mentioned in the renewed NOC.
- b. Renewal of NOC's in notified areas will be done by the Authorised Officer for 2 years and the same shall be renewed every two years.
- c. In case of change in category of the area, renewals would be granted with conditions as laid down for such new category areas. In case it is difficult to comply with the conditions the applicant should satisfy the authority for granting exemption/alternative measures.
- d. In case it is found that some of the conditions stipulated during the issuance NOC have not been implemented in certain localities it may be relaxed by CGWA based on the recommendations of the concerned Regional Director for specific areas as per site specific condition.
- e. Processing fee prescribed if any, from time to time shall be charged for issuance and renewal of NOC's.

*_*_*_*

Note:

- i) **Guidelines are subject to modification from time to time**
- ii) Explanation of technical terms used is given in Annexure-I
- iii) Undertaking to be submitted by individual given in Annexure-II
- iv) List of proformas is given in Annexure-III.

ANNEXURE-I**Definitions/Explanation of Technical Terms**

1. **Notified Area:** Areas notified by Central Ground Water Authority for the purpose of Regulation of Ground Water development through Public Notices.
2. **Non-notified area:** Areas other than Notified areas for ground water regulation.
3. **EPA 1986:** Environmental Protection Act (1986).
4. **Safe area:** Area categorized as SAFE from the ground water resources point of view, based on the ground water resources estimation 2009 or the latest estimation carried out by CGWB.
5. **Semi-critical area:** Area categorized as SEMI-CRITICAL from the ground water resources point of view, based on the ground water resources estimation 2009 or the latest estimation carried out by CGWB.
6. **Critical area:** Area categorized as CRITICAL from the ground water resources point of view, based on the ground water resources estimation 2009 or the latest estimation carried out by CGWB.
7. **Over-exploited area:** Area categorized as OVER-EXPLOITED from the ground water resources point of view, based on the ground water resources estimation 2009 or the latest estimation carried out by CGWB.
8. **Aquifer:** Geological formation capable of storing and transmitting ground water.
9. **Deeper Aquifer:** In areas having multiple aquifer system, the aquifer/s occurring below the uppermost aquifer.
10. **Well:** Any structure sunk for the search or extraction of groundwater, including open wells, dug wells, bore wells, dug-cum-bore wells, tube wells, filter points, collector wells, infiltration galleries, recharge wells, or any of their combinations or variations.
11. **Tube Well; Bore Well; Dug Well:** Ground Water abstraction structures.
12. **Government Agency:** May be Central or State Government body.
13. **Mine:** Area where mining activity is taking place, or area abandoned after mining.
14. **Ground Water Recharge:** Augmenting the ground water resources of aquifer/s.
15. **Rainwater Harvesting:** The technique or system of collection and storage of rainwater, at micro watershed scale, including roof-top harvesting, for future use or for recharge of groundwater.
16. **Roof Top Rain Water Harvesting:** Collection and storage of rain water from the roof top of buildings.
17. **Artificial Recharge to ground water:** Augmenting the ground water reservoir through artificial means.

18. **Infrastructure Project:** Housing, Township, SEZ, Hotel, Educational Institutions, Roads and Bridges, Commercial establishments, Offices, Airport, Transport terminus, Hospitals, others.
19. **Mining Project:** Project which involves mining activity either open cast or underground or both.
20. **Ground Water Draft:** Quantum of ground water withdrawal.
21. **Saline Water:** Water having salinity in excess of 2500 $\mu\text{mhos/cm}$ at 25°C.
22. **Water Table Intersection:** Intersection of the Water Table on excavation of the overlying material due to mining or other activities.
23. **Recycle/Reuse:** Purifying waste water for using again/ putting water to multiple uses.
24. **Schools/College/Universities:** Educational Institutions/universities approved/recognized by State / Central Government.
25. **Hospitals:** Institutions providing medical facilities/treatment approved by State / Central Government.
26. **Bhawan:** Raj Bhawan or any other Central / State Government office complex or building.
27. **Government Department:** Either Central or State.
28. **Municipality:** Municipality, a Municipal Corporation or similar body of local urban governance by any other name.
29. **Groundwater:** Water, which exists below the surface in the zone of saturation and can be extracted through wells or any other means or emerges as springs and base flows in streams and rivers;
30. **Bgl:** Below Ground Level.
31. **BCM (bcm):** Billion cubic metres.
32. **Groundwater Abstraction structure:** Structure used to withdraw groundwater like bore well / tube well / dug well / dug cum bore well/tunnel well.
33. **Piezometer:** A bore well/tube well used only for measuring the water level/piezometric head and to take water sample periodically but not used for groundwater abstraction.
34. **Water Audit:** A numerical assessment quantity of water in any process, giving a detailed input and output in every stage.

ANNEXURE -II**UNDERTAKING TO BE SUBMITTED BY INDIVIDUALS FOR CONSTRUCTION OF GROUNDWATER ABSTRACTION STRUCTURE FOR DRINKING AND DOMESTIC PURPOSES IN NOTIFIED AREA ON NON-JUDICIAL STAMP PAPER AS PER THE STAMP VALUE IN VOGUE**

I, resident of

do hereby solemnly affirm and declare as under:

1. That I am the owner/lease of premises of
2. That in the above said premises/ building there is no supply of water by the Municipality/Govt. Agency/(ies) in the premises /area.
3. That I/we intend to install bore-well for abstraction of ground water for drinking/domestic use only. In the event of installing bore-well, the maximum diameter shall be restricted to 110 mm (four & half inches) and the capacity of the pump shall not exceed 1 H.P.
4. That I/we undertake that in the event of any instructions/directions from the Central Ground Water Authority/Deputy Commissioner/District Collector or any other authorized officer(s) of the Govt., we shall discontinue the usage of the said dug well/bore-well/tubewell if so required.
5. That I/we further undertake that I/we shall be held liable for any such civil/criminal action that may be initiated against me /us for violation of any of the terms and conditions of this Undertaking.

(DEPONENT)

VERIFICATION:

Verified at on this day of that the contents of the above Undertaking are correct to the best of my knowledge and belief and nothing has been suppressed.

(DEPONENT)

ANNEXURE-III**List of Proformas**

1. **Application for permission to abstract ground water for industrial use.**
2. **Application for permission to abstract ground water for infrastructure projects.**
3. **Application for permission to dewater ground water .**
4. **Application for renewal of NOC to dewater ground water .**

REPORT

Feb 2012

ON

SUB SOIL INVESTIGATIONS

FOR
CONSTRUCTION
OF

BBD GREEN CITY

NEAR

VIRAJ CONSTRUCTIONS

AT

FAIZABAD ROAD , LUCKNOW

FOR

VIRAJ CONSTRUCTIONS
FAIZABAD ROAD,
LUCKNOW

design point
1 b; Ground floor, Royal Court Apartments,
4/45,
wazir hasan road, lucknow

ph 0522-2206373
9415007187

(Relevant extracts from these IS are enclosed as App. A). The design & construction of under ream Pile foundations are governed by IS 2911 part III- 1984.

BEARING CAPACITY CALCULATIONS

Bearing capacity calculations for the proposed building are appended as App B1 and B2 pp 10 & 11

CHEMICAL ANALYSIS

Chemical examination of a sample of surface soil indicates that the harmful salts are within the permissible limits.

CONCLUSION AND RECOMMENDATIONS

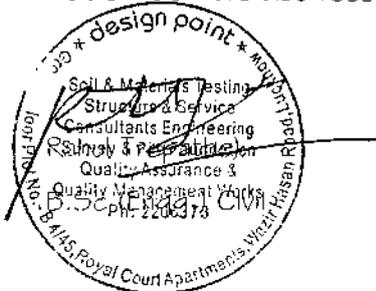
Based on the results of these investigations, the following recommendations are made:-

a) A net safe bearing capacity of 7.50 Tons/sq.mt. may be adopted for RCC Isolated footing type foundations laid at a depth of 1.00 mts below basement level

d) For very heavy loads in 14 storied buildings) bored cast in situ pile foundations of 10.00 to 14.00 mts. depth may be adopted as alternate type of foundations depending upon the load requirements & relative economy. The load carrying capacity, design & construction of the same shall be governed by IS 2911 part I, II & III-1984. However initial load test as per IS 2911 part IV-1980 are recommended on test piles to confirm the load carrying capacity of different dia piles.

These recommendations are based on the basis of soil encountered upto boring depth only.

Guidelines of IS1893-2000 , IS 4326-1993, IS13920-1993 , IS13828-1993 & IS 1893-1984 are also recommended in design & construction of building.



soil & material testing,
structure & services consultants,
engineering survey & pile foundations

**Result sheet/ bore log chart for construction of BBD Green City near Babu Banarsidas Institute Of
Technology & Management at Faizabad road , Lucknow**

BORE HOLE NO -7

LOCATION OF W.T. **5.00 mt. below G.L.** in the month of **February , 2012**
FILLED UP Nil

Depth (m)	S P T	Soil Classifi cation	Particle Size Distribution % Finer than				Particle size distribution			moistur e Content (%)	Densities Dry	Specific Gravity	Atterberg's Limits (%)			Cc	C (Kg/ cm ²)	Ø (deg.)
			4.75 mm	4.75 mm	4.75 mm	4.75 mm	sand	silt	clay				LL	PL	PI			
0.50		ML/CL	100	100	100	74	26	58	16		1.57	2.54	26	21	05			
1.00	05	SM	100	100	95	41				14.90	1.48	2.49	Non plastic			0.00	28.5	
2.50	06	SM	100	100	100	36	64	25	11	14.40	1.47	2.49	Non plastic					
4.00	08	SMSP	100	100	100	10	90	06	04	24.10	1.43	2.44	Non plastic			0.00	30.5	
5.50	12	SMSP	100	100	100	09				24.30	1.42	2.43	Non plastic					
7.00	15	SMSP	100	100	100	10				24.40	1.44	2.44	Non plastic					
8.50	16	SMSP	100	100	100	07	93	06	01	24.20	1.41	2.42	Non plastic			0.00	31.5	
10.0	18	CL	100	100	96	87	74	63	31	23.90	1.61	2.61	31	21	10	0.134	0.145	18.5

design point
soil & material testing,
structure & services consultants,
engineering survey & pile foundations

Result sheet/ bore log chart for construction of BBD Green City near Babu Banarsidas Institute Of
Technology & Management at Faizabad road , Lucknow

BORE HOLE NO -10

LOCATION OF W.T. 3.50 mt. below G.L. in the month of February , 2012
FILLED UP Nil

Depth (m)	S P T	Soil Classifi cation	Particle Size Distribution % Finer than				Particle size distribution			moistur e Content (%)	Densities Dry	Specific Gravity	Atterberg's Limits (%)			Cc	C (Kg/ cm ²)	Ø (deg.)
			4.75 mm	4.75 mm	4.75 mm	4.75 mm	sand	silt	clay				LL	PL	PI			
0.50		ML/CL	100	100	100	74	26	58	16		1.57	2.54	26	21	05			
1.00	6	SM	100	100	95	41				14.90	1.48	2.49	Non plastic			0.00	28.5	
2.50	8	SM	100	100	100	36	64	25	11	24.70	1.47	2.49	Non plastic					
4.00	11	SMSP	100	100	100	10	90	06	04	24.10	1.43	2.44	Non plastic			0.00	30.5	
5.50	12	CL	100	99	99	87				24.20	1.63	2.63	32	22	10	0.137	0.143	15.0
7.00	14	CL	100	100	96	87	74	63	31	24.10	1.61	2.61	31	21	10	0.134	0.145	18.5
8.50	15	CI	100	100	99	90	10	63	27	24.20	1.65	2.65	37	21	16	0.164		
10.0	19	CI	100	100	100	92	08	71	26	24.10	1.66	2.65	36	21	15			

GEOTECHNICAL REPORT

ISO/IEC 17025 Accredited Testing Laboratory by NABL



2024

ASL- 309

PROJECT:

SUB SOIL INVESTIGATION FOR PROPOSED
CONSTRUCTION OF AMBROSIA PROJECT **BBD**
GREEN CITY FAIZABAD ROAD, SEMRA LUCKNOW

SUBMITTED TO:

M/S. VIRAJ CONSTRUCTIONS PVT. LTD.



ARUN SOIL LAB PRIVATE LIMITED

Geotech & Material Consultants for Civil Engineering Projects

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"QUALITY CONSCIOUSNESS IS OUR CORE CONCEPT"



ISO/IEC 17025:2017 Accredited Laboratory
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ARUN SOIL LAB PVT LTD
Geotech Investigation Report No. ASL 309-2024

a. SUMMARY OF FIELD WORK

The field investigation work at this site was carried out from 23/08/2024 to 26/08/2024. The following investigation work was carried out 4 boreholes of diameter 150 mm were made within the proposed layout of the structure.

Bore Hole No.	Borehole Coordinate (m)		Depth of Bore Hole	Field Work Start date	Field Completion date
	Easting	Northing			
1	505596.709	2972881.082	11.00	23/08/2024	23/08/2024
2	505709.038	2972822.075	11.00	24/08/2024	24/08/2024
3	505794.817	2972902.271	10.00	25/08/2024	25/08/2024
4	505726.647	2972984.285	10.00	26/08/2024	26/08/2024

2. GEOLOGICAL INFORMATION OF THE REGION

The project area is located in the Indian state of Uttar Pradesh, in Lucknow district.



Figure 1: Google Earth Image of the Area

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Geotech Investigation Report No. ASL 309-2024

3. REFERENCES

All field work was carried out in accordance with the latest addition of the applicable code of practice / procedures as laid down by the Bureau of Indian Standards. List of applicable codes are as below.

Field Investigation		
Sl. No.	Particular of Properties	Ref: IS Code
1.	Sub-Surface Investigation for foundation	IS 1892-2021
2.	Standard Penetration Test	IS 2131-1981
3.	Collection of Un-disturbed Sample	IS 2132-1986

Laboratory Test		
Sl. No.	Particular of Properties	Ref: IS Code
1.	Sieve Analysis / Hydrometer	IS 2720 (Part IV)
2.	Natural Moisture Content / Bulk / Dry Density	IS 2720 (Part II)
3.	Specific Gravity	IS 2720 (Part III)
4.	Liquid Limit/Plastic Limit/Plasticity Index	IS 2720 (Part V)
5.	Direct Shear Test	IS 2720 (Part XIII)
6.	Unconfined Compressive Strength test	IS 2720 (Part X)
7.	Unconsolidated Un-drained Tri-axial Test	IS 2720 (Part XI)
8.	Consolidation Test	IS 2720 (Part XV)
9.	Chemical Analysis on soil Sample / Water Sample	IS 2720 & IS 3025

Bearing Capacity		
Sl. No.	Particular of Properties	Ref: IS Code
1.	Bearing Capacity Calculation	IS 6403
2.	Settlement	IS 8009 (Part I)
3.	Maximum Permissible Settlement	IS 1904
4.	Pile Capacity Calculation	IS 2911 (Part 1/Sec 2)

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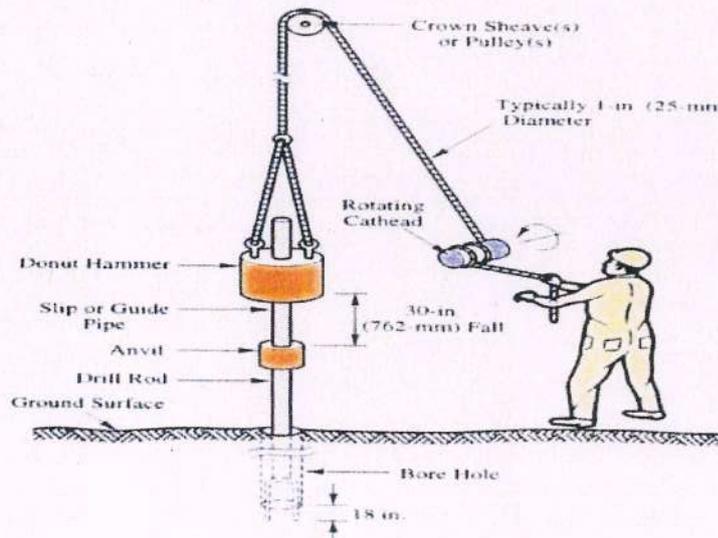
Geotech Investigation Report No. ASL 309-2024

4. METHODOLOGY OF INVESTIGATION:

The investigation was planned to obtain the subsurface stratification in the proposed project site and collect soil samples for laboratory testing to determine the engineering properties such as shear strength, along with basic engineering classification of the subsurface stratum to arrive at the foundation design parameters.

5. STANDARD PENETRATION TEST (SPT)

Conducted in the boreholes at every 1.50 m interval and change of strata as per specifications. Standard split spoon sampler attached to lower end of drill rods was driven in the boreholes by means of standard hammer of 63.50 kg falling freely from a height of 75 cm. The sampler was driven 45 cm as per specifications and number of blows required for each 15 cm penetration was recorded. The number of blows for the first 15 cm penetration was not taken into account as it is considered seating drive. The number of blows for next 30 cm penetration was designated as SPT 'N' value. Wherever the total penetration was less than 45 cm, the number of blows & the depth penetrated is incorporated in respective bore logs. Disturbed Soil samples obtained from standard split spoon sampler were collected in polythene bags of suitable size. These samples were properly sealed, labeled, recorded and carefully transported to laboratory for testing.



DIAGRAMMATIC OF SPT

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Geotech Investigation Report No. ASL 309-2024

a. SUB SURFACE CONDITION

The results of lab tests and bore hole log charts of bore holes 1 to 4 indicate that the strata at the site is found to comprise of both cohesive as well as non-cohesive soil.

The cohesive type soil comprises of silty clay soil of medium plasticity and compressibility belonging to 'CI' group of IS classification and having 94 to 96 percent material finer than 75 micron.

However, the non-cohesive type soil is found to comprise of sandy silt 'ML' type soil and silty sand 'SM' type soil group of IS classification and having 16 to 80 percent fines.

The results of classification tests indicate that the natural soil stratum present at the Site is found to comprise of both fine-grained soils (clayey soil) and coarse-grained soils (sandy soil).

b. S.P.T. VALUES

The S.P.T. values obtained in the respective clayey layer region present as per bore-log charts enclosed are found to range from 16 to 27 indicating 'Very Stiff' to 'Hard' consistency.

However, the S.P.T. values obtained in the respective sandy layer region present as per bore-log charts enclosed are found to range from 7 to 26 indicating 'Loose' to 'Medium' relative density.

The results of S.P.T. values indicate that the stratum at the Site is 'Loosely' to 'Well' compacted.

c. WATER TABLE

Water Table at the Site was observed at a depth from 6.40 metre to 7.50 metre below ground level on the day of soil investigation. However, the existing water table may rise in the post-monsoon period in general. Therefore, a water table at a depth of 5.40 metre below ground level has been adopted for calculation purposes.

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Work order No- VCPL/Site 50/BCG/0029

Dated 1/4/2025

M/s Bantair India Private Limited (GSTIN: 06AAGCB6074J1Z1)
A-415, Unitech Arcadia, Sector-49 South City-II Gurgaon, Haryana-122018

ANNEXURE R-5/20

Kind Attn.: Mr. Pradeep Kumar (Mobile No-9992148900)

Sub: Rain water Harvesting

S.No	Description	Unit	Qty	Rate	Amount
1	Earthwork in excavation by mechanical mean (Hydraulic ,excavator)/ manual means over area including getting out and disposal of excavated earth lead upto 50m and lift 1.5m, as directed by Engineer-In-Charge.	Cum	100	160.00	16,000.00
2	Supplying ,filling ,spreading & leveling stone boulders of size range 20mm to 30mm in recharge pit, in the required thickness, for all leads & lift all complete as per direction of Engineer -In-Charge.	Cum	3.5	2150.00	7,525.00
3	Supplying and filling sand under floor,including , ramming,consolidating and dressing complete.	Cum	3.5	1950.00	6,825.00
4	Providing of Recycled Poly propylene modular structure with large plates/modular and small plates/modular having more than 96% void volume ratio mixed in arrangements as per approved pattern/design to bear ultimate compressive stressrecycled polypropylene material with cursh load capacity 20-25 tons per SQM and suitable 30 tons moving traffic laod on entire pit (with adequate backfill)complete as per direction of Engineer-In-Charge(Modular structure load capacity is 20-25 ton/sqm)	Cum	32.8	7250.00	237,800.00
5	Installation and fixing of modules	Cum	32.8	670.00	21,976.00
6	Providing of long fiber Geotextile membrane of weight 400 gsm./sqm.The Geotextile material shall be UV resistant and conforming to ASTM 154/EN 12224 type tested as per relevant international standard for tear,tensile strength,elongation ,punctgure and percolation parameters, to act as fillter medium,including overlapping at joints and welding with extrusion welder etc complete as per approved design direction of Engineer-In-Charge .	Sqm	90	180.00	16,200.00
7	Installation of Geotextile stitching & welding rapping	Sqm	90	40.00	3,600.00



S.No	Description	Unit	Qty	Rate	Amount
8	Providing,fixing,installing ,testing and commissioning of dual step filter of FRP container with stainless steel 304 grade round double layer stainer,capable of eliminating finer particulate matter up to 600/80 micron size ,including connection with drain and pit complete as per approved design and direction of Engineer-In-Charge.Rainfilter (make) brand capacity 40KL(The filter should be tested by NABL laboratory) Standard height 1 meter.	No	1	34500.00	34,500.00
9	Connection pipe upto filter and pit ,solvent & pipe testing of joints complete as per direction of Engineer-In-Charge.External work 160mm nominal inner dia of pipes	Rmt	4	1250.00	5,000.00
10	Backfilling of the pit after installation	Cum	60	100.00	6,000.00
11	Transporation charges.	No	1	15000.00	15,000.00
Total amount					370,426.00
(Rupees Three Lac Seventy Thousand Four Hundred Twenty Six Only)					

Terms & Condition	
1	The rates are firm & inclusive of all material/labour/machinery/equipment /scaffolding /T&P etc. for entire work to be completed at all height/levels.GST as applicable shall be paid extra.Deduction of taxes as per prevailing rules.
2	You shall adopt all safety precautions/measures at work site and will indemnify us from all liabilities of compension in case of any accident take place at site .Contractor shall abide by prevailing labour laws e.g. PF/ESI/labour insurance etc.
3	The work shall be carried out as per directive of GM/PM .Quantity may vary as per scope of work decide
4	The Contracor will be responsible for any type of damges during the work at site.
5	The work is to be executed adopting all engineering pratice with sound technique.
6	The work should be checked and certified by the Project-In-Charge.Items used by you at site should be entered in our stock register.
7	Payment ters -40% along with workorder and balance 60% after completion of work
8	Period of completion - As per site requirement
9	5% of amount of bill(S) to be retained as Security dedction (to be released after 6 months)
10	Contact person - Mr. Rajiv Bagga(9958480787) & Mr Shahrukh Siddiqui(9506145599)

For Viraj Construction Pvt Ltd

for hall

Authorized Signatory

Accepted By



For Bantair India Pvt Ltd.

विकास प्राधिकरण भवन निर्माण एवं विकास उपविधि 2008 (यथासंशोधित 2011/2016)



लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विपिन खण्ड, गोमती नगर, लखनऊ

दूरभाष : 0522-2303623, 2303624, 2303133 वेबसाइट www.ldalucknow.co.in

2.2 खुले स्थान

- 2.2.1 जोनल डेवलपमेन्ट**
- (क) प्लान
- (ख) ले-आउट प्लान
- (I) **आवासीय भू-उपयोग** पर्यावरण एवं पारिस्थितिकीय संतुलन के उद्देश्य से जोनल डेवलपमेन्ट प्लान के अन्तर्गत जोन के कुल क्षेत्रफल की न्यूनतम 5 प्रतिशत भूमि पार्क एवं खुले स्थल/हरित क्षेत्र के रूप में आरक्षित की जाएगी।
- (II) **आवासीय भू-उपयोग** आवासीय ले-आउट प्लान, जो जोनल डेवलपमेन्ट प्लान का भाग हो, के अन्तर्गत खुले स्थानों हेतु ले-आउट के कुल क्षेत्रफल की न्यूनतम 10 प्रतिशत भूमि आरक्षित की जायेगी, जिसे 'टाट-लाट', पार्क तथा खेल के मैदान के रूप में विकसित किया जाएगा। जोनल डेवलपमेन्ट प्लान प्रभावी न होने की दशा में पार्क एवं खुले स्थानों हेतु ले-आउट प्लान के कुल क्षेत्रफल की न्यूनतम 15 प्रतिशत भूमि आरक्षित की जायेगी। यदि किसी योजना के ले-आउट प्लान में मानक के अनुसार पार्क एवं खुले स्थल हेतु भूमि आरक्षित की गई हो, तो उस योजना में 'ग्रुप हाउसिंग' भूखण्ड के सापेक्ष पुनः पृथक से पार्क एवं खुले स्थल का प्राविधान किया जाना आवश्यक नहीं होगा।
- (II) **अनावासीय भू-उपयोग** अनावासीय क्षेत्र के ले-आउट प्लान, जो जोनल डेवलपमेन्ट प्लान का भाग हो, के अन्तर्गत पार्क एवं हरित पट्टिकाएं और पारिस्थितिकीय संतुलन बनाए रखने के लिये खुले स्थान का क्षेत्रफल ले-आउट के कुल क्षेत्रफल का 5 प्रतिशत होगा, जिसे पार्क, ग्रीनरी/ग्रीन बैल्ट, इत्यादि के रूप में विकसित किया जायेगा। जोनल डेवलपमेन्ट प्लान प्रभावी न होने की दशा में खुले स्थानों हेतु ले-आउट के कुल क्षेत्रफल की न्यूनतम 10% भूमि आरक्षित की जायेगी।

टिप्पणी: उपर्युक्त प्रस्तर-2.2.1 के (I) तथा (II) के अन्तर्गत अपेक्षित खुले स्थान महायोजना में प्रस्तावित खुले स्थान के अतिरिक्त होंगे अर्थात् महायोजना में प्रस्तावित खुले स्थान को सम्मिलित करते हुए तलपट मानचित्र प्रस्तुत किए जाने की स्थिति में भी उपर्युक्त प्रस्तर-2.2.1 के (I) एवं (II) की अपेक्षानुसार खुले स्थान का अलग से प्राविधान किया जाना अनिवार्य होगा। रेन वाटर हार्वेस्टिंग हेतु अपेक्षित भूमि की गणना इसी प्रतिशत में सम्मिलित की जा सकती है। परन्तु 3000 वर्ग मीटर क्षेत्रफल से कम भूखण्डों का उप-विभाजन प्रस्तावित होने की दशा में खुले स्थान का प्राविधान अनिवार्य नहीं होगा।

- 2.2.2 खुले स्थान के मानक**
- (I) खुले स्थान की न्यूनतम औसत चौड़ाई 7.5 मीटर होगी तथा खुले स्थान का न्यूनतम क्षेत्रफल 200 वर्ग मीटर होगा। स्थल की भौतिक आकृति के दृष्टिगत प्राधिकरण द्वारा भिन्न आकार में खुले स्थान इस प्रतिबन्ध के साथ अनुमन्य किए जा सकेंगे कि उनसे समुदाय की आवश्यकताओं की पूर्ति सुनिश्चित हो।
- (II) खुले स्थान की सीमा यथास्थिति भूखण्ड की सीमा/बिल्डिंग लाइन तक मान्य होगी। परन्तु भूखण्ड की सीमा से 3.0 मीटर तक के स्थान को इस प्रतिबन्ध के अधीन पाथ-वे के रूप में रखा जायेगा, कि ऐसे पाथ-वे का क्षेत्रफल प्रश्नगत खुले स्थान के कुल क्षेत्रफल से 5 प्रतिशत से अधिक नहीं होगा। ऐसे पाथ-वेज अनिवार्यतः परफोरेटेड ब्लॉक्स/सामग्री से निर्मित किए जायेंगे।

2.2.3 लैंडस्केप प्लान सक्षम प्राधिकारी द्वारा मानचित्र स्वीकृति के पूर्व लैंडस्केप प्लान/वृक्षारोपण के निम्न प्राविधानों को सुनिश्चित किया जाएगा तथा पूर्णता-पत्र जारी करने से पूर्व स्थल पर वृक्षारोपण की पुष्टि भी की जाएगी :-

- (I) 9 मीटर तथा इससे अधिक परन्तु 12 मीटर से कम चौड़ी सड़कों के एक ओर तथा 12 मीटर चौड़ी सड़कों के दोनों ओर अधिकतम 10-10 मीटर की दूरी पर वृक्षारोपण किया जाएगा। अधिक चौड़ाई की सड़कों में डिवाइडर, फुटपाथ एवं ब्लैक टॉप के अलावा खाली छोड़ी जा रही समस्त भूमि पर वृक्षारोपण किया जाएगा।
- (II) औद्योगिक विकास मानचित्र के साथ लैंडस्केपिंग प्लान का अनुमोदन भी आवश्यक होगा जिसमें कुल खुले स्थल के भाग में प्रति हेक्टेयर 125 पेड़ की दर से पेड़ लगाए जाएंगे।
- (III) बड़े प्रदूषणकारी उद्योग को आवासीय क्षेत्र से सघन वृक्षारोपण द्वारा पृथक किया जायेगा जो औद्योगिक क्षेत्रफल का 15 प्रतिशत होगा।

Vikas Pradhikaran Bhavan Nirman evam Vikas Upvidhi 2008
(Yathasanshodhit 2011/2016)

Lucknow Development Authority

Pradhikaran Bhawan, Vipin Khand, Gomti Nagar, Lucknow

Telephone: 0522-2303623, 2303624, 2303133 Website
www.ldalucknow.co.in

2.2 Open Spaces

<p>2.2.1 Zonal Development</p> <p>(a) Plan</p> <p>(b) Layout Plan</p>	<p>For the purpose of environmental and ecological balance, a minimum of 5 percent of the total area of the zone under the Zonal Development Plan shall be reserved as parks and open spaces/green areas.</p> <p>(I) Residential Land Use</p> <p>Under the residential layout plan, which is a part of the Zonal Development Plan, a minimum of 10 percent of the total area of the layout shall be reserved for open spaces, which will be developed as 'tot-lots', parks, and playgrounds. In the event that the Zonal Development Plan is not in effect, a minimum of 15 percent of the total area of the layout plan shall be reserved for parks and open spaces. If land for parks and open spaces has been reserved as per the standard in the layout plan of any</p>
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scheme, then it will not be necessary to make separate provisions for parks and open spaces again for the 'Group Housing' plot within that scheme.

(II) Non-Residential Land Use

Under the non-residential area layout plan, which is a part of the Zonal Development Plan, the area for parks, green belts, and open spaces to maintain ecological balance will be 5 percent of the total area of the layout, which will be developed as parks, greenery/green belt, etc. In the event that the Zonal Development Plan is not in effect, a minimum of 10% of the total area of the layout shall be reserved for open spaces.

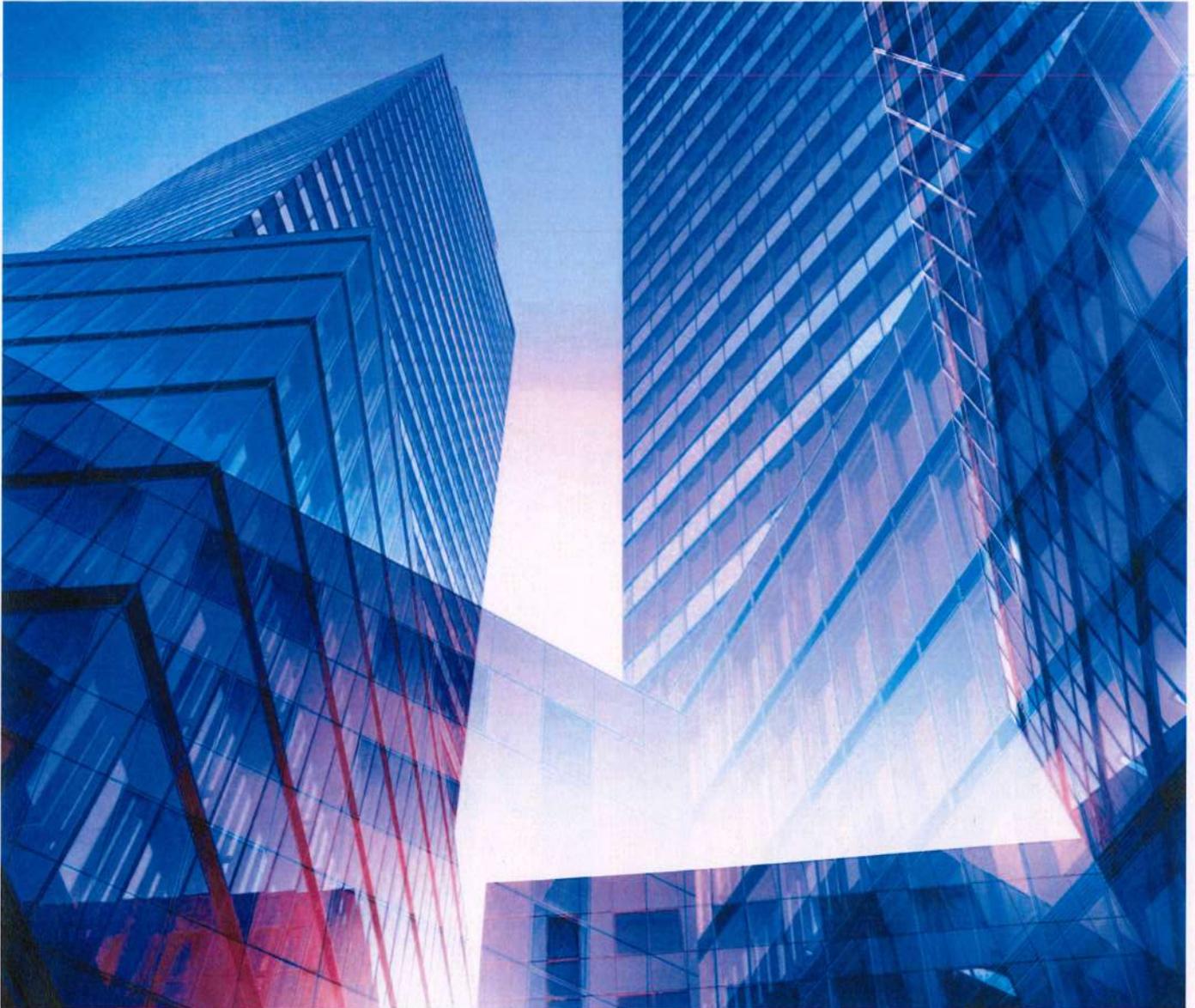
Note: The open space required under the above-mentioned paragraph-2.2.1 (I) and (II) will be in addition to the open space proposed in the Master Plan. That is, even in a situation where the site plan is presented including the open space proposed in

the Master Plan, it will be mandatory to make a separate provision for open space as required by the aforementioned paragraph-2.2.1 (I) and (II). The calculation of land required for rainwater harvesting can be included in this percentage. However, in the case where the sub-division of plots with an area of less than 3000 square meters is proposed, the provision of open space will not be mandatory.

<p>2.2.2 Standards for Open Space</p>	<p>(I) The minimum average width of the open space will be 7.5 meters, and the minimum area of the open space will be 200 square meters. Considering the physical shape of the site, the Authority may permit open spaces of different sizes with the restriction that the needs of the community are ensured to be met by them.</p> <p>(II) The boundary of the open space will be considered valid up to the plot boundary/building line, as the case may be. However, a space of up to 3.0 meters</p>
---------------------------------------	--

	<p>from the plot boundary shall be kept as a pathway, subject to the restriction that the area of such a pathway will not exceed 5 percent of the total area of the open space in question. Such pathways shall mandatorily be constructed from perforated blocks/materials.</p>
<p>2.2.3 Landscape Plan</p>	<p>Before the approval of the map by the competent authority, the following provisions for the landscape plan/tree plantation will be ensured, and the tree plantation on-site will also be confirmed before issuing the completion certificate:-</p> <p>(I) On one side of roads that are 9 meters or more but less than 12 meters wide, and on both sides of roads that are 12 meters wide, tree plantation will be done at a maximum distance of 10 meters apart for each tree. On wider roads, tree plantation</p>

	<p>will be carried out on all land left vacant besides the divider, footpath, and black top.</p> <p>(II) Approval of a landscaping plan will also be necessary with the industrial development map, in which trees will be planted at a rate of 125 trees per hectare in the open space portion.</p> <p>(III) Large polluting industries will be separated from residential areas by dense tree plantation, which will be 15 percent of the industrial area.</p>
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Model Building Construction and Development Byelaws and Model Zoning Regulations for Development Authorities of Uttar Pradesh, 2025

- (iv) Ground Coverage, FAR and setback of the original plot shall be applicable to each sub-divided plot.
- (v) The prescribed development fee and sub-division charges at the rate of one percent of the cost of undivided original plot shall be applicable for sub-division of plots.

3.1.1.4.2 Amalgamation

- (i) Amalgamation shall be permissible on minimum road width of 9-meters (for residential) and 12-meters (for non-residential).
- (ii) Amalgamation of maximum four plots shall be allowed at one time.
- (iii) Ground coverage, FAR and setback of the amalgamated plot shall be applicable as per amalgamated plot size.
- (iv) The use of the amalgamated plot (including the category/activity allowed on the plot) shall be the same as the original plot.
- (v) In plots where construction has been done a revised map shall have to be submitted and charges shall also be applicable.
- (vi) The prescribed development fee and amalgamation charges at the rate of one percent of the cost of amalgamated plot, shall be applicable for amalgamation of plots. Refer Appendix-16.
- (vii) Amalgamation of plots in EWS/LIG/ Affordable Housing schemes is not permissible.

3.1.2 Parks and Open Spaces

3.1.2.1 Open Spaces earmarked in Zonal Development Plan

To ensure environmental and ecological balance, a minimum of 5 percent land of the total area of the zone shall be reserved as park and open space/green area under the Zonal Development Plan.

3.1.2.2 Parks and Open Spaces in Residential and Non-Residential Land use

- (i) Under the layout plan of area more than 3000 square meters, a minimum prescribed percent of land (as given in the table below) of the total area of the layout shall be reserved for parks and open spaces, which shall be developed as tot-lot, park, and playground.

Layout Area	Mandatory open spaces (%) in Residential Layouts with ZDP	Mandatory open spaces (%) in Residential Layouts without ZDP	Mandatory open spaces (%) Non-residential Layouts with ZDP	Mandatory open spaces (%) in Non-residential Layouts without ZDP
Up to 3000 sqm.	Not Mandatory	Not Mandatory	Not Mandatory	Not Mandatory
More than 3000 sqm.	10%	15%	5%	10%

- (ii) Parks and Open Spaces proposed in the Master Plan/ Zonal Plan falling within the layout shall be counted towards the above requirement up to a limit of 50 percent. Swapping of open spaces proposed in the Master Plan (except green belts along the roadside) with other land use within a layout area shall be permitted with the prior approval of the land use change by the Competent Authority. Above provision shall not be applicable to the already sanctioned DPRs, already developed colonies and colonies where construction has already commenced.
- (iii) If land has been reserved for park and open space as per the standards in the layout plan of any scheme, then it will not be necessary to make separate provision for park and open space again in relation to the group housing plot in that scheme.



LUCKNOW MUNICIPAL CORPORATION

SOLID WASTE USER CHARGE DEMAND
(THIS IS NOT PAYMENT RECEIPT)



Department / Section : Revenue Section Category : PLATINUM
 Account Description : Solid Waste User Charge & Others Bill No. : LMCS49999606/168983
 Ward Area : CHINHAT 1 WARD Date : 17-02-2025
 Zone No. / Ward : 4 / Ward No.-35 Consumer Id : LMCS49999606
 Name : Sunbreeze apartment-1 residents welfare Holding : N/A
 Mobile No. : 4545455555 GST No. : N/A
 Address : bbd viraj Tower vibhuti khand gomti nagar Email Id. :

SNo.	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1.	Solid Waste User Charge	9994	Jan-2025 To Jan-2025	21700.00	21700.00
Total					21700.00
Arrear					0.00
Advance					0.00
Total Payable					21700.00

Amount In Words : Twenty One Thousand Seven Hundred Only

Scan to verify authenticity



Note :-

- * Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- * This is a Computer generated Demand and does not require physical signature.
- * For Details Please Visit : <https://lmc.up.nic.in>
- * You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 7991604139 or visit <https://lmc.up.nic.in>
- * Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW
- * Online transfer (RTGS/NEFT etc.) made in the following accounts details :-
- * Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C ".
A/C No. 50100219846831
IFSC: HDFC0000078
- * Print Date : 13-05-2025 16:14:27

Thanking You
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With
SERVICE PROVIDER-EIRMON

User Charge Demand Receiving

Received Bill No. LMCS49999606/168983 at 17-02-2025 of Rs. 21700.00 against Demand for Waste User Charge of Consumer Id. LMCS49999606 in Ward No. 35 and Consumer Name- Sunbreeze apartment-1 residents welfare association

Customer Remarks :

Customer Mobile No :

Issued By For LUCKNOW MUNICIPAL CORPORATION

Signature of



LUCKNOW MUNICIPAL CORPORATION

SOLID WASTE USER CHARGE DEMAND
(THIS IS NOT PAYMENT RECEIPT)



Department / Section : Revenue Section Category : PLATINUM
 Account Description : Solid Waste User Charge & Others Bill No. : LMCS49999606/168986
 Ward Area : CHINHAT 1 WARD Date : 13-05-2025
 Zone No. / Ward : 4 / Ward No.-35 Consumer Id : LMCS49999606
 Name : Sunbreeze apartment-1 residents welfare Holding : N/A
 Mobile No. : 4545455555 GST No. : N/A
 Address : bbd viraj Tower vibhuti khand gomti nagar Email Id. :

SNo.	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1.	Solid Waste User Charge	9994	Feb-2025 To Feb-2025	21700.00	21700.00
Total					21700.00
Arrear					0.00
Advance					0.00
Total Payable					21700.00

Amount In Words : Twenty One Thousand Seven Hundred Only

Scan to verify authenticity



Note :-

- * Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- * This is a Computer generated Demand and does not require physical signature.
- * For Details Please Visit : <https://lmc.up.nic.in>
- * You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 7991604139 or visit <https://lmc.up.nic.in>
- * Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW
- * Online transfer (RTGS/NEFT etc.) made in the following accounts details :-
- * Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C ".
A/C No. 50100219846831
IFSC: HDFC0000078
- * Print Date : 13-05-2025 16:13:55

Thanking You
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With
SERVICE PROVIDER-EIRMON

User Charge Demand Receiving

Received Bill No. LMCS49999606/168986 at 13-05-2025 of Rs. 21700.00 against Demand for Waste User Charge of Consumer Id. LMCS49999606 in Ward No. 35 and Consumer Name- Sunbreeze apartment-1 residents welfare association

Customer Remarks :

Customer Mobile No :

Issued By For LUCKNOW MUNICIPAL CORPORATION

Signature of



LUCKNOW MUNICIPAL CORPORATION

SOLID WASTE USER CHARGE DEMAND
(THIS IS NOT PAYMENT RECEIPT)



Department / Section : Revenue Section Category : PLATINUM
 Account Description : Solid Waste User Charge & Others Bill No. : LMCS49999606/168984
 Ward Area : CHINHAT 1 WARD Date : 26-04-2025
 Zone No. / Ward : 4 / Ward No.-35 Consumer Id : LMCS49999606
 Name : Sunbreeze apartment-1 residents welfare Holding : N/A
 Mobile No. : 4545455555 GST No. : N/A
 Address : bbd viraj Tower vibhuti khand gomti nagar Email Id. :

SNo.	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1.	Solid Waste User Charge	9994	Mar-2025 To Mar-2025	21700.00	21700.00
Total					21700.00
Arrear					0.00
Advance					0.00
Total Payable					21700.00

Amount In Words : Twenty One Thousand Seven Hundred Only

Scan to verify authenticity



Note :-

- * Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- * This is a Computer generated Demand and does not require physical signature.
- * For Details Please Visit : <https://lmc.up.nic.in>
- * You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 7991604139 or visit <https://lmc.up.nic.in>
- * Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW
- * Online transfer (RTGS/NEFT etc.) made in the following accounts details :-
- * Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C ".
A/C No. 50100219846831
IFSC: HDFC0000078
- * Print Date : 13-05-2025 16:14:24

Thanking You
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With
SERVICE PROVIDER-EIRMON

User Charge Demand Receiving

Received Bill No. LMCS49999606/168984 at 26-04-2025 of Rs. 21700.00 against Demand for Waste User Charge of Consumer Id. LMCS49999606 in Ward No. 35 and Consumer Name- Sunbreeze apartment-1 residents welfare association

Customer Remarks :

Customer Mobile No :

Issued By For LUCKNOW MUNICIPAL CORPORATION

Signature of



LUCKNOW MUNICIPAL CORPORATION

**SOLID WASTE USER CHARGE DEMAND
(THIS IS NOT PAYMENT RECEIPT)**



Department / Section	: Revenue Section	Category	: PLATINUM
Account Description	: Solid Waste User Charge & Others	Bill No.	: LMCS49999606/168985
Ward Area	: CHINHAT 1 WARD	Date	: 26-04-2025
Zone No. / Ward	: 4 / Ward No.-35	Consumer Id	: LMCS49999606
Name	: Sunbreeze apartment-1 residents welfare association	Holding	: N/A
Mobile No.	: 4545455555	GST No.	: N/A
Address	: bbd viraj Tower vibhuti khand gomti nagar	Email Id.	:

SNo.	Tax Type	HSN/SAC Code	Bill Month	Rate Per Month	Amount
1.	Solid Waste User Charge	9994	Apr-2025 To Apr-2025	21700.00	21700.00
Total					21700.00
Arrear					0.00
Advance					0.00
Total Payable					21700.00

Amount In Words : Twenty One Thousand Seven Hundred Only

Scan to verify authenticity



Note :-

- * Payment should be made within 15 days. Delay Charges @ 18% is applicable after due date.
- * This is a Computer generated Demand and does not require physical signature.
- * For Details Please Visit : <https://lmc.up.nic.in>
- * You will receive SMS in your registered mobile no. for amount paid. If SMS is not received verify your paid amount by calling 7991604139 or visit <https://lmc.up.nic.in>
- * Payment by Chq/DD shall made in favour of "USER CHARGES NAGAR NIGAM LUCKNOW
- * Online transfer (RTGS/NEFT etc.) made in the following accounts details :-
- * Account Name : " USER CHARGES NAGAR NIGAM LUCKNOW A/C ".
A/C No. 50100219846831
IFSC: HDFC0000078
- * Print Date : 13-05-2025 16:14:19

Thanking You
LUCKNOW MUNICIPAL CORPORATION

In Collaboration With
SERVICE PROVIDER-EIRMON

User Charge Demand Receiving

Received Bill No. LMCS49999606/168985 at 26-04-2025 of Rs. 21700.00 against Demand for Waste User Charge of Consumer Id. LMCS49999606 in Ward No. 35 and Consumer Name- Sunbreeze apartment-1 residents welfare association

Customer Remarks :

Customer Mobile No :

Issued By For LUCKNOW MUNICIPAL CORPORATION

Signature of





Neutral Citation No. - 2025:AHC-LKO:43770-DB

Court No. - 1

Case :- WRIT - C No. - 6943 of 2025

Petitioner :- Terrestrial Foods Ltd. Thru Authorised Signatory Sh. Vikram Kumar

Respondent :- Chief Environmental Officer Circle 1 Noida U.P. And Anr.

Counsel for Petitioner :- Mudit Agarwal

Counsel for Respondent :- Ashok Kumar Verma

connected with

1. Case :- WRIT - C No. - 9182 of 2021

Petitioner :- Medical Pollution Control Comm.Thru.Secy.Dr.Vinay Kumar Verm

Respondent :- State Of U.P. Thru. Prin.Secy. Forest And Environment Lko.Andors

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

2. Case :- WRIT - C No. - 18837 of 2021

Petitioner :- M/S Elcon Alloys Pvt. Ltd. Thru. Managing Director

Respondent :- State Of U.P. Thru. Prin. Secy. Environment Lko. And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

3. Case :- WRIT - C No. - 1289 of 2022

Petitioner :- M/S Premium Suitings Pvt Ltd

Respondent :- State Of U.P. Thru. Prin. Secy. Environment And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

4. Case :- WRIT - C No. - 393 of 2023

Petitioner :- M/S Amko Exports Thru. Authorized Signatory

Respondent :- State Of U.P Thru. Prin. Secy. Environment Dept. And Others

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

5. Case :- WRIT - C No. - 2620 of 2025

Petitioner :- M/S Shakti Brick Field, Through Its Proprietor Brahma Prakash

Respondent :- State Of U.P. Through Principal Secy., Forest Environment And Climate Change Deptt. And 4 Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

6. Case :- WRIT - C No. - 2622 of 2025

Petitioner :- M/S Ram Ratan Construction, Through Proprietor Ratan Kumar Nishad And Another

Respondent :- State Of U.P. Thru. Secy., Deptt. Of Geology And Mining And 3 Others

Counsel for Petitioner :- Pushpila Bisht,Sukhmani Singh

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

7. Case :- WRIT - C No. - 2766 of 2025

Petitioner :- M/S Zaz Tannery Kanpur Nagar Thru Its Partners Iftikhar Husain And Anr.

Respondent :- State Of U.P. Thru Prin.Secy. Environment Forests And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

8. Case :- WRIT - C No. - 2770 of 2025

Petitioner :- M/S Star Zippers Pvt. Ltd. Thru Authorized Signatory Anupam Mehta

Respondent :- State Of U.P. Thru Prin.Secy. Environment Deptt. Lko And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava
Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

9. Case :- WRIT - C No. - 2900 of 2025

Petitioner :- M/S R.K. Process Mathura Thru Proprietor Prashant Kumar

Respondent :- State Of U.P. Thru Prin.Secy. Environment, Forests And Climate Change Dept. Lko And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

10. Case :- WRIT - C No. - 2931 of 2025

Petitioner :- M/S Denim Touch Thru Proprietor Naresh Singh

Respondent :- State Of U.P. Prin.Secy. Forest Environment And Climate Change Lko And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

11. Case :- WRIT - C No. - 3072 of 2025

Petitioner :- J.M. Housing Limited New Delhi Thru Its Authorized Signatory Kshitij Sharma

Respondent :- U.P. Pollution Control Board Lucknow Thru Member Secy. And Ors.

Counsel for Petitioner :- Siddharth Nandwani,Apoorva Tewari

Counsel for Respondent :- Ashok Kumar Verma

12. Case :- WRIT - C No. - 3284 of 2025

Petitioner :- M/S Solanki Dyers Ghaziabad Thru Proprietor Aamir Solanki

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Environment Forests And Climate Change And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

13. Case :- WRIT - C No. - 3332 of 2025

Petitioner :- M/S Balaji Colour Care Mathura Thru Its Proprietor Dinesh Kumar

Respondent :- State Of U.P. Thru Prin.Secy. Forests Environment And Climate Change Lko And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

14. Case :- WRIT - C No. - 3658 of 2025

Petitioner :- M/S Kisan Eint Udyog (Old Name Usha Eint Udyog) Thru Prop. Mohammed Tamzeed Khan And Anr.

Respondent :- State Of U.P. Thru Chief Secy. Lucknow And Ors.

Counsel for Petitioner :- Saryu Prasad Tiwari

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Vaibhav Mishra

15. Case :- WRIT - C No. - 3841 of 2025

Petitioner :- M/S V.R.S. Foods Ltd. Thru Authorized Signatory Vikas Pandey

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Environment Forests And Climate Change And Ors.

Counsel for Petitioner :- Radhika Kheria,Amandeep Singh,Bhavesh Chandel,Sachin Upadhyay,Shivendra S Singh Rathore

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

16. Case :- WRIT - C No. - 4173 of 2025

Petitioner :- M/S Bengal Leather Works (Tannery Division) Unnao, Through Its Partners Abu Zafar Khan And 3 Others

Respondent :- State Of U.P. Thru. Prin. Secy. Forest, Environment And Climate Change Deptt., Lucknow And 4 Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

17, Case :- WRIT - C No. - 4223 of 2025

Petitioner :- M/S Bhagwati Dyeing, Through Its Proprietor Ravindra Dutt Sharma

Respondent :- State Of U.P. Through The Principal Secretary, Forest, Environment Climate Change Deptt. And 3 Ors.

Counsel for Petitioner :- Abhishek,Anil Kumar Singh,Ayush Kumar Verma,Saurabh Verma

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

18. Case :- WRIT - C No. - 4283 of 2025

Petitioner :- M/S Viraj Construction Pvt. Ltd. Through Authorized Signatory, Shri Ravindra Kumar Agarwal

Respondent :- State Of U.P. Thru. Addl. Chief Secy., Deptt. Environment, Forest And Climate Change And 5 Others

Counsel for Petitioner :- Gaurav Mehrotra,Akber Ahmad,Alok Saran,Amit Kumar Kaushal

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

19. Case :- WRIT - C No. - 4396 of 2025

Petitioner :- M/S Uttam Sucrotech International Pvt. Ltd. Thru. Authorized Signatory Mr. Harish Kumar Sharma

Respondent :- State Of U.P. Thru. Prin. Secy., Forest, Environment And Climate Change And Ors.

Counsel for Petitioner :- Dileep Singh,Shubham Kumar Kanojiya

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Vaibhav Mishra

20. Case :- WRIT - C No. - 4919 of 2025

Petitioner :- M/S Quality Products Of India Moradabad Thru Authorised Representative Rohitash Kumar

Respondent :- State Of U.P. Thru Prin.Secy. Environment Forests And Climate Change Deptt. Lko And Ors.

Counsel for Petitioner :- Kazim Ibrahim

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

21. Case :- WRIT - C No. - 5225 of 2025

Petitioner :- M/S M.R. Proview Realtech Pvt. Ltd. Thru Authorized Representative Surendra Kumar Singh

Respondent :- State Of U.P. Thru Prin.Secy. Deptt. Of Environment Forests And Climate Change Lko And Ors.

Counsel for Petitioner :- Siddharth Nandwani

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

22. Case :- WRIT - C No. - 5426 of 2025

Petitioner :- M/S Shiva Industries Ghaziabad Thru Proprietor Subhash Yadav

Respondent :- State Of U.P. Thru Prin.Secy. Environment Forests And Climate Change Deptt. And Ors.

Counsel for Petitioner :- Kazim Ibrahim

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

23. Case :- WRIT - C No. - 6001 of 2025

Petitioner :- M/S Universal Ark Enterprises Thru. Prop. Rizwan Mohammad Khan

Respondent :- State Of U.P Thru. Prin. Secy., Forest, Environment And Climate Change And Others

Counsel for Petitioner :- Jalaj Kumar Gupta,Mehdi Khan,Mohd. Aslam Khan

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma,Chandra Shekher Pandey

24. Case :- WRIT - C No. - 6002 of 2025

Petitioner :- M/S Vishveshwari Dairy Llp Thru. Partner Deepak Bhati

Respondent :- State Of U.P Thru. Prin. Secy., Forest, Environment And Climate

Change And Others

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma, Chandra Shekher Pandey

25. Case :- WRIT - C No. - 6119 of 2025

Petitioner :- M/S. J.M.D. Sourcing Thru Its Auth. Rep. Mr. Rupesh Sharma

Respondent :- State Of U.P. Thru Its Principal Sec. (Env, Forest And Climate Change Deptt.) And 3 Others

Counsel for Petitioner :- Kazim Ibrahim

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

26. Case :- WRIT - C No. - 6371 of 2025

Petitioner :- Kaisar Ali Kuddusi

Respondent :- State Of U.P. Thru Prin.Secy. Forest Environment And Climate Change Deptt. And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma, Chandra Shekher Pandey, Vaibhav Mishra

27. Case :- WRIT - C No. - 6467 of 2025

Petitioner :- Rspl Limited (Packaging Unit) Thru Authorized Signatory Sanjay Tripathi

Respondent :- State Of U.P. Thru Prin.Secy. Environment Forests And Climate Change Deptt. Lko And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta

Counsel for Respondent :- C.S.C., Ashok Kumar Verma, Chandra Shekher Pandey

28. Case :- WRIT - C No. - 6631 of 2025

Petitioner :- M/S Home Accents Thru Partners Manzar Ghayur, Zareena Manzar Ghayur And Hasan Manzar Ghayur

Respondent :- State Of U.P. Thru Prin.Secy. Forests, Environment And Climate Change Lko And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma, Chandra Shekher Pandey

29. Case :- WRIT - C No. - 7083 of 2025

Petitioner :- M/S Anita Dyeing And Processing Thru Proprietor Naresh Kumar Chaudhary

Respondent :- State Of U.P. Thru Prin.Secy. Forests Environment And Climate Change Lko And Ors.

Counsel for Petitioner :- Jalaj Kumar Gupta, Mehdi Khan, Mohd. Aslam Khan

Counsel for Respondent :- C.S.C., Ashok Kumar Verma, Chandra Shekher Pandey

30. Case :- WRIT - C No. - 6795 of 2025

Petitioner :- M/S Gaursons Promoters Pvt.Ltd. Thru Authorized Signatory

Respondent :- State Of U.P. Thru Environment Deptt. Lucknow And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

31. Case :- WRIT - C No. - 6940 of 2025

Petitioner :- M/S Kisan Brick Field (Earlier Ganga Bricks Field) Thru Its Owner Murslin And Sarfraj And Ors.

Respondent :- State Of U.P. Thru Addl. Chief Secy. Deptt. Of Forests, Environment And Climate Change Lko And Ors.

Counsel for Petitioner :- Piyush Pathak, Ashutosh Tiwari

Counsel for Respondent :- C.S.C., Ashok Kumar Verma, Chandra Shekhar Pandey

32. Case :- WRIT - C No. - 7201 of 2025

Petitioner :- M/S U.S. Enterprises Thru Proprietor Uma Shankar Singh

Respondent :- State Of U.P. Thru Prin.Secy. Environment Deptt. Lucknow And Ors.

Counsel for Petitioner :- Salil Kumar Srivastava,Rahul Srivastava

Counsel for Respondent :- C.S.C.,Ashok Kumar Verma

Hon'ble Attau Rahman Masoodi,J.

Hon'ble Shree Prakash Singh,J.

Heard Sri Jaideep Narain Mathur, Senior Advocate, assisted by Sri Mudit Aggarwal, Sri Piyush Pathak, Sri Jalaj Kumar Gupta, Sri Salil Kumar Srivastava, Sri Akbar Ahmad, Sri Kazim Ibrahim and Sri Gaurav Mehrotra, learned counsel appearing for the petitioners in their respective petitions and Sri Ashok Kumar Verma, learned counsel who has put in appearance on behalf of the U.P. Pollution Control Board as well as learned Standing Counsel for the State.

This is a bunch of writ petitions which were instituted after reserving the judgement on an identical issue i.e. jurisdiction to impose of environment compensation by U.P. Pollution Control Board. The issue arose previously in Writ-C No.4816 of 2024 Suez India Pvt. Ltd. vs. Uttar Pradesh Pollution Control Board and Others connected with a bunch of writ petitions, wherein, an interim protection was granted in all the writ petitions awaiting the final judgement which was reserved on 11.03.2025.

An interim protection was granted in the present bunch of writ petitions so as to maintain parity of the protection as was available in the bunch of writ petitions in which the judgement was reserved.

This Court has already delivered the final judgement on 17.07.2025 allowing all the writ petitions and the operative part of the judgement in paragraph-83 reads as under:-

"(83) Accordingly, all the Writ Petitions are allowed. All the orders passed by the State Pollution Control Board imposing environmental compensation upon the petitioners, which are under challenge in the Writ Petitions, are quashed. The State Pollution Control Board will be at liberty to file applications before the NGT for award of compensation. Costs made easy."

In these circumstances the issue raised in all these writ petitions is no more res integra.

Learned counsel for the petitioners have submitted that the main issue of imposition of environmental compensation by U.P. Pollution Control Board is in the teeth of the judgement rendered by a co-ordinate bench of this Court, therefore, the same benefit may be granted in all the writ petitions which involve essentially the same issue.

Sri. A. K. Verma, learned counsel for the U.P. Pollution Control Board as well as Sri Chandrashekhar Pandey, learned counsel who has put in appearance on behalf of the Central Pollution Control Board and learned counsel for the State do not dispute that the issue involved in the present bunch of writ petition is squarely covered under the judgement rendered by a co-ordinate bench of this Court on 17.07.2025.

The submission proceeds with the rider that the affected parties have a choice of availing the legal remedy against the final judgement in due course of time.

Since the issue has already been decided by this Court recording exhaustive reasons and by appreciating the legal position on the subject, all the writ petitions in the present bunch, as a result thereof are allowed and the impugned orders imposing environment compensation in each of the writ petitions are set aside.

The State Pollution Control Board is at liberty to file an application before the N.G.T for award of compensation in accordance with law.

No order as to costs.

(Shree Prakash Singh,J.) (Attau Rahman Masoodi,J.)

Order Date :- 29.7.2025

Shahnaz



Reply to Joint Committee Report on behalf of the Respondent No. 5 in OA/1035/2024 case titled as "S.K. Pandeyvs. State of UP & Ors."

1 message

Office Vsalegal <office@vsalegal.in>

Wed, Sep 17, 2025 at 4:14 PM

To: bhanwar jadon <bhanwar09jadon@gmail.com>, amit.shukla@lexweb.in, "msseiaaup@gmail.com" <msseiaaup@gmail.com>, dmluc@nic.in

Cc: Kartikay Garg VSA <kartikay@vsalegal.in>

Dear Sir/Ma'am,

Please find attached herewith scanned copy of the Reply to Joint Committee Report dated 09.12.2024 on behalf of Respondent No. 5 in the captioned matter.

Kindly treat this email as due service of the same.

--

Office of VSA Legal**Counsel for the Respondent No. 5**

Address - 32, Ground Floor,

Uday Park, South Ex-II,

New Delhi-110049

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